

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application no. 215/2022

**IN THE MATTER OF:**

Aashish Sardana

...Original Applicant

Versus

M/s Vatika Ltd. &Anr.

.....Respondent

**REPORT ON BEHALF OF THE JOINT COMMITTEE OF SEIAA  
HARYANA, DISTRICT MAGISTRATE GURUGRAM & HARYANA  
STATE POLLUTION CONTROL BOARD, IN COMPLIANCE OF  
ORDER DATED 12/04/2022**

**MOST RESPECTFULLY SHOWETH:-**

1. This Hon'ble Tribunal has taken cognizance of the application of Sh. Aashish Sardana and during the hearing on 12/04/2022 has ordered that: -

"1. Grievance in this application is against illegal construction in Village Sikhopur, Tehsil and District Gurugram by M/s Vatika Ltd, Gurugram. According to the applicant, the project in question

*N. Singh*  
12/04/22

*requires Environmental Clearance (EC) for which R-1 itself filed an application on 12.10.2016. Though EC was recommended, it has not yet been granted, as shown by the website. Thus, according to the applicant, ongoing construction of the project without prior EC is in violation of Notification dated 14.09.2006.*

*2. In view of averments made in the Application, we find it necessary to require a joint Committee comprising of SEIAA Haryana, State PCB and District Magistrate, Gurugram to undertake visit to the site, interact with the stakeholders and give a report to this Tribunal. Based on facts found, the statutory regulators may take remedial action in the matter. If the Committee finds that construction is going on without requisite EC, on such fact being verified, the District Magistrate may ensure that further construction does not take place. State PCB will be the nodal agency for coordination and compliance. An action taken report may be furnished within two months by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF".*

2. In compliance of the above order Chairman, SEIAA Haryana nominated Sh. V.K. Gupta, Chairman, SEAC, Haryana and Dr. Rajbir Singh Bondwal, IFS (Retd.) Member, SEAC to represent SEIAA in the Joint Committee. District Magistrate, Gurugram appointed Smt. Ankita Chaudhary, IAS, SDM, Gurugram to represent the District Magistrate, Gurugram.

*Majh  
18/11/22*

3. The team comprising above-cited members i.e. Sh. V.K Gupta, Dr. Rajbir Singh Bondwal, Smt. Ankita Chaudhary along with Sh. Sandeep Singh, Regional Officer, HSPCB, Gurugram Region (S) and Sh. Divyanshu, AEE, HSPCB, Gurugram Region (S) visited the site on 04/07/2022. It was observed on the site that there is one tower with extended basement and raised/constructed from ground level to 11 floors (Copy of site photographs is attached as **Annexure-R1**). There was no construction activity going on during the visit. Further it seems that some demolition activity has been carried out in the recent past adjacent to basement level of one constructed tower where traces/debris of demolition was observed (Copy of site photographs is attached as **Annexure-R2**). At present total built-up area of the project is approximately 10500 Sqm, same is also attached as enclosure-8 in the representation submitted by PP i.e. M/s Vatika Limited.

4. Project Proponent M/s Vatika Limited submitted a representation (attached as **Annexure-R3**) in the office of Regional Officer, HSPCB, Gurugram Region (S) on dated 11.07.2022, which project proponent has described the sequence of events since submission of their application for Environment Clearance (EC) online on 12.10.2016 at MoEF&CC Portal vide Proposal No. SIA/HR/NCP/59619/2016 under Category 8A of EIA Notification 2006 for built-up area 43862.113 Sqm. The PP has stated that Project was considered in the 147th, 148th, and 150th meetings of the State Expert Appraisal Committee (SEAC) held on

*Nayk*  
18.7-22

31.01.2017, 14.02.2017 and 07.04.2017 respectively, and in its 150th meeting, SEAC recommended the Project with Gold Rating to State Environment Impact Assessment Authority (SEIAA) Haryana to grant the Environmental Clearance. The Project was considered in 102nd meeting of SEIAA held on 20.04.2017 and during the meeting it was observed that License from Town and country planning Department, Haryana was valid till 23.03.2017 and case referred back to SEAC, with suggestion to visit the project site to verify any construction or violation and to submit its report within 15 days. The case was referred back to SEAC by SEIAA vide its letter dated 01.05.2017 addressed to SEAC with a copy to Vatika Ltd. But as per M/s Vatika Limited they did not receive the said letter and they came to know about this letter only on 24.03.2022 during the personal hearing/meeting with SEIAA, wherein it was informed that the said letter was received by their EIA consultant, which is a matter of record. Then, the 153rd SEAC meeting was held on 07.06.2017, wherein 2 (Two) members subcommittee was constituted to conduct the site visit and to submit its report within 15 days from the issue of the letter by the Secretary SEAC, and no copy of the letter was issued to M/s Vatika Limited, which is a matter of record. When no written communication in this regard was received from SEIAA/SEAC after 20.04.2017, and the stipulated time period had passed as per MoEF&CC EIA Notification dated 14.09.2006, they submitted an intimation letter to SEIAA, Haryana with a copy marked to the Director of (New Construction Projects & Industrial Estates) MoEF&CC, New Delhi vide letter dated 04.07.2017, that it is a

*Naik*  
12/7/22

case of deemed grant of EC as per the above said notification and they are proceeding ahead with the Project.

The PP has further stated that as per EIA notification of 2006, they have been submitting 6 (Six) monthly compliance reports to SEIAA, Haryana State Pollution Control Board (HSPCB) and Regional office of MoEF&CC Chandigarh. But they did not get any response from anyone stating that these compliance reports are not acceptable. The SEAC sub-committee as formed on 07.06.2017 visited the Project site on 02.06.2018, almost after one year and took the site photographs, and reported that they started the Project work prior to the grant of EC. Although, M/s Vatika Limited had already informed SEIAA vide their letter dated 04.07.2017 regarding the deemed EC. Then, they (PP) received 1st hearing letter from SEIAA vide dated 11.06.2019, and they explained the concerned officials verbally about the facts of the Project. Then, SEIAA issued final notice for hearing vide letter dated 23.12.2021 and accordingly they submitted their reply to SEIAA with all facts and supporting documents on 24.01.2022 and 09.05.2022 through their Counselor/Advocate. The case is still pending with SEIAA

5. The appellant was not present during the site visit of the joint committee. He was contacted from the site on phone and detail discussion was carried out. Subsequently, the appellant Sh. Aashish Sardana visited and submitted his representation dated 05.07.2022 next day in the office of the Regional Officer, HSPCB,

 05/07/22

\* He has complained of non-receipt of timely intimation about site visit of the joint committee on 6.7.2022 and requested revisit after at least with two days advance intimation to him.

11 Sept 2022  
18.7.22

Gurugram (S). The representation is attached as **Annexure-R4**. The appellant has raised the point that the project proponent commenced construction prior to making the EC application, they made false declaration at various points in its EC application, also undertook demolition work without EC approval etc.

The joint committee has inspected the current status as described in paragraph 3 above and depicted in the photographs in **Annexures R1 & R2**. However, verification of the allegation of commencing the construction work prior to or after making the EC application is now not feasible.

6. It is reiterated that there is No Environmental Clearance issued by SEIAA Haryana for this project and that the Project Proponent has carried out the above described works of construction and demolitions solely on the basis of the 'deemed EC' as described by them in Annexure-3.

7. The team has forwarded the representations of both, the project proponent and the appellant, to the SEIAA Haryana through the representatives of SEIAA Haryana in this committee for final decision on the EC application of the project proponent and the status of deemed EC as assumed by the project proponent.

11 Sept 2022  
18.7.22

The Report is submitted for kind consideration of this Hon'ble Tribunal.

Place: Gurugram  
Dated: 19/8/2022

sd/-

**Sh. V.K. Gupta**  
**Chairman, SEAC,**  
**Haryana**

  
18-7-2022

**Dr. Rajbir Singh Bondwal**  
**IFS (Retd) Member, SEAC**



**Sub Divisional Magistrate**  
**Gurugram**



**Regional Officer**  
**HSPCB Gurugram Region (S)**

The Report is submitted for kind consideration of this Hon'ble Tribunal.

Place: \_\_\_\_\_

Dated: \_\_\_\_\_



**Sh. V.K. Gupta**  
**Chairman, SEAC,**  
**Haryana**

**Dr. Rajbir Singh Bondwal**  
**IFS (Retd) Member, SEAC**

**Sub Divisional Magistrate**  
**Gurugram**

**Regional Officer**  
**HSPCB Gurugram Region (**



25, Street F3, Sector 82, Gurugram, Haryana 122004, India

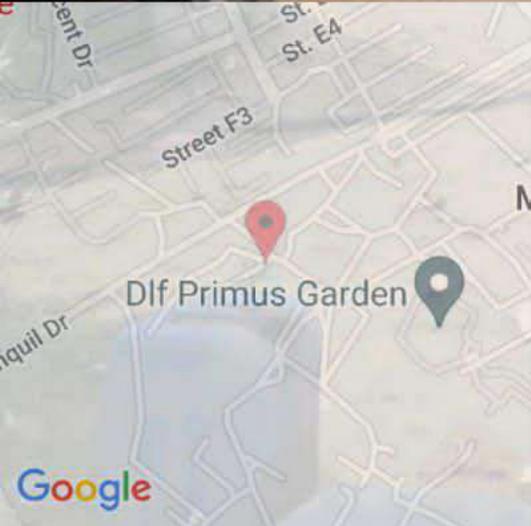
Gurugram  
Haryana  
India



36°C

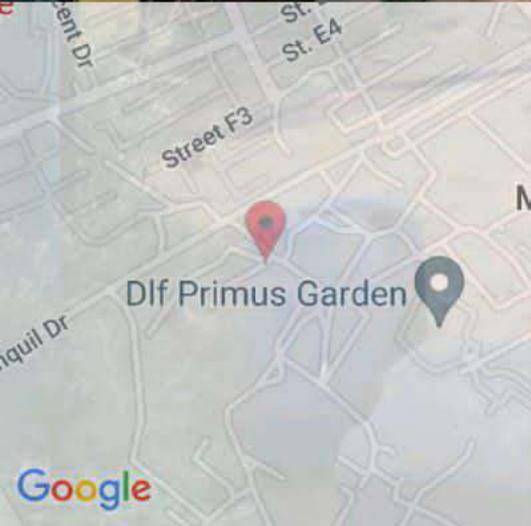
97°F

2022-07-04(Mon) 11:06



	Decimal	DMS
Latitude	28.388146	28°23'17" N
Longitude	76.96239	76°57'44" E

2022-07-04(Mon) 10:36



25, Street F3, Sector 82, Gurugram, Haryana 122004, India

Gurugram  
Haryana  
India



36°C

97°F

2022-07-04(Mon) 10:35



9XM5+JC4, Gurugram, Haryana 122051, India

Gurugram  
Haryana  
India



36°C  
97°F

2022-07-04(Mon) 10:34(am)













Dated : 11/07/2022

To

Regional Officer Gurugram (S)  
Haryana State Pollution Control Board,  
3<sup>rd</sup> Floor, HSIIDC Complex,  
IMT Manesar, Gurugram, Haryana

**Subject: Site inspection of Group Housing Colony Project situated at Sector 82-A, Gurugram, Haryana.**

Dear Sir

This letter is concerning to the subject matter stating a brief background of the Project situated at Sector 82-A, Gurugram, Haryana (Hereinafter referred to as a "Project") along with the related facts of the Project till date is as under:

- An application for Environment Clearance (EC) was submitted online on 12.10.2016 at MoEF & CC Portal, vide 'Proposal No. SIA/HR/NCP/59619/2016'.
- The Project was considered in the 147<sup>th</sup>, 148<sup>th</sup>, and 150<sup>th</sup> meetings of the State Expert Appraisal Committee (SEAC) held on 31.01.2017, 14.02.2017, and 07.04.2017 respectively, and in its 150<sup>th</sup> meeting, SEAC recommended the Project with Gold Rating to State Environment Impact Assessment Authority (SEIAA) Haryana to grant the Environmental Clearance. (The minutes of 150<sup>th</sup> of SEAC meeting is enclosed and marked as **Enclosure-1**)
- The Project was considered in 102<sup>nd</sup> SEIAA meeting held on 20.04.2017 and during the meeting it was observed that License was valid till 23.03.2017 although the same was not in the purview of SEIAA and referred back the case to SEAC, with suggestion to visit the Project site to verify any construction or violation and to submit its report within 15 days. (The minutes of 102<sup>nd</sup> SEIAA meeting is enclosed and marked as **Enclosure-2**)
- The case was referred back to SEAC by SEIAA vide its letter dated 01.05.2017 addressed to SEAC with a copy to Vatika Ltd. But we did not receive the said letter and we came to know about this letter only on 24.03.2022 during the personal hearing/meeting with

Page 1 of 3

**Registered Office**

Vatika Limited  
Unit No A-002, INXT City Centre  
Ground Floor, Block A  
Sector 83, Vatika India Next  
Gurugram 122012, Haryana  
INDIA

T 91.124.4177 777  
E info@vatikagroup.com

www.vatikacollections.com

Dated : 11/07/2022

To

Regional Officer Gurugram (S)  
Haryana State Pollution Control Board,  
3<sup>rd</sup> Floor, HSIIDC Complex,  
IMT Manesar, Gurugram, Haryana

**Subject: Site inspection of Group Housing Colony Project situated at Sector 82-A, Gurugram, Haryana.**

Dear Sir

This letter is concerning to the subject matter stating a brief background of the Project situated at Sector 82-A, Gurugram, Haryana (Hereinafter referred to as a "Project") along with the related facts of the Project till date is as under:

- An application for Environment Clearance (EC) was submitted online on 12.10.2016 at MoEF & CC Portal, vide 'Proposal No. SIA/HR/NCP/59619/2016'.
- The Project was considered in the 147<sup>th</sup>, 148<sup>th</sup>, and 150<sup>th</sup> meetings of the State Expert Appraisal Committee (SEAC) held on 31.01.2017, 14.02.2017, and 07.04.2017 respectively, and in its 150<sup>th</sup> meeting, SEAC recommended the Project with Gold Rating to State Environment Impact Assessment Authority (SEIAA) Haryana to grant the Environmental Clearance. (The minutes of 150<sup>th</sup> of SEAC meeting is enclosed and marked as **Enclosure-1**)
- The Project was considered in 102<sup>nd</sup> SEIAA meeting held on 20.04.2017 and during the meeting it was observed that License was valid till 23.03.2017 although the same was not in the purview of SEIAA and referred back the case to SEAC, with suggestion to visit the Project site to verify any construction or violation and to submit its report within 15 days. (The minutes of 102<sup>nd</sup> SEIAA meeting is enclosed and marked as **Enclosure-2**)
- The case was referred back to SEAC by SEIAA vide its letter dated 01.05.2017 addressed to SEAC with a copy to Vatika Ltd. But we did not receive the said letter and we came to know about this letter only on 24.03.2022 during the personal hearing/meeting with

Page 1 of 3



SEIAA, wherein it was informed that the said letter was received by our EIA consultant, which is a matter of record.

- Then, the 153<sup>rd</sup> SEAC meeting was held on 07.06.2017, wherein 2 (Two) member sub-committee was constituted to conduct the site visit and to submit its report within 15 (Fifteen) days from the issue of the letter by the Secretary SEAC, and no copy of the letter was issued to us, which is a matter of record. (The minutes of 153<sup>rd</sup> SEAC meeting is enclosed and marked as **Enclosure-3**).
- When no written communication in this regard was received from SEIAA/SEAC after 20.04.2017, and the stipulated time period had passed as per MoEF & CC EIA Notification dated 14.09.2006, we submitted an intimation letter to SEIAA, Haryana with a copy marked to the Director of (New Construction Projects & Industrial Estates) MoEF & CC, New Delhi vide letter dated 04.07.2017, that it is a case of deemed grant of EC as per the above said notification and we are proceeding ahead with the Project (The copy of the letter is enclosed and marked as **Enclosure-4**).
- As per EIA notification of 2006, we are submitting 6 (Six) monthly compliance reports to SEIAA, Haryana State Pollution Control Board (HSPCB) and regional office of MoEF & CC Chandigarh. But we did not get any response from anyone stating that these compliance reports are not acceptable.
- Accordingly our deemed EC request and 6 (Six) monthly compliance reports was accepted by the department, which is the requirement of regular EC terms and conditions and are in line with the EIA notification 2006. In support of our submission we are enclosing the acknowledgement of 6 monthly compliance reports, which is enclosed and marked as **Enclosure-5**.
- The SEAC sub-committee was formed on 07.06.2017 visited the Project site on 02.06.2018, almost after one year and took the site photographs, and reported that we started the Project work prior to the grant of EC. This was absolutely wrong and denied as we had already informed the SEIAA vide our letter dated 04.07.2017 regarding the deemed EC.
- Then, we received 1<sup>st</sup> hearing letter from SEIAA vide dated 11.06.2019, and we explained the concerned officials verbally about the facts of the Project.
- Then, SEIAA issued final notice for hearing vide letter dated 23.12.2021 and accordingly we submitted our reply to SEIAA with all facts and supporting documents on 24.01.2022 and 09.05.2022 respectively through our Counselor/Advocate Mr. Ashish Chopra (The copy enclosed and marked as **Enclosure-6**)



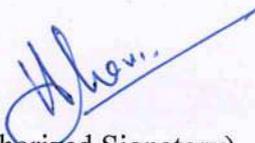
**Further submission on Merits:**

1. The SEAC sub-committee visited the project site almost 1 (One) year after the submission of deemed EC letter and the officials/members of sub-committee took the site photographs but did not mention the actual constructed area. However, we submitted the actual constructed built-up area till June 2018 at the site, which was 13,070 sq m when the project was considered in the 172<sup>nd</sup> SEAC meeting held on 03.07.2018. At that time also the built-area constructed at site was below 20,000 sq m.
2. We also intimated the SEIAA vide our letter dated 13.08.2018 (in response to SEIAA show cause notice dated 07.08.2018) that in the first phase of the Project, the built-up area of the Project will be less than 20,000 sq m, and fresh EC will be obtained in the second phase of the Project after the migration/exchange of land for proper connectivity and better services, for which we had already submitted an application to DTCP, Haryana under the policy dated 15.07.2015. (The copy of the letter is enclosed and marked as **Enclosure-7**).
3. Even today, the actual construction area is less than 20,000 sq mtr at the Project site and as per EIA notification 2006, if the Project built-up area is less than the threshold limit of 20,000 sq mtr specified in category 8(a) of notification, then no EC is required.
4. An affidavit in regards to above submission is enclosed and marked as **Enclosure – 8**.

In view of the submissions made above and reply/representation submitted to SEIAA, we request your goodself to recommend the case to be dismissed and/or withdrawn immediately.

Yours Sincerely

**For Vatika Limited**



(Authorized Signatory)

Encl: - As stated above

CC.: The Chairman, SEAC, Bays No.:- 55 - 58, Paryatan Bhawan, Sector - 2, Panchkula, Haryana

**Minutes of the 147th Meeting of the State Expert Appraisal Committee, constituted for considering Environmental Clearance of Projects (B category) under Government of India Notification dated 14.09.2006, held on 30th and 31st January, 2017 under the Chairmanship of Sh. G.R. Goyat, Chairman, SEAC at Panchkula**

\*\*\*\*\*

List of participants is annexed as **Annexure-A**.

At the outset the Chairman, SEAC welcomed the Members of the SEAC and advised the Secretary to give brief background of this meeting. The minutes of the 146<sup>th</sup> Meeting were discussed and approved without any further modification.

It was further informed that in this meeting 21 number projects are to be taken up for scoping, appraisal and grading as per the agenda circulated.

Case of M/s KST Infrastructure Pvt. Ltd. was put up by the Secretary, SEAC during the meeting as the same was received from SEIAA with specific directions. The matter was discussed in detail during the meeting and decided to be listed for the next meeting. The case of M/s Countrywide Promoters Pvt. Ltd. was also put up during the meeting by the Sub-Committee coordinator Sh. Hitinder Singh. The same was discussed and decided to be listed in the next meeting.

After preliminary discussion, the following projects were taken up on case-to-case basis:-

**147.01** Environment Clearance for Revision & expansion of Group Housing Project "The Fernhill" located at Sector-91, Manesar, Gurgaon, Haryana by M/s Aravali Heights Infratec Pvt. Ltd.  
 Consultant : Grass Roots Research and Creation India Pvt. Ltd.

The project was submitted to the SEIAA, Haryana on 08.07.2016. The project proponent submitted the case to the SEIAA as per check list approved by the SEIAA/SEAC. The case was taken up for appraisal in the 137<sup>th</sup> meeting of the SEAC held on 29.07.2016. The Project Proponent vide letter dated 26.07.2016 requested for adjournment and the same was discussed in the meeting. The Committee acceded to the request and decided to issue 30 days notice to the PP.

The observations of 137<sup>th</sup> meeting of the SEAC were conveyed to the project proponent vide letter No. 1315 dated 09.08.2016. The PP vide their letter dated 05.09.2016 requested for taking up of their case. Thereafter, the case was taken up for appraisal in the 141<sup>st</sup> meeting of the SEAC held on 28.09.2016.

After details discussions, the following shortcomings were observed:

1. The PP should submit the assurance from HUDA for supply of water during Operation Phase with detailed clarification regarding availability of water in the area.
2. The PP should obtain Permission/NOC from Competent Authority for laying of Services below the Revenue Rasta passing the Site.
3. The PP should submit contour sheet of the area alongwith demarcation of the project on the contour sheet.
4. The PP should submit details of additional area. The additional area should marked with different colours.
5. The PP should submit excavation plan.
6. The PP should submit details of incremental pollution load and impact on Air Quality from vehicular traffic and DG Sets alongwith mitigation measures.
7. The PP should submit detailed design calculations of STP alongwith dimension of each component and also submit unit wise reduction of BOD for STP.
8. The PP should submit site plan for disposal of Municipal Solid Waste.
9. The PP should submit an undertaking for complying the HAREDA norms.

- (b) Number of rows of trees to be planted; and
  - (c) Tree species required to be planted and spacing to be maintained between them depending on the local climate and site conditions.
3. The PP should submit an undertaking by assuring that primary treatment will be done by the industries.
  4. The PP should submit detailed design calculation of BOD reduction after each unit process.
  5. The PP should submit an undertaking for providing BOD, COD and VOC Analyzer.
  6. The PP should submit an undertaking that they will install dual plumbing system in all the Member Industries for reuse of water alongwith quantity of recycled water to be given to Member Industries.
  7. The PP should submit a scheme of Tertiary treatment for less than 5 BOD and ZLD.
  8. The PP should submit the characteristics of final outlet discharge
  9. The PP should submit the quantity of sludge and its final disposal.

The observations of 138<sup>th</sup> meeting were conveyed to the project proponent vide letter No. 1355 dated 17.08.2016. The PP submitted the reply on 23.12.2016.

Thereafter, the case was taken up in the 147<sup>th</sup> meeting of the SEAC held on 31.01.2017.

After details discussions, the following shortcomings were observed:

1. The project proponent should submit No Objection Certificate from Wildlife department.
2. The PP should submit an undertaking by assuring that primary treatment will be done by the industries.
3. The PP should submit detailed design calculation of BOD reduction after each unit process.
4. The PP should submit a scheme of Tertiary treatment for less than 5 BOD and ZLD.
5. The PP should submit detailed green belt plan of atleast 30% viz:
  - (a) Width, length and area to be covered under the green belt;
  - (b) Number of rows of trees to be planted; and
  - (c) Tree species required to be planted and spacing to be maintained between them depending on the local climate and site conditions.

The PP is advised to submit the required information as detailed above within 30 days and it was made clear to the PP that his project will be considered as received only after the receipt of complete information. In case of non-receipt of information in time, the case shall be recommended for rejection/ filing.

**147.15 Environment Clearance for Group Housing colony Project at Sector-82A,Gurgaon,Haryana by M/s Vatika Ltd.**

The project was submitted to the SEIAA, Haryana on 27.12.2016. The project proponent submitted the case to the SEIAA as per check list approved by the SEIAA/SEAC.

Thereafter, the case was taken up for appraisal in the 147<sup>th</sup> meeting of the SEAC held on 31.01.2017.

The Project Proponent requested for adjournment and the same was discussed in the meeting. The Committee acceded to the request and decided to list the project in the 148<sup>th</sup> meeting of the SEAC to be held on 14.02.2017.

**147.16 Environment Clearance for Bio Medical Waste Management & Treatment facility at premises-725, Sector-37, Industrial Area, Pace City-II, Gurgaon, Haryana by M/s Vulcan Waste Management Pvt. Ltd..**

**Project Proponent** : Sh. Vikas Ghallot, Director

**Consultant** : Perfect Enviro Solutions Pvt. Ltd.

The project was submitted to the SEIAA, Haryana on 28.06.2016. The project proponent submitted the case to the SEIAA as per check list approved by the SEIAA/SEAC. The Terms of Reference were approved in the 137<sup>th</sup> meeting of the SEAC held on 28.07.2016 and conveyed to the project

**Minutes of the 148th Meeting of the State Expert Appraisal Committee, constituted for considering Environmental Clearance of Projects (B category) under Government of India Notification dated 14.09.2006, held on 14th and 15th February, 2017 under the Chairmanship of Sh. G.R. Goyat, Chairman, SEAC at Panchkula**

\*\*\*\*\*

List of participants is annexed as *Annexure-A*.

At the outset the Chairman, SEAC welcomed the Members of the SEAC and advised the Secretary to give brief background of this meeting. The minutes of the 147<sup>th</sup> Meeting were discussed and approved without any further modification.

It was further informed that in this meeting 22 number projects are to be taken up for scoping, appraisal and grading as per the agenda/minutes circulated.

The case of M/s Countrywide Promoters Pvt. Ltd.- Environment Clearance for "Parklands" Plotted Colony at Sector-82-88 & 89, Faridabad, Haryana was put up during the meeting by the Sub-Committee coordinator Sh. Hitinder Singh. The same was discussed and decided to be listed in the next meeting.

After preliminary discussion, the following projects were taken up on case-to-case basis:-

**148.01 Environment Clearance for Additional 2X600 MT Mounded Bullets Vessels for LPG Bottling Plant at Gurgaon, Haryana by M/s Indian Oil Corporation Limited.**

**Project Proponent : Sh. B.L. Parihar, Chief Manager**  
**Consultant : Ultra Tech Environmental Consultancy**

The project was submitted to the SEIAA, Haryana on 29.11.2016. The project proponent submitted the case to the SEIAA as per check list approved by the SEIAA/SEAC.

Thereafter, the case was taken up for approval of Terms of Reference in the 147<sup>th</sup> meeting of the SEAC held on 30.01.2017.

The Project Proponent requested for adjournment and the same was discussed in the meeting. The Committee acceded to the request and decided to list the project in the 148<sup>th</sup> meeting of the SEAC.

Thereafter the case was taken up in the 148th meeting held on 14.02.2017.

The project proponent presented the case for terms of reference. After detailed deliberations, it was decided that the project proponent will prepare the EIA by using Model Terms of Reference of MoEF & CC alongwith the following additional terms of reference:

1. Public hearing to be conducted for the project as per provisions of Environmental Impact Assessment Notification, 2006 and the issues raised by the public should be addressed in the Environmental Management Plan.
2. The PP should obtain the permission from CGWA for use of existing tubewells.
3. The PP should obtain the NOC under Aravali Notification, 1992 from District Collector, Gurgaon.
4. The PP should obtain the permission of expansion from the competent authority.
5. The PP should obtain the NOC from the Director, Explosive.
6. The PP should submit One month fresh data of ambient air quality.
7. The PP should submit the details of water body near the project site.
8. The PP should submit the proposal for strengthening of roads.
9. The PP should submit the effects of traffic on ambient air quality.

The Committee of the unanimous view that the above decision of the Committee may be sent to SEIAA for approval of Terms of Reference and sending it to the project proponent.

**148.02 Environment Clearance for Group Housing colony Project at Sector-82A, Gurgaon, Haryana by M/s Vatika Ltd.**

**Project Proponent : Sh. Virender Dhar**  
**Consultant : Vardan EnviroNet Pvt. Ltd.**

The project was submitted to the SEIAA, Haryana on 27.12.2016. The project proponent submitted the case to the SEIAA as per check list approved by the SEIAA/SEAC.

Thereafter, the case was taken up for appraisal in the 147<sup>th</sup> meeting of the SEAC held on 31.01.2017.

The Project Proponent requested for adjournment and the same was discussed in the meeting. The Committee acceded to the request and decided to list the project in the 148<sup>th</sup> meeting of the SEAC to be held on 14.02.2017.

Thereafter, the case was taken up in the 148<sup>th</sup> meeting of the SEAC held on 14.02.2017.

After details discussions, the following shortcomings were observed:

1. The PP should submit the copy of NOC under Aravali Notification, 1992 from District Collector, Gurgaon.

The PP was advised to submit the required information as detailed above within 30 days and it was also made clear to the PP that his project will be considered as received only after the receipt of complete information. In case of non-receipt of information in time, the case shall be recommended for rejection/ filing.

**148.03 Environment Clearance for construction of Commercial Complex Project at Village Badha, Sector-86, District Gurgaon, Haryana by M/s S.S. Group Pvt. Ltd.**

**Project Proponent : Sh. Rajinder Sinha**  
**Consultant : Vardan EnviroNet Pvt. Ltd.**

The project was submitted to the SEIAA, Haryana on 16.11.2016. The project proponent submitted the case to the SEIAA as per check list approved by the SEIAA/SEAC. Thereafter, the case was taken up for appraisal in the 146<sup>th</sup> meeting of the SEAC held on 15.12.2016.

After detailed discussions, the following shortcomings were observed:

1. The PP should submit the assurance of the supply of the water during construction phase from safe area through tankers and permission from CGWA for using the ground water of the existing borewell including permission from HUDA for supply of water during Construction and Operation Phase with detailed clarification regarding availability of water in the area.
2. The PP should submit revised fresh water requirement as per MoEF norms and revised water body diagram by making it zero discharge.
3. The PP should submit revised green belt plan.
4. The PP should submit revised design of recharge plan according site specific condition and provide the maintenance plan of recharge pit and recharge bore.
5. The PP should submit affidavit for non handling over occupation before release of water.
6. The PP should submit contour values corresponding to survey of India sheet be supplied/ marked on the site.
7. The PP should submit detail of quantity excavated and its disposal be explained/ supplied.
8. The PP should submit revised CSR Plan.

The observations of 146<sup>th</sup> meeting were conveyed to the project proponent vide letter No. 1706 dated 10.01.2017. The project proponent submitted the reply on 23.01.2017. Thereafter, the case was taken up in the 148<sup>th</sup> meeting of the SEAC held on 14.02.2017.

After detailed discussions, the following shortcomings were observed:

1. The PP should submit revised fresh water requirement as per MoEF norms and revised water balance diagram by making it zero discharge.

**Minutes of the 150th Meeting of the State Expert Appraisal Committee, constituted for considering Environmental Clearance of Projects (B category) under Government of India Notification dated 14.09.2006, held on 06th and 07th April, 2017 under the Chairmanship of Sh. G.R. Goyat, Chairman, SEAC at Panchkula**

\*\*\*\*\*

List of participants is annexed as *Annexure-A*.

At the outset the Chairman, SEAC welcomed the Members of the SEAC and advised the Secretary to give brief background of this meeting. The minutes of the 149<sup>th</sup> Meeting were discussed and approved without any further modification.

It was further informed that in this meeting 21 number projects are to be taken up for scoping, appraisal and grading as per the agenda/minutes circulated.

After preliminary discussion, the following projects were taken up on case-to-case basis:-

**150.01 Environmental Clearance for construction of Cyber park Colony in the Revenue Estate of Village Behrampur, SEctor-58, Gurgaon-Manesar Urban complex, Haryana by M/s Basic Developers Pvt. Ltd.**

**Project Proponent : Sh. Umakant Gupta, Authorized Signatory**

**Consultant : Grass Roots Research and Creation India Pvt. Ltd.**

The project was submitted to the SEIAA, Haryana on 10.08.2016. The project proponent submitted the case to the SEIAA as per check list approved by the SEIAA/SEAC. The Terms of Reference were approved in the 139<sup>th</sup> meeting of the SEAC held on 30.08.2016 and conveyed to the project proponent vide letter No. 1411 dated 09.09.2016. The PP submitted the EIA/EMP vide letter dated 17.02.2017. Thereafter, the case was taken up in the 150th meeting held on 06.04.2017.

The Project Proponent requested for adjournment and the same was discussed in the meeting. The Committee acceded to the request and decided to list the project in the 151<sup>st</sup> meeting of the SEAC. Accordingly the notice will be issued by the Secretary, SEAC to the Project Proponent.

**150.02 Environmental Clearance for construction of IT/ITES SEZ project located at Village Behrampur, Tehsil-Sohna, Dist-Gurgaon, Haryana by M/s. Mikado Realtors Pvt. Ltd.**

**Project Proponent : Mr. SatyaPal Singh, Authorized Signatory**

**Consultant : Grass Roots Research and Creation India Pvt. Ltd.**

The project was submitted to the SEIAA, Haryana on 10.08.2016. The project proponent submitted the case to the SEIAA as per check list approved by the SEIAA/SEAC. The Terms of Reference were approved in the 139<sup>th</sup> meeting of the SEAC held on 30.08.2016 and conveyed to the project proponent vide letter No. 1411 dated 09.09.2016. The PP submitted the EIA/EMP vide letter dated 17.02.2017. Thereafter, the case was taken up in the 150th meeting held on 06.04.2017.

As per the amendment in the EIA Notification issued recently by Ministry of Environment and Forest & Climate Change, Government of India on dated 09th December, 2016, the construction projects having covered area more than 300000 Sq. Meters or 150 Ha. falls under the competency of the Ministry of Environment and Forest & Climate Change, Government of India. Therefore, at present this case does not fall under the purview of SEIAA/SEAC.

In view of above, the Committee is of the unanimous view that this case is having **built-up area of 528188.60 Sq. Meters**, therefore does not fall under the purview of SEIAA/SEAC and may be referred to SEIAA for sending it to the concerned authority for deciding the Environment Clearance case as per latest notification dated 09th December, 2016. SEIAA may take a final view in the matter.

**150.20 Environment Clearance for Group Housing Colony Project at Sector-82A, Gurgaon, Haryana by M/s Vatika Ltd.**

**Project Proponent :** Sh. Virender Dhar  
**Consultant :** Vardan EnviroNet Pvt. Ltd.

The project was submitted to the SEIAA, Haryana on 27.12.2016. The project proponent submitted the case to the SEIAA as per check list approved by the SEIAA/SEAC.

Thereafter, the case was taken up for appraisal in the 147<sup>th</sup> meeting of the SEAC held on 31.01.2017.

The Project Proponent requested for adjournment and the same was discussed in the meeting. The Committee acceded to the request and decided to list the project in the 148<sup>th</sup> meeting of the SEAC to be held on 14.02.2017.

Thereafter, the case was taken up in the 148<sup>th</sup> meeting of the SEAC held on 14.02.2017.

After details discussions, the following shortcomings were observed:

1. The PP should submit the copy of NOC under Aravali Notification, 1992 from District Collector, Gurgaon.

The observations of 148<sup>th</sup> meeting were conveyed to the PP vide letter No. 1793 dated 01.03.2017. The PP submitted the reply to the observations vide letter dated 15.03.2017. Thereafter, the case was taken up in the 150<sup>th</sup> meeting of the SEAC held on 07.04.2017.

During presentation, the Committee was informed that it is a proposed Group Housing Colony at Sector-82A, Gurgaon, Haryana. The estimated cost of the project is Rs. 121 Crores. Total Plot area is 11.218 Acres ( 45397.5633 Sq. Meters) and net plot area is 11.218 Acres ( 45397.5633 Sq. Meters). Total built up area will be approximately 43862.113 Sq. Meters. Basement area of 11004.353 Sq. Meters has been proposed. The project will comprise of 3 Towers (1 High rise tower + 2 Mid rise tower), 2 basements + GF + max 39 Floors, 169 main units, 122 EWS units, Convenient shopping area. The maximum height of the building is approx. 136.5 meters. It was also informed that the green area development has been kept as 32.32 % (i.e. 14678 Sq. Meter approximately) of the total plot area. 9754 Sq. Meters) of the total plot area would be earmarked for plantation in the form of shelter belt around the periphery of the project area and in the form of avenue line on either side of the roads. 4924 Sq. Meters) of the total plot area under herbs/shrubs/climbers/lawns, parks. The total water requirement for the project will be 296 KLD (i.e. 136 KLD of fresh water & 160 KLD of recycled treated water). The waste water generation will be 178 KLD which will be treated upto tertiary level in STP having total capacity of 220 KLD. The STP treated water will be used for flushing, cooling, horticulture and other misc. purposes.

The Air quality data shows exceeding baseline in respect of PM<sub>10</sub> and PM<sub>2.5</sub> parameters which ranges approximately from 115 µg/m<sup>3</sup> and 67.93 µg/m<sup>3</sup> respectively. Incremental air pollution in respect of PM<sub>10</sub> is 0.0108 µg/m<sup>3</sup>. PP has submitted special mitigative measures for controlling air pollution for construction phase and operation phase which includes 5 meters high barricade wall at the periphery, broad leafy trees would be planted as green belt, trees with heavy foliage would be planted on both side of carriage way, ultra low sulphur Diesel (5 ppm) would be used as fuel in DG Sets, Stack height of DG set would be as per CPCB norms. These measures would minimize the impact on air environment.

It was informed by the project proponent that the power requirement for the project will be 4045.50 KW. Parking requirement for the project as per Haryana Bye Laws is 338 ECS but the parking proposed to be provided in the project is 407 ECS. There will be total solid waste generation of 786 Kg/day. Out of this the bio-degradable waste 471 Kg/day will be composted in 2 Nos. of Organic Waste Converter provided within the project premises and the manure produced will be used for horticulture and green development. The calculations of the same are in accordance with the prescribed norms. It was pointed out that the required water for the project will be provided through HUDA.

Detailed discussions were held about Solid Waste Management, rain water harvesting, fire fighting plan, noise and vibration plan, health and welfare of the laborers, electrical hazard plan, environment monitoring plan, energy conservation measures and environment management plan. There will be 11 numbers of rain water harvesting structures as approved by the Central Ground Water Authority (CGWA). The mitigation measures were found in order by the Committee.

After deliberations the Committee rated this project with "Gold Rating" and was of the unanimous view that this case for granting Environmental Clearance under EIA Notification dated 14.9.2006 issued by the Ministry of Environment and Forest, Government of India should be recommended to the SEIAA with the following stipulations:

**PART A-**

**SPECIFIC CONDITIONS:-**

**Construction Phase:-**

- [1] "Consent for Establish" shall be obtained from Haryana State Pollution Control Board under Air and Water Act and a copy shall be submitted to the SEIAA, Haryana before the start of any construction work at site.
- [2] A first aid room as proposed in the project report shall be provided both during construction and operational phase of the project.
- [3] Adequate drinking water and sanitary facilities shall be provided for construction workers at the site. Provision should be made for mobile toilets. Open defecation by the labourers is strictly prohibited. The safe disposal of waste water and solid wastes generated during the construction phase should be ensured.
- [4] All the topsoil excavated during construction activities shall be stored for use in horticulture/landscape development within the project site.
- [5] The project proponent shall ensure that the building material required during construction phase is properly stored within the project area and disposal of construction waste should not create any adverse effect on the neighboring communities and should be disposed of after taking necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
- [6] Construction spoils, including bituminous material and other hazardous materials, must not be allowed to contaminate watercourses and the dump sites for such material must be secured so that they should not leach into the ground water and any hazardous waste generated during construction phase, should be disposed off as per applicable rules and norms with necessary approval of the Haryana State Pollution Control Board.
- [7] The diesel generator sets to be used during construction phase shall be of ultra low sulphur diesel type and should conform to Environment (Protection) Rules prescribed for air and noise emission standards.
- [8] The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from Chief Controller of Explosives shall be taken.
- [9] Ambient noise levels shall conform to the residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be taken to reduce ambient air pollution and noise level during construction phase, so as to conform to the stipulated residential standards of CPCB/MoEF.
- [10] Fly ash shall be used as building material in the construction as per the provisions of Fly Ash Notification of September 1999 and as amended on 27th August 2003.
- [11] Storm water control and its re-use as per CGWA and BIS standards for various applications should be ensured.

- [12] Water demand during construction shall be reduced by use of pre-mixed concrete, curing agents and other best practices.
- [13] In view of the severe constrains in water supply augmentation in the region and sustainability of water resources, the developer will submit the NOC from CGWA specifying water extraction quantities and assurance from HUDA/ utility provider indicating source of water supply and quantity of water with details of intended use of water – potable and non-potable. Assurance is required for both construction and operation stages separately. It shall be submitted to the SEIAA and RO, MOEF, Chandigarh before the start of construction.
- [14] Roof must meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material.
- [15] Opaque wall must meet prescriptive requirement as per Energy Conservation Building Code which is proposed to be mandatory for all air conditioned spaces while it is desirable for non-air-conditioned spaces by use of appropriate thermal insulation material to fulfill requirement.
- [16] The approval of the competent authority shall be obtained for structural safety of the building on account of earthquake, adequacy of fire fighting equipments, etc. as per National Building Code including protection measures from lightning etc. If any forest land is involved in the proposed site, clearance under Forest Conservation Act shall be obtained from the competent Authority.
- [17] Overexploited groundwater and impending severe shortage of water supply in the region requires the developer to redraw the water and energy conservation plan. Developer shall reduce the overall footprint of the proposed development. Project proponent shall incorporate water efficiency /savings measures as well as water reuse/recycling within 3 months and before start of construction to the SEIAA, Haryana and RO, MOEF, GOI, Chandigarh.
- [18] The Project Proponent as stated in the proposal shall construct total 10 rain water harvesting pits for recharging the ground water within the project premises. Rain water harvesting pits shall be designed to make provisions for silting chamber and removal of floating matter before entering harvesting pit. Maintenance budget and persons responsible for maintenance must be provided. Care shall also be taken that contaminated water do not enter any RWH pit.
- [19] The project proponent shall provide for adequate fire safety measures and equipments as required by Haryana Fire Service Act, 2009 and instructions issued by the local Authority/ Directorate of fire from time to time. Further the project proponent shall take necessary permission regarding fire safety scheme/NOC from competent Authority as required.
- [20] The Project Proponent shall obtain assurance from the DHBVN for supply of power before the start of construction. In no case project will be operational solely on generators without any power supply from any external power utility.
- [21] Detail calculation of power load and ultimate power load of the project shall be submitted to DHBVN under intimation to SEIAA Haryana before the start of construction. Provisions shall be made for electrical infrastructure in the project area.
- [22] The Project Proponent shall not raise any construction in the natural land depression / Nallah/water course and shall ensure that the natural flow from the Nallah/water course is not obstructed.
- [23] The Project Proponent shall keep the plinth level of the building blocks sufficiently above the level of the approach road to the Project. Levels of the other areas in the Projects shall also be kept suitably so as to avoid flooding.
- [24] Construction shall be carried out so that density of population does not exceed norms approved by Director General Town and Country Department Haryana.
- [25] The Project Proponent shall submit an affidavit with the declaration that ground water will not be used for construction and only treated water should be used for construction.
- [26] The project proponent shall not cut any existing tree and project landscaping plan should be modified to include those trees in green area.
- [27] The project proponent shall provide 3 meter high barricade around the project area, dust screen for every floor above the ground, proper sprinkling and covering of stored material to restrict dust and air pollution during construction.
- [28] The project proponent shall construct a sedimentation basin in the lower level of the project site to trap pollutant and other wastes during rains.
- [29] The project proponent shall provide proper rasta of proper width and proper strength for the project before the start of construction.
- [30] The project proponent shall ensure that the U-value of the glass is less than 3.177 and maximum solar heat gain co-efficient is 0.25 for vertical fenestration.
- [31] The project proponent shall adequately control construction dusts like silica dust, non-silica dust and wood dust. Such dusts shall not spread outside project premises. Project Proponent shall provide respiratory protective equipment to all construction workers.
- [32] The project proponent shall develop complete civic infrastructure of the Group Housing colony including internal roads, green belt development, sewerage line, Rain Water recharge

arrangements, Storm water drainage system, Solid waste management site and provision for treatment of bio-degradable waste, STP, water supply line, dual plumbing line, electric supply lines etc. and shall offer possession of the units/flats thereafter.

- [33] The project proponent shall provide one refuge area till 24 meter and one till 39 meter each, as per National Building Code. The project proponent shall not convert any refuse area in the habitable space and it should not be sold out/commercialized.
- [34] The project proponent shall provide fire control room and fire officer for building above 30 meter as per National Building Code.
- [35] The project proponent shall obtain permission of Mines and Geology Department for excavation of soil before the start of construction.
- [36] The project proponent shall seek specific prior approval from concerned local Authority/HUDA regarding provision of storm drainage and sewerage system including their integration with external services of HUDA/ Local authorities beside other required services before taking up any construction activity.
- [37] The project proponent shall submit the copy of fire safety plan duly approved by Fire Department before the start of construction.
- [38] The project proponent shall discharge excess of treated waste water/storm water in the public drainage system and shall seek permission of HUDA before the start of construction.
- [39] The project proponent shall maintain the distance between STP and water supply line.
- [40] The project proponent shall ensure that the stack height is 6 meter more than the highest tower.
- [41] The project proponent shall ensure that structural stability to withstand earthquake of magnitude 8.5 on Richter scale.

**Operational Phase:**

- [a] "Consent to Operate" shall be obtained from Haryana State Pollution Control Board under Air and Water Act and a copy shall be submitted to the SEIAA, Haryana.
- [b] The Sewage Treatment Plant (STP) shall be installed for the treatment of the sewage to the prescribed standards including odour and treated effluent will be recycled to achieve zero exit discharge. The installation of STP shall be certified by an independent expert and a report in this regard shall be submitted to the SEIAA, Haryana before the project is commissioned for operation. Tertiary treatment of waste water is mandatory. The project proponent shall remove not only Ortho-Phosphorus but total Phosphorus to the extent of less than 2mg/liter. Similarly total Nitrogen level shall be less than 2mg/liter in tertiary treated waste water. Discharge of treated sewage shall conform to the norms and standards of CPCB/ HSPCB, whichever is environmentally better. Project Proponent shall implement such STP technology which does not require filter backwash. The project proponent shall essentially provide two numbers of STPs preferably equivalent to 50% of total capacity or as per the initial occupancy as the case may be.
- [c] Separation of the grey and black water should be done by the use of dual plumbing line. Treatment of 100% grey water by decentralized treatment should be done ensuring that the recirculated water should have BOD level less than 5 mg/litre and the recycled water will be used for flushing, gardening and DG set cooling etc. to achieve zero exit discharge.
- [d] For disinfection of the treated wastewater ultra-violet radiation or ozonization process should be used.
- [e] Diesel power generating sets proposed as source of back-up power for lifts, common area illumination and for domestic use should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The location of the DG sets shall be in the open as promised by the project proponent with appropriate stack height above the highest roof level of the project as per the CPCB norms. The diesel used for DG sets shall be ultra low sulphur diesel (35 ppm sulphur), instead of low sulphur diesel.
- [f] Ambient Noise level should be controlled to ensure that it does not exceed the prescribed standards both within and at the boundary of the Proposed Affordable Group Housing Project.
- [g] The project proponent as stated in the proposal should maintain at least 20.10% as green cover area for tree plantation especially all around the periphery of the project and on the road sides preferably with local species which can provide protection against noise and suspended particulate matter. The open spaces inside the project shall be preferably landscaped and covered with vegetation/grass, herbs & shrubs. Only locally available plant species shall be used.
- [h] The project proponent shall strive to minimize water in irrigation of landscape by minimizing grass area, using native variety, xeriscaping and mulching, utilizing efficient irrigation system, scheduling irrigation only after checking evapo-transpiration data.
- [i] Rain water harvesting for roof run-off and surface run-off, as per plan submitted should be implemented. Before recharging the surface run off, pre-treatment through sedimentation tanks must be done to remove suspended matter, oil and grease. The bore well for rainwater recharging shall be kept at least 5 mts. above the highest ground water table. Care shall be taken that contaminated water do not enter any RWH pit. The project proponent shall avoid Rain

Water Harvesting of first 10 minutes of rain fall. Roof top of the building shall be without any toxic material or paint which can contaminate rain water. Wire mesh and filters should be used wherever required.

- [j] The ground water level and its quality should be monitored regularly in consultation with Central Ground Water Authority.
- [k] A report on the energy conservation measures conforming to energy conservation norms finalized by Bureau of Energy Efficiency should be prepared incorporating details about building materials & technology, R & U Factors etc and submitted to the SEIAA, Haryana in three months time.
- [l] Energy conservation measures like installation of LED only for lighting the areas outside the building and inside the building should be integral part of the project design and should be in place before project commissioning. Use of solar panels must be adapted to the maximum energy conservation.
- [m] The Project Proponent shall use zero ozone depleting potential material in insulation, refrigeration, air-conditioning and adhesive. Project Proponent shall also provide Halon free fire suppression system.
- [n] The solid waste generated should be properly collected and segregated as per the requirement of the MSW Rules, 2016 and as amended from time to time. The bio-degradable waste should be treated by appropriate technology (proposed OWC) at the site ear-marked within the project area and dry/inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.
- [o] The provision of the solar water heating system shall be as per norms specified by HAREDA and shall be made operational in each building block.
- [p] The traffic plan and the parking plan proposed by the Project Proponent should be adhered to meticulously with further scope of additional parking for future requirement. There should be no traffic congestion near the entry and exit points from the roads adjoining the proposed project site. Parking should be fully internalized and no public space should be used.
- [q] The Project shall be operationalized only when HUDA/local authority will provide domestic water supply system in the area.
- [r] Operation and maintenance of STP, solid waste management and electrical Infrastructure, pollution control measures shall be ensured even after the completion of project.
- [s] Different type of wastes should be disposed off as per provisions of municipal solid waste, biomedical waste, hazardous waste, e-waste, batteries & plastic rules made under Environment Protection Act, 1986. Particularly E-waste and Battery waste shall be disposed of as per existing E-waste Management Rules 2011 and Batteries Management Rules 2001. The project proponent should maintain a collection center for E-waste and it shall be disposed of to only registered and authorized dismantler / recycler.
- [t] Standards for discharge of environmental pollutants as enshrined in various schedules of rule 3 of Environment Protection Rule 1986 shall be strictly complied with.
- [u] Water supply shall be metered among different users and different utilities.
- [v] The project proponent shall ensure that the of DG sets is more than the highest tower and also ensure that the emission standards of noise and air are within the CPCB latest prescribed limits. Noise and Emission level of DG sets greater than 800 KVA shall be as per CPCB latest standards for high capacity DG sets.
- [w] All electric supply exceeding 100 amp, 3 phase shall maintain the power factor between 0.98 lag to 1 at the point of connection.
- [x] The project proponent shall not use fresh water for HVAC and DG cooling. Air based HVAC system should be adopted and only treated water shall be used by project proponent for cooling, if it is at all needed. The Project Proponent shall also use evaporative cooling technology and double stage cooling system for HVAC in order to reduce water consumption. Further temperature, relative humidity during summer and winter seasons should be kept at optimal level. Variable speed drive, best Co-efficient of Performance (CoP), as well as optimal Integrated Point Load Value and minimum outside fresh air supply may be resorted for conservation of power and water. Coil type cooling DG Sets shall be used for saving cooling water consumption for water cooled DG Sets.
- [y] The project proponent shall ensure that the transformer is constructed with high quality grain oriented, low loss silicon steel and virgin electrolyte grade copper. The project proponent shall obtain manufacturer's certificate also for that.
- [z] The project proponent shall ensure that exit velocity from the stack should be sufficiently high. Stack shall be designed in such a way that there is no stack down-wash under any meteorological conditions.
- [aa] The project proponent shall provide water sprinkling system in the project area to suppress the dust in addition to the already suggested mitigation measures in the Air Environment Chapter of EMP.

- [ab] The project proponent shall ensure proper Air Ventilation and light system in the basements area for comfortable living of human being and shall ensure that number of Air Changes per hour/(ACH) in basement never falls below 15. In case of emergency capacity for increasing ACH to the extent of 30 must be provided by the project proponent.
- [ac] The project proponent shall ensure drinking/ domestic water supply as per prescribed standards till treated water supply is made available by HUDA.
- [ad] The project proponent shall install solar panel for energy conservation.

**PART-B. GENERAL CONDITIONS:**

- [i] The Project Proponent shall ensure the commitments made in Form-1, Form-1A, EIA/EMP and other documents submitted to the SEIAA for the protection of environment and proposed environmental safeguards are complied with in letter and spirit. In case of contradiction between two or more documents on any point, the most environmentally friendly commitment on the point shall be taken as commitment by project proponent.
- [ii] The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the northern Regional Office of MoEF, the respective Zonal Office of CPCB, HSPCB and SEIAA Haryana.
- [iii] STP outlet after stabilization and stack emission shall be monitored monthly. Other environmental parameters and green belt shall be monitored on quarterly basis. After every 3 (three) months, the project proponent shall conduct environmental audit and shall take corrective measure, if required, without delay.
- [iv] The SEIAA, Haryana reserves the right to add additional safeguard measures subsequently, if found necessary. Environmental Clearance granted will be revoked if it is found that false information has been given for getting approval of this project. SEIAA reserves the right to revoke the clearance if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF.
- [v] The Project proponent shall not violate any judicial orders/pronouncements issued by any Court/Tribunal.
- [vi] All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972, Forest Act, 1927, PLPA 1900, etc. shall be obtained, as applicable by project proponents from the respective authorities prior to construction of the project.
- [vii] The Project proponent should inform the public that the project has been accorded Environment Clearance by the SEIAA and copies of the clearance letter are available with the Haryana State Pollution Control Board & SEIAA. This should be advertised within 7 days from the date of issue of the clearance letter at least in two local newspapers that are widely circulated in the region and the copy of the same should be forwarded to SEIAA Haryana. A copy of Environment Clearance conditions shall also be put on project proponent's web site for public awareness.
- [viii] Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the Project Proponent if it was found that construction of the project has been started before obtaining prior Environmental Clearance.
- [ix] Any appeal against the this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- [x] The project proponent shall put in place Corporate Environment Policy as mentioned in MoEF, GOI OM No. J-11013/41/2006-IA II (I) dated 26.4.2012 within 3 months period. Latest Corporate Environment Policy should be submitted to SEIAA within 3 months of issuance of this letter.
- [xi] The fund ear-marked for environment protection measures should be kept in separate account and should not be diverted for other purposes and year wise expenditure shall be reported to the SEIAA/RO MOEF GOI under rules prescribed for Environment Audit.
- [xii] The project proponent shall ensure the compliance of Forest Department, Haryana Notification no. S.O.121/PA2/1900/S.4/97 dated 28.11.1997.
- [xiii] The Project Proponent shall ensure that no vehicle during construction/operation phase enter the project premises without valid 'Pollution Under Control' certificate from competent Authority.
- [xiv] The project proponent is responsible for compliance of all conditions in Environmental Clearance letter and project proponent can not absolve himself /herself of the responsibility by shifting it to any contractor engaged by project proponent.
- [xv] The project proponent shall seek fresh Environmental clearance if at any stage there is change in the planning of the proposed project.
- [xvi] Besides the developer/applicant, the responsibility to ensure the compliance of Environmental Safeguards/conditions imposed in the Environmental Clearance letter shall also lie on the

licensee/licensees in whose name/names the license/CLU has been granted by the Town & Country Planning Department, Haryana.

- [xvii] The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; PM<sub>2.5</sub>, PM<sub>10</sub>, SO<sub>x</sub>, NO<sub>x</sub>, Ozone, Lead, CO, Benzene, Ammonia, Benzopyrine, arsenic and Nickel. (Ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
  - [xviii] The environmental statement for each financial year ending 31<sup>st</sup> March in Form-V as is mandated to be submitted by the project proponent to the HSPCB Panchkula as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of the EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.
  - [xix] The project proponent shall conduct environment audit at every three months interval and thereafter corrected measures shall be taken without any delay. Details of environmental audit and corrective measures shall be submitted in the monitoring report.
  - [xx] Corporate Environment and Social Responsibility (CSER) shall be laid down by the project proponent (2% shall be earmarked) as per guidelines of MoEF, GoI Office Memorandum No. J-11013/41/2006-IA.II(I) dated 18.05.2012 and Ministry of Corporate Affairs, GoI Notification Dated 27.02.2014. A separate audit statement shall be submitted in the compliance. Environment related work proposed to be executed under this responsibility shall be undertaken simultaneously. The project proponent shall select and prepare the list of the work for implementation of CSER of its own choice and shall submit the same before the start of construction.
- 150.21** Environment Clearance for the 25 MLD Common Effluent Treatment Plant (CETP) for Phase III and IV along with up gradation from 15 MLD to 30 MLD CETP for phase I and II located at Industrial Model Township, Manesar, Haryana by M/s Haryana State Industrial & Infrastructure Development Corporation Ltd.

**Project Proponent** : Sh. Rampal Singh, GM

**Consultant** : En-Vision

The project was submitted to the SEIAA, Haryana on 01.10.2016 through online portal. The SEIAA forwarded the case to SEAC on 15.03.2017. The project proponent submitted the case to the SEIAA as per check list approved by the SEIAA/SEAC. Thereafter the case was taken up for approval of Terms of Reference in the 150<sup>th</sup> meeting of the SEAC held on 07.04.2017.

The project proponent presented the case for terms of reference. After detailed deliberations, it was decided that the project proponent will prepare the EIA by using Model Terms of Reference of MoEF & CC.

The project proponent further stated that they are already generating data and requested to utilize the baseline data. The Committee after detailed deliberations directed to project proponent to incorporate the baseline data in the EIA Reported generated from December, 2016 onwards and one month additional data for the month of April, 2017.

The above decision of the Committee may be sent to SEIAA for approval and sending it to the project proponent.

**The meeting ended with the vote of thanks to the Chair.**

Minutes of the 102<sup>nd</sup> meeting of State Environment Impact Assessment Authority held on. 20<sup>th</sup> April, 2017 under the Chairmanship Sh. Bharat Bhushan IAS (Retd.), Chairman, SEIAA held in the meeting room of office of SEIAA Haryana, Sector-2 Panchkula, regarding Environmental Clearance under EIA Notification dated 14.9.2006.

The full Authority is present. The project proposals as recommended by SEAC for Environmental Clearance or otherwise and listed in the Agenda item circulated vide letter No. 243-245 dated 17.04.2017 were discussed. Following decisions were taken:-

**Item No.[1] Environmental Clearance for expansion of Group Housing colony at village Naurangpur, Sector -79, Gurgaon , Haryana by M/s Sterling Infrastructure Pvt. Ltd.**

The case was lastly considered in the 101<sup>st</sup> meeting of SEIAA held on 22.03.2017 and the Authority issued a notice to project proponent for the violation under Environment (Protection) Act. 1986.

The project proponent on 06.04.2017 submitted the reply which was taken up for consideration in the today's meeting. The Authority studied, discussed the reply and corroborated the reply with the report of visiting team of SEAC members.

After detailed deliberation, the Authority decided to agree with the recommendations of SEAC and with the site visit report to accord Environment Clearance to this project.

**Item No.[2] Environmental Clearance for expansion of Group Housing Colony "Ninex City" at Sector-76, Village KherkiDaula, Gurgaon, Haryana by M/s Ninex Developers Ltd.**

The case was lastly considered in the 101<sup>st</sup> meeting of SEIAA held on 22.03.2017 and the Authority issued a notice to project proponent for the violation under Environment (Protection) Act. 1986.

The project proponent on 06.04.2017 submitted the reply which was taken up for consideration in the today's meeting. The Authority studied, discussed the reply and corroborated the reply with the report of visiting team of SEAC members.

After detailed deliberation, the Authority decided to agree with the recommendations of SEAC and with the site visit report to accord Environment Clearance to this project.

**Item No.[3] Environmental Clearance for commercial complex project – Spaze Buziness Park, Sector-66, Village- badshahpur, District-Gurgaon by M/S KAY KAY Designer Towers Pvt. Ltd.**

The case was lastly considered in the 101<sup>st</sup> meeting of SEIAA held on 22.03.2017 and the case was deferred.

The project proponent on 07.04.2017 submitted the reply which was taken up for consideration in the today's meeting. The Authority studied and discussed that the reply

area; as per notification dated 9<sup>th</sup> December 2016; the case may be sent to MoEF & CC, GoI.

**Item No.[22] Environment Clearance for 25 MLD Common Effluent Treatment Plant (CETP) for Phase III and IV along with up gradation from 15 MLD to 30 KLD CETP for Phase I and II located at Industrial Model Township, Manesar, Haryana by M/s Haryana State Industrial and Infrastructure Development corporation Ltd.**

The SEAC has recommended this project for approval of TOR subject to stipulation stated therein. The Project Proponent has proposed for 25 MLD Common Effluent Treatment Plant (CETP) for Phase III and IV along with up gradation from 15 MLD to 30 KLD CETP for Phase I and II located at Industrial Model Township, Manesar, Haryana.

In the today's meeting the SEIAA approved the "Terms of Reference" and it was decided that the project proponent will prepare the EIA by using Model Terms of Reference of MoEF & CC.

**Item No.[23] Environment Clearance for Group Housing colony project at Sector-82A, Gurgaon, Haryana by M/s Vatika Ltd.**

The SEAC has recommended this project for Environmental Clearance subject to stipulation stated therein. The Project Proponent has proposed for Group Housing colony project at Sector-82A, Gurgaon, Haryana as under:

Sr. no.	Particulars	Remarks
1.	Plot area	45397.5633 sqm (11.218 Acres)
2.	Built up area	43862.113 sqm
3.	License	Valid up 23.03.2017 (invalid)
4.	Nos. of Towers	3 Towers (1 High rise tower + 2 mid rise tower), 2 Basements + GF + Max. 39 Floors,
5.	DU	169 Main Units, 122 EWS Units, Convenient shopping area.
6.	Height	136.5 Meter
7.	Green belt	32.32%
8.	Water requirement	296 KLD
9.	Fresh Water	136 KLD
10.	Waste Water	178 KLD
11.	STP Capacity	220 KLD
12.	Power Requirement	4045.50 KW DHBVN
13.	Solid Waste	786 kg/day (2 nos. of OWC i.e. 500 kg/day & 100 kg/day)
14.	ECS	407 ECS

15.	RWH	11 pits
-----	-----	---------

The above recommendation of SEAC was taken up for consideration in the today's meeting and the Authority studied in detail and discussed that the license was valid till 23.03.2017. The case has been referred back to SEAC with the suggestion to visit the site to verify any construction or violation of environmental norms and asked to submit the report within 15 days .

**ItemNo.[24] Environment Clearance for expansion of existing Industrial Warehousing/Logistics/Assembling Park at Village Luhari, Tehsil & Dist. Jahajjar, Haryana by M/s HCY Industrial Park Pvt. Ltd.**

The recommendation of SEAC to accord environment clearance for the expansion of existing Industrial Warehousing/Logistics/Assembling Park at Village Luhari, Tehsil & Dist. Jahajjar, Haryana was taken up for consideration in the today's meeting. It was noticed that the project proponent has failed to supply the copies of documents to the members of Authority and in the absence of the documents it was not possible to the Authority to consider the case. Accordingly, the case was deferred to the next meeting with the advice to the project proponent to supply the complete set of documents on the basis of which the SEAC has recommended their case to all the members of Authority.

**Item No.[25] Environment Clearance for expansion of Group Housing Project "Lavanya Apartments" at Sector-81, Village Nawada Fatehpur, Gurgaon by M/s Graphic Research Consultants (India) Pvt . Ltd.**

The SEAC was considered this case in its 150<sup>th</sup> meeting held on 06.04.2017.

During discussion, it was revealed that project proponent has already started the construction without obtaining prior environmental clearance which amounts to violation of EIA Notification dated 14.09.2006. *The fact apparently was brought before the Committee on reference to the project proposal.*

The Committee again went through the latest Notification dated 14.03.2017 relating to Consideration of proposals for ToRs/Environment Clearance involving violation of the Environment (Protection) Act, 1986/Environment Impact Assessment(EIA) Notification, 2006 which clearly states that in case the project or activities required prior Environmental Clearance under Environmental Impact Assessment Notification, 2006 from the concerned Regulatory Authority are brought for Environmental Clearance after starting the construction work, or have undertaking expansion, modernization and change in product mix without prior Environmental Clearance , these projects shall be treated as cases of violation and in such cases, even

**Minutes of the 153<sup>rd</sup> Meeting of the State Expert Appraisal Committee, constituted for considering Environmental Clearance of Projects (B category) under Government of India Notification dated 14.09.2006, held on 07<sup>th</sup> June, 2017 under the Chairmanship of Sh. G.R. Goyat, Chairman, SEAC at Panchkula**

\*\*\*\*\*

List of participants is annexed as *Annexure-A*.

At the outset the Chairman, SEAC welcomed the Members of the SEAC and advised the Secretary to give brief background of this meeting. The minutes of the 152<sup>nd</sup> Meeting were discussed and approved with some modification as under:

In agenda Item No. 152.15 i.e. construction of Warehouse Project at Village Pathreri, Tehsil-Manesar, District-Gurgaon, Haryana by M/s JKS Infrastructure Pvt. Ltd. the following condition is added:

**That PP will not store Chemicals in the warehouse and in case they store chemical they will be obtain fresh EC otherwise Environmental Clearance so granted shall become invalid."**

It was further informed that in this meeting 07 number projects are to be taken up for scoping, appraisal and grading as per the agenda circulated and 06 case are taken up as additional agenda items.

After preliminary discussion, the following projects were taken up on case-to-case basis:-

**153.01 Environment Clearance for Group Housing Colony Project at Sector-82A, Gurgaon, Haryana by M/s Vatika Ltd.**

The project was submitted to the SEIAA, Haryana on 27.12.2016. The project proponent submitted the case to the SEIAA as per check list approved by the SEIAA/SEAC.

The case was appraised in the 150<sup>th</sup> meeting of the SEAC held on 07.04.2017 and file forwarded to SEIAA for grant of Environmental Clearance to the project proponent.

This case was taken up by the SEIAA in its 102<sup>nd</sup> meeting held on 20.04.2017, wherein it was decided to refer back the case to SEAC on 15.05.2017 with the remarks that the SEAC should visit the site to check status of construction or violation of environmental norms if any and submit its recommendation on merits alongwith the inspection report within stipulated period.

Thereafter, the case was taken up in the 153<sup>rd</sup> meeting of the SEAC. It was decided to constitute a Sub-Committee for site visit:

The sub-committee will consist of the following:

1. Sh. Hitender Singh, Member (Coordinator)
2. Sh. A.K. Bhatia, Member

The sub-committee shall submit its report within 15 days from the issue of the letter by the Secretary SEAC.

**153.02 Environment Clearance for construction of Commercial Complex Project at Village Badha, Sector-86, District Gurgaon, Haryana by M/s S.S. Group Pvt. Ltd.**

**Consultant : Vadan EnviroNet Pvt. Ltd.**

The project was submitted to the SEIAA, Haryana on 16.11.2016. The project proponent submitted the case to the SEIAA as per check list approved by the SEIAA/SEAC. Thereafter, the case was taken up for appraisal in the 146<sup>th</sup> meeting of the SEAC held on 15.12.2016.

After detailed discussions, the following shortcomings were observed:

1. The PP should submit the assurance of the supply of the water during construction phase from safe area through tankers and permission from CGWA for using the ground water of the existing borewell including permission from HUDA for supply of water during Construction and Operation Phase with detailed clarification regarding availability of water in the area.



Registered Office  
Vatika Limited  
Vatika Triangle, 4th Floor  
Sushant Lok, Phase I, Block A  
Mehrauli - Gurgaon Road  
Gurgaon 122 002, Haryana  
INDIA

Date: 04.07.2017

To,  
The Chairman  
State Environment Impact Assessment Authority,  
Bays No.:- 55 - 58, Parytan Bhawan,  
1st Floor, Sector - 2, Panchkula, Haryana

T 91.124.4177 777  
F 91.124.4177 700  
E info@vatikagroup.com

www.vatikagroup.com

**Subject:** Environmental Clearance for Group Housing Colony project at Sector- 82A District Gurgaon, Haryana by M/s Vatika Ltd.

Dear Sir,

We had applied for Environmental Clearance of the above mentioned project online on 12.10.2016 and hard copies submitted to SEIAA Haryana on 27.12.2016 under category 8a of EIA Notification 2006. Our case has been recommended by SEAC to SEIAA for grant of Environmental Clearance in 150th SEAC meeting dated 07.04.2017.

We have also registered the above said project for GRIHA rating with a thought of sustainable development in every aspect.

As the stipulated time period had passed as per MoEF Notification dated 14.09.2006, we presume that our case has been granted deemed Environmental Clearance and we are proceeding ahead as per norms applicable vide MoEF Notification dated 14.09.2006 for such projects..

Thanking you,

Yours sincerely,

For Vatika Ltd.

(Authorised Signatory)



Copy to: The Director (New Construction Projects and Industrial Estates), Ministry of Environment Forest & Climate Change, Indira Paryavaran Bhawan, Jorbag Road, New Delhi 110003

Dated: 28.05.2019

To  
Joint Director (S)  
Ministry of Environment, Forest and Climate Change  
Northern Region Office  
Bays No. 24-25, Sector -31-A  
Dakshin Marg, Chandigarh-160 030

**Sub: Proposed Group Housing Colony Project located at Village Shikhopur, Sector-82A, Gurugram, Haryana by M/s Vatika Ltd. Submission of Six-monthly Compliance Report - June 2019.**

Dear Sir,

With reference to the above mentioned subject, we are hereby submitting Six-monthly Compliance report for June 2019 in soft copies including monitoring reports Ambient Air, Ambient noise, water analysis, soil report and DG set emissions.

We hope the above report meets your requirement.

Thanking You

For M/s Vatika Ltd.



*Received*  
*SK*  
*01/06/19*  
भारत सरकार, भारत सरकार  
पर्यावरण, वन और जलवायु विभाग  
Min. of Environment, Forest and Climate Change  
Bays No. 24-25, Sector -31-A  
Chandigarh  
(Authorized Signatory)  
Virender Dhar  
Asst. Vice President  
Email: virendhar@vatikagroup.com  
Mob no.: 9810566938

*31/6/19*  
Haryana State Pollution Control Board  
C-11, Sector-6, Panchkula

- CC: 1. The Chairman, Haryana State Pollution Control Board, C-11, Sector-6, Panchkula, Haryana - 134 109.
2. State Environmental Impact Assessment Authority, Bay No. 55-58, Prayatan Bhawan, Sector-2, Panchkula, Haryana - 134 151.



**vatika®**  
creating lasting value

Received  
29/07/2020

**Registered Office**  
Vatika Limited  
Vatika Triangle, 4th Floor  
Sushant Lok, Phase I, Block A  
Mehrauli - Gurgaon Road  
Gurgaon 122002, Haryana  
INDIA

भारत सरकार / Govt. of India  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
Min of Environment, Forests & Climate Change  
बेजिंग रोड, 24-25, सेक्टर-31-ए  
Dated: 17.07.2020  
Bays No.24-25, Sec- 31 A  
चण्डीगढ़/Chandigarh

T 91.124.4177 777  
F 91.124.4177 700  
E info@vatikagroup.com

www.vatikagroup.com

To  
Joint Director (S)  
Ministry of Environment, Forest and Climate Change  
Northern Region Office  
Bays No. 24-25, Sector -31-A  
Dakshin Marg, Chandigarh-160 030

**Sub: Proposed Group Housing Colony Project located at Village Shikhopur, Sector-82A, Gurugram, Haryana by M/s Vatika Ltd. Submission of Six-monthly Compliance Report – June 2020.**

Dear Sir,

With reference to the above mentioned subject, we are hereby submitting Six-monthly Compliance report for June 2020 in soft copies including monitoring reports Ambient Air, Ambient noise, water analysis, soil report and site photographs.

We hope the above report meets your requirement.

Thanking You

For M/s Vatika Ltd.

(Authorized Signatory)

Virender Dhar

Asst. Vice President

Email: [virendhar@vatikagroup.com](mailto:virendhar@vatikagroup.com)

Mob no.: 9810566938



Haryana State Pollution Control Board  
C-11, Sector 6 Panchkula  
30/07/20

- CC:**
1. The Chairman, Haryana State Pollution Control Board, C-11, Sector-6, Panchkula, Haryana – 134 109.
  2. State Environmental Impact Assessment Authority, Bay No. 55-58, Prayatan Bhawan, Sector-2, Panchkula, Haryana – 134 151.

Dated: 02.12.2020

T 91.124.4177 777  
F 91.124.4177 700  
E info@vatikagroup.com

www.vatikagroup.com

To  
Joint Director (S)  
Ministry of Environment, Forest and Climate Change  
Northern Region Office  
Bays No. 24-25, Sector -31-A  
Dakshin Marg, Chandigarh-160 030

**Sub: Proposed Group Housing Colony Project located at Village Shikhopur, Sector-82A, Gurugram, Haryana by M/s Vatika Ltd. Submission of Six-monthly Compliance Report – Dec 2020.**

Dear Sir,

With reference to the above mentioned subject, we are hereby submitting Six-monthly Compliance report for Dec 2020 in soft copies including monitoring reports Ambient Air, Ambient noise, water analysis, soil report, DG emission & noise and site photographs.

We hope the above report meets your requirement.

Thanking You

For M/s Vatika Ltd.



(Authorized Signatory)  
Virender Dhar  
Associate Vice President  
Email: [virendhar@vatikagroup.com](mailto:virendhar@vatikagroup.com)  
Mob no.: 9810566938



Haryana State Pollution Control Board  
C-11, Sector 6, Panchkula

8/12/20

- CC: 1. The Chairman, Haryana State Pollution Control Board, C-11, Sector-6, Panchkula, Haryana – 134 109.
2. State Environmental Impact Assessment Authority, Bay No. 55-58, Prayatan Bhawan, Sector-2, Panchkula, Haryana – 134 151.

भारत सरकार / Govt. of India  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
Min. of Environment, Forests & Climate Change  
बेज नं. 24-25, सेक्टर 31-ए  
Bays No.24-25, Sec-31 A  
चण्डीगढ़/Chandigarh

Handwritten signature and date 8/12/2020

---

## Submission of six monthly EC compliance report - Group Housing Project

5 messages

---

**Shree Tiwari** <shreetiwari@vatikagroup.com>

Thu, May 27, 2021 at 1:49 PM

To: ecompliance-nro@gov.in

Cc: hspcb@hry.nic.in, seiaa.hry@gmail.com, "Planning Dept., Vatika" <virendhar@vatikagroup.com>

**Sub: Proposed Group Housing Colony Project located at Village Shikhopur, Sector-82A, Gurugram, Haryana by M/s Vatika Ltd. Submission of Six-monthly Compliance Report – June 2021.**

Dear Sir,

With reference to the above-mentioned subject, we are hereby submitting a Six-monthly Compliance report for June 2021 in soft copies including monitoring reports Ambient Air, Ambient noise, water analysis, soil report, DG emission & noise and site photographs.

We hope the above report meets your requirement.

Thanking You

Shree Prakash Tiwari

Planning & Coordination Dept.

DID 455 M: 91.9560950099

Vatika Limited | Unit No.-A-002, Ground Floor,

Block A, Vatika INXT City Center, Sector-83,

Gurugram 122012, Haryana, INDIA

T 91.124.4177777 | F 91.124.4177770

---

 **June 2021 six monthly EC compliance report\_GH project TH.pdf**  
3257K

---

---

## Submission of Dec 2021 six monthly EC compliance report - GH at Sec 82A, Gurugram

1 message

---

**Shree Tiwari** <shreetiwari@vatikagroup.com>

Mon, Dec 20, 2021 at 12:12 PM

To: ecompliance-nro@gov.in

Cc: hspcb@hry.nic.in, seiaa-21.env@hry.gov.in

**Sub: Proposed Group Housing Colony Project located at Village Shikhopur, Sector-82A, Gurugram, Haryana by M/s Vatika Ltd. Submission of Six-monthly Compliance Report – Dec 2021.**

Dear Sir,

With reference to the above mentioned subject, we are hereby submitting Six-monthly Compliance report for Dec 2021 in soft copies including monitoring reports Ambient Air, Ambient noise, water analysis, soil report & site photos. DG emission & noise monitoring could not be carried out due to ban on the operation of DG sets.

We hope the above report meets your requirements.

Thanking You

**For M/s Vatika Ltd.**

Shree Prakash Tiwari

Planning & Coordination Dept.  
DID 455 M: 91.9560950099

Unit No.-A-002, Ground Floor,  
Block A, Vatika INXT City Center, Sector-83,  
Gurugram 122012, Haryana, INDIA  
T 91.124.4177777 | F 91.124.4177770

---

 **Dec 2021 EC compliances report TH.pdf**  
3722K

**vatika®**  
creating lasting value

**Registered Office**  
Vatika Limited  
Vatika Triangle, 4th Floor  
Sushant Lok, Phase I, Block A  
Mehrauli - Gurgaon Road  
Gurgaon 122 002, Haryana  
INDIA

Dated: 22.01.2018

T 91.124.4177 777  
F 91.124.4177 700  
E info@vatikagroup.com

www.vatikagroup.com

To  
Dr. A Mehrotra (Advisor)  
Ministry of Environment, Forest and Climate Change  
Northern Region Office  
Bays No. 24-25, Sector -31-A  
Dakshin Marg, Chandigarh-160 030

**Sub: Proposed Group Housing Colony Project located at Village Shikhopur, Sector-82A, Gurugram, Haryana by M/s Vatika Ltd. Submission of Six-monthly Compliance Report – Dec 2017.**

Dear Sir,

With reference to the above mentioned subject, we are hereby submitting Six-monthly Compliance report for Dec 2017 in both hard as well as soft copies.

We hope the above report meets your requirement.

Thanking You

For M/s Vatika Ltd.

(Authorized Signatory)

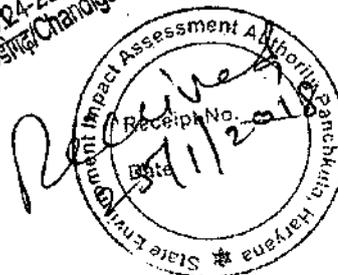
Virender Dhar

General Manager

Email: [virendhar@vatikagroup.com](mailto:virendhar@vatikagroup.com)

Mob no.: 9810566938

Ministry of Environment, Forest and Climate Change  
Govt. of India  
Bays No. 24-25, Sector 31-A  
Dakshin Marg, Chandigarh



CC: 1. The Chairman, Haryana State Pollution Control Board, C-11, Sector-6, Panchkula, Haryana – 134 109.

2. State Environmental Impact Assessment Authority, Bay No. 55-58, Prayatan Bhawan, Sector-2, Panchkula, Haryana – 134 151.

*[Signature]*  
25/1/18

Haryana State Pollution Control Board  
C-11, Sector-6, Panchkula

**vatika®**  
creating lasting value

**Registered Office**  
Vatika Limited  
Vatika Triangle, 4th Floor  
Sushant Lok, Phase I, Block A  
Mehrauli - Gurgaon Road  
Gurgaon 122002, Haryana  
INDIA

T 91.124.4177 777  
F 91.124.4177 700  
E info@vatikagroup.com

www.vatikagroup.com

Dated: 30.05.2018

To  
Dr. A Mehrotra (Advisor)  
Ministry of Environment, Forest and Climate Change  
Northern Region Office  
Bays No. 24-25, Sector -31-A  
Dakshin Marg, Chandigarh-160 030

**Sub: Proposed Group Housing Colony Project located at Village Shikhopur, Sector-82A, Gurugram, Haryana by M/s Vatika Ltd. Submission of Six-monthly Compliance Report - June 2018.**

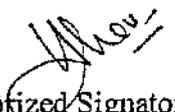
Dear Sir,

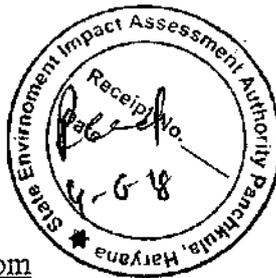
With reference to the above mentioned subject, we are hereby submitting Six-monthly Compliance report for June 2018 in both hard as well as soft copies.

We hope the above report meets your requirement.

Thanking You

For M/s Vatika Ltd.

  
(Authorized Signatory)  
Virender Dhar  
Asst. Vice President  
Email: [virendhar@vatikagroup.com](mailto:virendhar@vatikagroup.com)  
Mob no.: 9810566938



received by  
Indyia +  
4/6/18

CC: 1. The Chairman, Haryana State Pollution Control Board, Panchkula, Haryana - 134 109.

  
4/6/18  
Haryana State Pollution Control Board  
C-11, Sector-6, Panchkula

✓ 2. State Environmental Impact Assessment Authority, Bay No. 55-58, Prayatan Bhawan, Sector-2, Panchkula, Haryana - 134 151.

प्राप्त किया/Received  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
Min. of Environment, Forests & Climate Change  
उत्तर क्षेत्रीय कार्यालय/Northern Regional Office  
चण्डीगढ़/Chandigarh

**vatika®**  
creating lasting value

**Registered Office**  
Vatika Limited  
Vatika Triangle, 4th Floor  
Sushant Lok, Phase I, Block A  
Mehrauli - Gurgaon Road  
Gurgaon 122002, Haryana  
INDIA

T 91.124.4177-777  
F 91.124.4177-700  
E info@vatikagroup.com

www.vatikagroup.com

Dated: 12.12.2018

To  
Joint Director (S)  
Ministry of Environment, Forest and Climate Change  
Northern Region Office  
Bays No. 24-25, Sector -31-A  
Dakshin Marg, Chandigarh-160 030

**Sub: Proposed Group Housing Colony Project located at Village Shikhopur, Sector-82A, Gurugram, Haryana by M/s Vatika Ltd. Submission of Six-monthly Compliance Report - Dec 2018.**

Dear Sir,

With reference to the above mentioned subject, we are hereby submitting Six-monthly Compliance report for Dec 2018 in soft copies.

We hope the above report meets your requirement.

Thanking You

For M/s Vatika Ltd.

(Authorized Signatory)

Virender Dhar

Asst. Vice President

Email: [virendhar@vatikagroup.com](mailto:virendhar@vatikagroup.com)

Mob no.: 9810566938



Har State Pollution Control Board  
C-11, Sector-6, Panchkula

20/12/18

- प्राप्त किया/Received  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
Ministry of Environment, Forests & Climate Change  
उत्तर क्षेत्रीय कार्यालय/Northern Regional Office  
चण्डीगढ़/Chandigarh
- CC: 1. The Chairman, Haryana State Pollution Control Board, C-11, Sector-6, Panchkula, Haryana - 134 109.  
2. State Environmental Impact Assessment Authority, Bay No. 55-58, Prayatan Bhawan, Sector-2, Panchkula, Haryana - 134 151.

**May 9, 2022**

The Chairman,  
State Environment Impact Assessment Authority,  
Bays No.55-58, Parytan Bhawan,  
Sector -2, Panchkula, Haryana



**Subject: Addendum to Representation/Reply dated 24.01.2022**

**Re: Environment Clearance for Group Housing Colony project at Sector-82 A, Gurgaon, Haryana by M/s Vatika Ltd.**

Dear Sir,

In pursuance to final notice dated 23.12.2021 bearing memo No.SEIAA/HR/2021/1374 issued by this Ld. Authority, we had filed a representation dated 24.01.2022 and have been appearing before this Ld. Authority in furtherance to the same. The averments made in the abovesaid representation may be read as a part hereof also though the same are not being repeated herein for the sake of brevity.

In our representation, we had, *inter alia*, submitted that in the absence of any communication from this Ld. Authority or the SEAC for a period of 45 days since the receipt of recommendation of SEAC, whereby the SEAC had recommended the project of the Applicant for grant of Environment Clearance ('EC'), we had proceeded under Clause 8(iii) of the EIA Notification dated 14.09.2006, taking it to be a deemed EC in terms of the recommendation of SEAC.

During the course of the proceedings before this Ld. Authority, we were apprised by this Ld. Authority of an alleged document dated 01.05.2017, which was purportedly handed over to our consultant. It is a conceded position that the alleged document was never sent via post to our registered address as had been done in respect of other communications. By referring to this alleged document it was sought to be suggested that a communication had been sent to us by this Ld. Authority pursuant to the recommendation of SEAC for grant of EC, though the said document never reached us nor were we made aware of its contents.

Apropos to our application dated 29.04.2022 for making available the document alleged to have been delivered by hand to the consultant in 2017, we were shown a letter bearing memo No.SEIAA/HR/17/282 dated 01.05.2017 addressed to the Secretary, SEAC, which was allegedly handed over to our consultant. On perusing the contents of the said letter, it would appear that the recommendation of SEAC for grant of EC to our Group Housing Colony Project was taken up on the 102<sup>nd</sup> meeting of SEIAA held on 20.04.2017 and this Ld. Authority, while making a mention of the validity of the project license till 23.03.2017, referred the case back to SEAC with a suggestion to visit the project site to verify any construction or violation of environmental norms and directed the SEAC to submit report within 15 days. It is pertinent to mention that, although this Ld. Authority had directed the SEAC to visit the project site and submit the report within 15 days, no such visit was made till 02.06.2018, over 1 year after the direction of this Ld. Authority, and nor was any communication forthcoming from this Ld. Authority or the SEAC in furtherance to the same.

At the very outset it is submitted that even though a copy of the letter dated 01.05.2017 is alleged to have been delivered by hand to our consultant, such manner of delivery had neither been carried out in the past nor could it be deemed to be a proper channel of delivery of any document/communication to us from this Ld. Authority. In fact the letter dated 01.05.2017, vide Endst. No.SEIAA/HR/17/282, itself states that the copy of the same is forwarded to us at our registered address. It is surprising then that, in spite of such endorsement, this Ld. Authority deemed it fit to hand over the letter to our consultant. Pertinently, all previous communications from this Ld. Authority and SEAC were delivered by post and directly to our registered office and hence, it was our legitimate expectation that any communication from this Ld. Authority in regards to the grant of EC would come via registered post to our registered address as well.

In our *bona fide* belief that no communication from this Ld. Authority was forthcoming in regards to EC for a period of 45 days since the receipt of recommendation of SEAC, we proceeded under clause 8(i) read with clause 8(iii) of the EIA notification dated 14.09.2006, taking it to be a deemed EC in terms of the recommendations of the SEAC. We, vide a letter dated 04.07.2017, even intimated this Ld. Authority of our *bona fide* belief that the EC is deemed to have been granted and further kept regularly submitting

six-monthly compliance reports since December, 2017, all of which have been duly received by this Ld. Authority without any objections.

Without prejudice to the aforementioned and in *arguendo*, it is submitted that even if handing over the letter dated 01.05.2017 to our consultant is an acceptable channel of communication of such document, our project would still be eligible for a deemed EC under of Clause 8(ii) read with Clause 8(iii) of the EIA Notification. Clause 8(ii) delineates the procedure and the timelines to be followed in case the regulatory authority, i.e. SEIAA, disagrees with the recommendation of SEAC. Upon receipt of the recommendation of the SEAC and if SEIAA disagrees with the recommendation, the SEIAA must, within a period of 45 days, request the SEAC to reconsider the recommendation while stating reasons for disagreement. Thereafter, the SEAC must consider the observations of the SEIAA and furnish its views on the same within a further period of 60 days. The subsequent decision of the SEIAA after considering the views of the SEAC shall be final and has to be conveyed to the applicant by the SEIAA within the next 30 days. A perusal of the provisions of Clause 8(ii) would make it perceptible that even when this Ld. Authority disagrees with the recommendations of SEAC, this Ld. Authority is obligated to communicate its final decision to the applicant within a period of 135 days (45 days + 60 days +30 days).

In the event that this Ld. Authority fails to communicate its final decision within the stipulated period, Clause 8(iii) provides that the applicant may proceed as if the EC sought for has been granted in terms of the final recommendations of the SEAC. Therefore, even in the event that the SEIAA disagrees with the recommendations of the SEAC for grant of EC, the SEIAA must convey its final decision to the applicant within a period of 135 days from the receipt of the recommendation of SEAC, failing which the applicant can proceed with a deemed EC in terms of the recommendation of SEAC.

In the instant case, our project proposal was taken up for consideration in various meetings of the SEAC and in its 150<sup>th</sup> meeting dated 07.04.2017, the SEAC, being fully satisfied that the proposal complied with all requirements, rated the project with 'Gold Rating' and was in unanimity in recommending the proposal for grant of EC. It would appear that this Ld. Authority in its 102<sup>nd</sup> meeting held on 20.04.2017 considered the recommendation of SEAC and referred the case to the SEAC with a direction to visit the

project site and submit report within 15 days. However, no such visit was made by any members/committee of the SEAC for more than a year and it is only on 02.06.2018 that a sub-committee constituted by the SEAC visited the project site, much after the 15 day time period provided in the direction of this Ld. Authority. Moreover, at no point in time was any communication as to the final decision of this Ld. Authority forthcoming, let alone in the 135 day period stipulated in the EIA Notification. It is thus humbly submitted that, in the absence of any communication as to the final decision of this Ld. Authority within a period of 135 days, our project proposal was eligible for a deemed EC, in terms the recommendation of the SEAC, under Clause 8(ii) read with Clause 8(iii).

Without prejudice to the above submission, it is submitted that it would be gross miscarriage of justice if we are penalized for the failure of the SEAC to visit the project site or to submit any report to this Ld. Authority within the 15 day time period in spite of an express direction by this Ld. Authority to do the same, and further failure of this Ld. Authority to convey its final decision to us within 135 days from the receipt of the recommendations of SEAC. It is not only unjust but also unreasonable and arbitrary to penalise a person for the default of another, including the Government authorities. This laudable principle is described in the Latin legal maxims *nemo punitur pro alieno delicto* - no one is punished for another's wrong and *nemo punitur sine injuria, facto, seu defalta* - no one is punished unless for some wrong, act, or default. The EIA Notification casts an obligation upon the Government authorities to adhere to the timelines stipulated therein and this has even been reiterated by the Ministry of Environment, Forest and Climate Change ('MoEF&CC') vide its Memo No.22-154/2015-1A.III dated 10.11.2015 (**Enclosure 'A'** with main reply/representation).

It is a conceded position that a two member committee of the SEAC visited the project site on 02.06.2018, more than a year after the direction of this Ld. Authority and also after the 60 days time period provided in the EIA Notification to SEAC to consider the observations of the SEIAA and furnish its views. This failure of the SEAC to visit the site and furnish its report within the stipulated time, without there being any cogent or legally acceptable justification for the same, is not only a glaring lapse on part of the SEAC in adhering to directions of this Ld. Authority and the provisions of the EIA Notification, but also indicative of the lackadaisical manner of functioning of the SEAC.

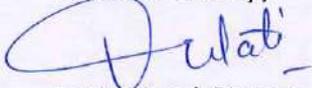
Moreover, it is respectfully submitted that the non-communication of the final decision of this Ld. Authority to us within 135 days of receipt of recommendation of SEAC was a lapse not attributable to us and we cannot be made to suffer for it. In fact, as an indication of our *bona fides*, we, vide letter dated 04.07.2017, even intimated this Ld. Authority of our belief that EC is deemed to have been granted and further kept regularly submitting six-monthly compliance reports since December, 2017. The factum of deemed EC was never denied by this Ld. Authority and rather the compliance report were being accepted without any reservations. The principle of non-arbitrariness is projected by Article 14 of the Constitution and it must characterize every State action, whether it be under authority of law or in exercise of executive power. Reasonableness and non-arbitrariness in governmental action form the core of the entire Constitutional scheme and structure. Therefore, it would not only be highly unjust and arbitrary but would also acutely prejudice our rights under the Constitution and in equity if we are panelized for the oversights of the SEAC and this Ld. Authority.

Further, without prejudice, it would appear that in its letter dated 01.05.2017, the sole concern raised by this Ld. Authority pertains to the validity of the license and no other concerns in respect of our project proposal have been raised. At the risk of repetition, it is submitted that renewal of license is a routine procedure and we had already applied for renewal of the license within the validity period of the license, vide letter dated 20.02.2017, and the same now stands renewed up to 23.03.2025. It is further humbly submitted that any inquiry into the validity of the license is beyond the scope of jurisdiction of this Ld. Authority and the same has been reiterated by MoEF&CC in its notification No. 22-154/2015/1A.III (**Enclosure 'A'** with main reply). The Ministry, in no ambiguous terms, has directed that to avoid duplication of work and to speed up process of scrutiny, SEIAA/SEAC should only focus on thrust areas of environmental sustainability and need not focus on other issues which are normally looked after by the concerned State Government Departments. Furthermore, even this Ld. Authority itself, vide its Memo No. SEIAA/HR/18/286 dated 17.04.2018 (**Enclosure 'B'** with main reply), has done away with the requirement to submit a valid license for the purposes of granting an EC. Therefore, it is submitted that an inquiry into the validity of license was beyond the jurisdiction of this Ld. Authority and an observation on the same and the subsequent direction to the SEAC was foul in law.

It is further reiterated that while the SEAC recommendations also required for obtaining Consent to Establish ('CTE') from Haryana State Pollution Control Board ('HSPCB'), the requirement for the same was done away with by Central Pollution Control Board ('CPCB') notification bearing No.B-29012/ESS/CPA/2016-17/2570 dated 02.02.2017 (**Enclosure 'G'** with main reply), which stated that there should not be any need to obtain CTE and the EC shall suffice for building/construction projects mentioned at Sr. No. 8(a) and 8(b) of Schedule of Projects in the EIA notification. The CPCB, under Section 18(1)(b) of the Water (Prevention and Control of Pollution) Act, 1974 and Section 18(1)(b) of the Air (Prevention and Control of Pollution) Act, 1981 has the power to give direction of State Pollution Control Boards, including the HSPCB, and the State Boards are bound by such directions. Our project concededly falls within category 8(a) of the Schedule of Projects in the EIA Notification and it is apparent that in light of the directions of the CPCB doing away with the requirement of obtaining CTE, we need not obtain the same as the deemed EC sufficed as CTE.

In view of the submissions made in the reply/representation dated 24.01.2022 and also made hereinabove, we implore this Ld. Authority to withdraw its final notice dated 23.12.2021, the same having been issued on erroneous, misconceived and misplaced basis. It is further implored that this Ld. Authority may be pleased to acknowledge that the project qualifies for deemed EC under Clause 8(i) read with Clause 8(iii) and in the alternative, under Clause 8(ii) read with Clause 8(iii) of the EIA Notification.

Yours sincerely,



Authorized Signatory

**Vatika Ltd.**

**Encls:** As above

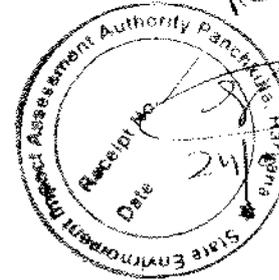
**vatika**<sup>®</sup>  
creating lasting value

Registered Office  
Vatika Limited  
Unit No A-002, NEXT City Centre  
Ground Floor, Block A  
Sector 83, Vatika India Next  
Gurgaon-122012, Haryana  
INDIA

January 24, 2022

To,

The Chairman,  
State Environment Impact Assessment Authority,  
Bays No.55-58, Parytan Bhawan,  
Sector -2, Panchkula, Haryana



T 91-1244177777  
E info@vatikagroup.com

www.vatikacollectors.com

Subject: **Environment Clearance for Group Housing Colony project at Sector-82 A, Gurgaon, Haryana by M/s Vatika Ltd.**

Re: **Memo No.SEIAA/HR/2021/1374 dated 23.12.2021.**

Dear Sir,

We have been in receipt of memo dated 23.12.2021, wherein, while referring to some report of a sub-committee shown to have been constituted by the State Expert Appraisal Committee ('SEAC') vide its 153<sup>rd</sup> meeting, reporting that the construction at our site for Group Housing Project in Sector-82 A, Gurgaon has been raised prior to the grant of the Environmental Clearance (EC), it has been alleged that we are willfully avoiding the proceedings to get finalized, and that we have opted to procrastinate and drag proceedings on. Further, it has been alleged that we have rendered ourselves liable for action for environmental compensation, penalty and demolition besides legal action for indulging in purported violations.

At the outset, it is submitted that the alleged Report of the sub-committee constituted by the SEAC vide its 153<sup>rd</sup> meeting is completely misconceived, erroneous and misleading. A perusal of the said Report would show that the facts have not been put in right perspective/order and have rather been stated falsely. Further, certain material facts have not even been disclosed, despite several representations made by us in respect of those facts.

Bereft of details, it is a matter of record that we have obtained License No. 22/2011 for developing a group housing project on land admeasuring 11.218 acres in Sector-82 A, Gurgaon. As a matter of routine procedure and at regular intervals, the license was renewed, with the last renewal dated 19.08.2021 extending the validity of license up to 23.03.2025. Intending to initiate construction at the said site, we submitted an application for EC on Ministry of Environment, Forest and Climate Change ('MoEF&CC') web portal on 12.10.2016 and the same was also submitted to this Ld. Authority on 22.12.2016. The proposal was taken up in 147<sup>th</sup>, 148<sup>th</sup> and 150<sup>th</sup> meetings of the SEAC, held on 30.01.2017, 14.02.2017 and 07.04.2017, respectively. After

being fully satisfied that the proposal complied with all requirements as per check list, the SEAC rated the project with 'Gold Rating' and was in unanimity in recommending the proposal for grant of EC by this Ld. Authority under EIA Notification S.O. 1533(E) dated 14.09.2006 ('**EIA Notification**') issued by MoEF&CC.

Meanwhile, in the absence of any communication from this Ld. Authority or the SEAC for a period of 45 days since receipt of the recommendations of the SEAC, we proceeded under Clause 8(iii) of the EIA Notification, taking it to be a deemed EC in terms of the recommendation of the SEAC. We, vide letter dated 04.07.2021, even intimated this Ld. Authority of its *bona fide* belief that EC is deemed to have been granted and further kept regularly submitting six-monthly compliance reports since December 2017, all of which have been duly received and acknowledged by this Ld. Authority.

Thereafter, much to our surprise, a two-member sub-committee, constituted by the SEAC, visited the site on 02.06.2018, though there was no reason and/or occasion for the said visit, especially when the EC was deemed to have been granted, as was being even acknowledged by this Authority, before whom the compliances were being made by us including submission of six-monthly reports. Further, it transpired that the recommendation of SEAC made on 07.04.2017 in its 150<sup>th</sup> meeting, was considered by this Authority in its 102<sup>nd</sup> meeting held on 20.04.2017 and the Authority made an observation on the validity of license till 12.03.2017 and had directed the SEAC to visit the site and report about any construction within 15 days. Here it may be noted that renewal of license is a routine procedure and we had already applied for renewal of the license within the validity period of the license, vide letter dated 20.02.2017, and the same now stands renewed up to 23.03.2025. Surprisingly, the visit had been made by the sub-committee after a period of more than a year from the date of the direction i.e. 20.04.2017, of this Authority, even though 15 days time period had been stipulated in the said direction.

Furthermore, it had transpired that the report of the sub-committee contained certain erroneous conclusions, even though we had sought to place on record the true and correct facts and status regarding the construction. However, the SEAC referred the case to this Authority for further action, and this Authority, deeming the case fit for prosecution, though erroneously, issued a show-cause notice dated 07.08.2018, which was duly replied to vide letter dated 13.08.2018, *inter alia*, clarifying that construction at the site was only started after the 45 day time period stipulated in the EIA Notification had elapsed, which consequently led to grant of deemed EC in line with the recommendation and 'Gold' rating of the SEAC. It was also stated that we had been submitting six-monthly compliance reports as per the conditions of the SEAC recommendation. However, thereafter the term of this Ld. Authority and SEAC lapsed and in view of the delay in

acknowledging the deemed Environmental Clearance, we had to halt the construction work, which remains as such, since 2019.

Evidently, the sole issue in the present case relates to the validity of the deemed EC under the EIA Notification. We submit that the finding of the sub-committee that the construction at the site was raised prior to the grant of EC, and subsequent finding by this Ld. Authority that we have violated 'Environment Law' is false, misconceived, erroneous and misplaced and liable to be rejected *inter alia*, for the reasons as ensuing:-

- i) It is a matter of record that we had submitted an application for EC for a Group Housing Project in Sector-82A, Gurgaon before this Ld. Authority on 22.12.2016, complete in all respects. The application was considered by the SEAC and clarifications were sought regarding the Forest NOC and the Aravalli NOC. The Forest NOC along with clarifications thereto, as well as the Aravalli NOC were duly submitted by us. Being fully satisfied with the proposal submitted by us as well as the NOCs, the SEAC in its 150<sup>th</sup> meeting held on 07.04.2017, certified that the proposal complied with all requirements as per check list and unanimously recommended to this Ld. Authority, for grant of EC, while rating the project with 'Gold Rating'. Later, it transpires that the recommendations were considered by this Ld. Authority in its internal 102<sup>nd</sup> meeting held on 20.04.2017, and this Ld. Authority erred gravely in making an observation on the validity of the licence till 12.03.2017 and suggesting the SEAC to visit the site and report about any construction within 15 days.

Besides the submission that renewal of the licence is a routine procedure and we had already applied for the renewal within the validity period of its licence vide letter dated 20.02.2017, and the same was duly renewed and now stands valid upto 23.03.2025. It is submitted that any inquiry into the validity of the licence is beyond the scope of jurisdiction of this Ld. Authority and the same has been reiterated by MoEF&CC in its notification No. 22-154/2015/1A.III (**Enclosure 'A'**). The Ministry, in no ambiguous terms, has directed that to avoid duplication of work and to speed up process of scrutiny, SEIAA/SEAC should only focus on thrust areas of environmental sustainability and need not focus on other issues which are normally looked after by the concerned State Government Departments. Furthermore, even this Ld. Authority itself vide its Memo No. SEIAA/HR/18/286 dated 17.04.2018 (**Enclosure 'B'**) has done away with the requirement to submit a valid licence for the purposes of granting an EC. In light of the directions of the Ministry as well as the memo of this Ld. Authority, it is surprising that this Ld. Authority delved into the validity of the licence when the same is the mandate of the Town and Country Planning Department. Therefore, it is submitted that an inquiry into the validity of licence was beyond the

jurisdiction of this Ld. Authority and an observation on the same and the subsequent direction to the SEAC was foul in law.

- ii) Further, irrespective of the observations made by this Ld. Authority on the validity of the licence, it is humbly submitted that we were justified in proceeding with a deemed EC under Clause 8(iii) of the EIA Notification in terms of the final recommendations of SEAC. The EIA Notification stipulates a period of 45 days from the receipt of the recommendations of the SEAC within which the regulatory authority must convey its decision to the applicant. In the absence of such communication, the applicant can proceed as if the EC sought for has been granted or denied by the regulatory authority in terms of final recommendations of the SEAC. It is submitted that in the instant case the SEAC submitted its recommendation to this Ld. Authority on 07.04.2017 and no communication was forthcoming from this Ld. Authority or the SEAC. Thereafter, on 04.07.2017, after a period of almost 60 days, we, vide our letter (**Enclosure 'C'**) addressed to this Ld. Authority, with a copy mark to Director (New Construction Projects and Industrial Estates), MoEF&CC, New Delhi, informed that they are proceeding with a deemed EC under Clause 8(iii) of the EIA Notification in terms of the final recommendations of the SEAC. The letter was duly received by this Ld. Authority and no objection to the same was made.

It is further submitted that the Hon'ble High Court of Kerala in the matter of *Aneesh Mathew vs. State of Kerala and Others; WP(C) No.6235 of 2018*, the facts of which are *pari materia* to this case, has been pleased to hold that after the expiry of 45 day time period stipulated in the EIA notification, the applicant is entitled to a deemed EC in the absence of any communication to the contrary being made to him by the statutory authority concerned. The MoEF&CC too, vide its Memo No. 21-270/2008-IA.III dated 19.06.2013 (**Enclosure 'D'**) has directed that the timelines stipulated in the EIA Notification shall be strictly adhered to by SEIAA and SEAC while processing proposals for EC for building/construction projects. At this juncture, mention may also be made of other cases where this Ld. Authority itself in its wisdom, has expressed its agreement with this submission. Vide respective memos issued in the cases of M/s Tulip Infratech Pvt. Ltd., M/s Ninex Developers Ltd., as well as M/s Agson Global Pvt. Ltd. (enclosed collectively as **Enclosure 'E'**), this Ld. Authority has been pleased to hold that project proponents may proceed with deemed ECs in the absence of any communication within the 45 day time period stipulated in the EIA notification subject to the conditions stated in the recommendations of SEAC.

In light of the authorities cited above as well as the view expressed by this Ld. Authority itself in other similar cases, the conclusion of the sub-committee constituted by the SEAC and affirmed by this Ld. Authority that we raised the construction without a valid EC, is not only erroneous and misconceived, but also patently discriminates us from others who are similarly placed and is thus afoul of Article 14 of the Constitution of India. It is a matter of record that in the present case, no communication was made to us much less within a stipulated period mentioned in clause 8 of the EIA Notification and thus it is submitted that we have been entitled to a deemed EC, in pursuance of which only we started construction at the site. It may also be emphasized that while this Ld. Authority in its 102<sup>nd</sup> meeting on 20.04.2017 had referred the case back to the SEAC with the direction to visit the site and submit a report within 15 days, no visit was made to the site over one year and neither was any communication made to us regarding the grant/refusal/abeyance of the EC by this Ld. Authority or the SEAC. On the failure of the SEAC to visit the site within the directed time, and in any case in the absence of the communication, it would be unjust and unfair besides being in violation of the principles of natural justice, if we are made to suffer for no fault of our own.

- iii) It is further submitted that the Ld. Authority erred greatly in averring that we have been willfully avoiding proceeding and dragging the matter. It would rather appear that the unfortunate delays in this matter have been caused *inter alia*, on account of the failure of the SEAC sub-committee to visit our site within the 15 day time period. In fact, much to our surprise, the sub-committee visited the site on 02.06.2018, after a period of more than one year since the direction of this Ld. Authority dated 20.04.2017. Thereafter, this Ld. Authority issued a Show Cause Notice dated 07.08.2018 to us to which we replied swiftly vide letter dated 13.08.2018. Thereafter, the term of the then Ld. Authority/SEAC lapsed on 20.08.2018. The Ld. Authority as well as the SEAC were only reconstituted on 30.01.2019 and in its 117<sup>th</sup> meeting held on 18.04.2019, it was decided that the Chairman of this Ld. Authority would take the final view of the matter at his own level. However, after that the case was only taken up in the 130<sup>th</sup> meeting of this Ld. Authority held on 16.11.2021. Thus, from the factual matrix enunciated above, it would be erroneous to even suggest that we had been procrastinating and dragging proceedings. Apparently, the delays, if any, in the present case have been caused on account of the reasons mentioned above, which have been beyond our control. In fact we have been keen to complete the project in a specific time frame as per the requirements of Haryana Real Estate Regulatory Authority Act, 2016 and are rather being prevented from doing so due to the objections raised by the Ld. Authority to the deemed EC.

- iv) Without prejudice to the above, it is also submitted that, as per the provisions of the EIA notification, we have been complying with all the conditions laid down in the recommendation of the SEAC for grant of EC in its 150<sup>th</sup> meeting dated 07.04.2017. As already submitted, we have been submitting six-monthly compliance reports (enclosed collectively as **Enclosure 'F'**) at regular intervals from December 2017 onwards as per the conditions of the SEAC recommendations. It may mentioned here that while the SEAC recommendations also require for obtaining Consent to Establish from Haryana State Pollution Control Board before the start of any construction at the site, the requirement for the same was done away with by Central Pollution Control Board notification bearing No.B-29012/ESS/CPA/2016-17/2570 dated 02.02.2017 (**Enclosure 'G'**), which stated that there should not be any need to obtain Consent to Establish and the EC shall suffice for building/construction projects mentioned at Sr. No. 8(a) and 8(b) of Schedule of Projects in the EIA notification. Our project concededly falls within category 8(a) of the Schedule of Projects and thus we need not obtain Consent to Establish as the deemed EC sufficed for the same. Mention may also be made to the fact that being an environmentally conscious group and to make the project more environment friendly, we have even registered the project at 'Green Rating for Integrated Habitat Assessment' (**GRIHA**) and has obtained 3-star pre-certification on 07.11.2017 (**Enclosure 'H'**). It is thus evident from our diligent conduct in submitting the compliance report as well as going beyond the conditions of the recommendation requirements in obtaining GRIHA certification, that we fully intended to comply with all the environment laws and proceeded with the construction in a *bona fide* manner on the basis of the deemed EC.

In view of the above mentioned submissions, which are though not exhaustive, we implore this Ld. Authority to withdraw its final notice dated 23.12.2021, the same having been issued on erroneous, misconceived and misplaced basis. It is further implored that this Ld. Authority may be pleased to acknowledge that the project qualifies for deemed EC under Clause 8(iii) of the EIA Notification.

Thanking You,

Your Sincerely  
**For Vatika Limited**

  
**Authorized Signatory**

Encl: As stated above

No.22-154/2015-1A.III  
Government of India  
Ministry of Environment, Forest and Climate Change  
Impact Assessment Division

Indira Paryavaran Bhavan  
Jorbag Road, Aliganj,  
New Delhi-110003

Dated: 10<sup>th</sup> November 2015

OFFICE MEMORANDUM

**Subject: Environment Clearance by State Level Environmental Impact Assessment Authority/ State Level Expert Appraisal Committee with special reference to buildings and construction sector projects under Item 8 (a) and 8(b) of the Environment Impact Assessment Notification, 2006-regarding.**

The EIA Notification, 2006 provides for Scoping of project as one of the stages of the prior environmental clearance process, under which the Expert Appraisal Committee(EAC) in the case of Category 'A' projects or activities, and State Level Expert Appraisal Committee(SEAC) in the case of Category 'B1' projects or activities determine detailed and comprehensive Terms of Reference (TORs) addressing all the relevant environmental concerns, for the preparation of EIA and EMP report, so as to improve the quality of EIA and EMP. Pursuant to streamlining the process of environment clearance, the Ministry of Environment, Forest and Climate Change had issued Standard Terms of Reference for different sectors including buildings and construction sector projects.

2. It has been emphasized time and again, in the past that all the relevant information relating to a particular project should be raised in one go, while consideration of the project for scoping and seeking piece meal information during appraisal of the project should be avoided. It has been clarified that in appraisal of building and construction sector projects, information relevant to environmental concern should only be raised. However, it has come to the notice of the Ministry that the practice of seeking piece meal information is still continued and every time some new issues are raised, which directly do not pertain to environmental concern, while appraising the project, which result in delay in processing of cases, particularly at the level of SEIAA and SEAC.

3. The Ministry is in receipt of information about delay in processing of cases at the level of SEIAA and SEAC on account of (i) additional information sought on issues not directly related to environment and (ii)

h

process adopted for listing such cases at the end of the queue after submission of information by the project proponents. In order to bring uniformity in dealing with such cases across the country and to streamline the process, it has been decided to follow the following procedure:

4. The requirement of environment clearance for buildings and construction projects should focus on environmental concerns and avoid duplication of efforts considering that such projects will be covered by the local civic authorities and under the provisions of the relevant master plan, building control regulations and safety regulations. The instructions issued vide this Ministry's earlier Office Memorandum No.21-270/2008-1A.III dated 19<sup>th</sup> June, 2013 should be followed in letter and spirit.

- (i) Timelines stipulated in the EIA Notification, 2006 shall be strictly adhered to by SEIAA and SEAC while processing the proposals for TOR/EC for the building and construction projects and township and area development projects. SEAC will make appropriate recommendations within sixty days of the receipt of the complete proposal from the project proponents. SEIAA shall consider the recommendations of the SEAC and convey its decision to the applicant within forty five days of the receipt of the recommendations. MoEF will regularly review the progress in disposal of cases by SEIAAs with the view to ensuring meeting of these timelines.
- (ii) In order to meet the stipulated timelines, to avoid duplication of work, and to speed-up the process of scrutiny, SEIAA/SEAC should only focus on the following thrust areas of environmental sustainability while appraising the 'Building and Construction' and 'Township and Area Development' projects.
  - a. Brief Description of the Project in terms of location and surroundings.
  - b. Environmental Impacts on Project Land and its surrounding developments and vice-versa.
  - c. Water Balance Chart with a view to promote waste water treatment, recycle, reuse and water conservation.
  - d. Waste Water Treatment and its details including target standards.
  - e. Alterations in the natural slope and drainage pattern and their environmental impacts on the surroundings.

H

- f. Ground water potential of the site and likely impacts of the project.
- g. Solid Waste Management during construction and post construction phases.
- h. Air Quality and Noise Levels; likely impacts of the project during construction and operational phases.
- i. Energy requirements with a view to minimize power consumption and promote use of renewal energy sources.
- j. Traffic Circulation System and connectivity with a view to ensure adequate parking, conflict free movements, Energy efficient Public Transport.
- k. Green Belt/Green cover and the Landscape Plan.
- l. Disaster/Risk Assessment and Management Plan,
- m. Socio Economic Impacts of the project and CSR.
- n. EMP during construction and operational phases.
- o. Any other related parameter of the project which may have any other specific impact on environmental sustainability and ecology.

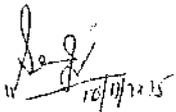
5. In case, where additional information has been sought and the project proponent is not in a position to provide the same during the appraisal by the SEAC, and he can provide it on next date or on any date during the meeting of the SEAC, he can submit the requisite information and his case be considered for appraisal accordingly.

6. In case the additional information sought cannot be presented by the project proponent during the same meeting days, and the Project Proponent can provide the requisite information before the next meeting, the case will be taken up for consideration in the next SEAC meeting for appraisal. So cases in which additional information has been sought will be taken up for appraisal in very next meeting scheduled after filing of the requisite information.

7. The Project Proponent approach the Ministry in case of Category 'B' projects by applying online for obtaining prior environment clearance in case the SEIAA / SEAC of any State or UT is not constituted. The cases are returned to the SEIAA / SEAC after its reconstitution. It is clarified that the date of online application to Ministry's portal will be taken as the date for deciding the chronology / seniority for that case by the SEIAAs / SEACs. 

8. The SEIAA/SEAC need not focus on the other issues which are normally looked after by the concerned local bodies/ State Government Departments/SPCBs.

This issues with the approval of the Competent Authority.

  
(Satish C. Garkoti)  
Scientist 'F'

To

1. All the Officers of IA Division
2. Chairpersons/Member Secretaries of all the SEIAAs/SEACs
3. Chairman, CPCB
4. Chairpersons / Member Secretaries of all SPCBs / UTPCCs

Copy to:

1. PS to MEFC
2. PPS to Secretary (EFCC)
3. PPS to SS(HKP)
4. PPS to AS(SK)
5. PS to JS (MKS)
6. PS to JS (BS)
7. Website of the MoEF
5. Guard File



Memo No. SEIAA/HR/18/286 Dt. 17-04-2018

11

Subject: Requirement of license for appraisal of construction projects.

It has come to the notice that the grant of license by the Town and Country Planning Department takes lot of time and the developers organization are requesting to appraise their project proposals without valid license. The applicants are submitting Form-I, Form-IA and conceptual plan as per the requirement as prescribed in the EIA Notification dated 14.09.2006 for seeking environment clearance. The project proponents are also advised to submit copy of valid license along with the application as per the check-list approved by SEIAA. The matter has been examined and it has been decided that:

- (i) The project proponent shall now submit land ownership, credible document showing the intent of the land owners to sell the land for the proposed project instead of valid license.
- (ii) The project proponent shall submit a proof that they have already made application with the concerned department for grant of license.
- (iii) It may, however clarified that the environment clearance granted for a project on the basis of afore said document shall become invalid in case the actual land for the project site turns out to be different from the land considered at the time of appraisal of project and mentioned in the Environment Clearance letter.
- (iv) It is further clarified that after the grant of valid license/approved zoning plan/approved layout plan, if there is any change in the green belt plan, traffic circulation plan, STP location plan, RWH plan, orientation of building then the project proponent shall have to seek revised environment clearance before start of development on the project site/licensed area.
- (v) Rest, all the documents/information as desired vide approved check-list shall be submitted by the applicant.

  
Chairman  
SEIAA, Haryana

M.S./SEIAA

Chairman SEAC,



12  
 Registered Office:  
 Vatika Group, G.P.O.  
 Sector-14, Phase-1, Gurgaon  
 Haryana-122 002, India  
 Contact: 0122-4177777

Tel: 0122-4177777  
 Fax: 0122-4177700  
 E-Mail: info@vatika.com

To,  
 The Chairman  
 State Environment Impact Assessment Authority,  
 Bays No.- 55 - 58, Parytan Bhawan,  
 1st Floor, Sector - 2, Panchkula, Haryana

Date: 04.07.2017

Subject: Environmental Clearance for Group Housing Colony project at Sector- 82A District Gurgaon, Haryana by M/s Vatika Ltd.

Dear Sir,

We had applied for Environmental Clearance of the above mentioned project online on 12.10.2016 and hard copies submitted to SEIAA Haryana on 27.12.2016 under category 8a of EIA Notification 2006. Our case has been recommended by SEAC to SEIAA for grant of Environmental Clearance in 150th SEAC meeting dated 07.04.2017.

We have also registered the above said project for GRIHA rating with a thought of sustainable development in every aspect.

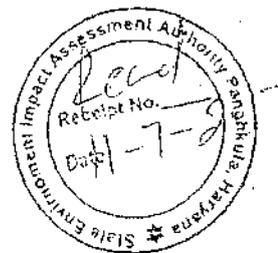
As the stipulated time period had passed as per MoEF Notification dated 14.09.2006, we presume that our case has been granted deemed Environmental Clearance and we are proceeding ahead as per norms applicable vide MoEF Notification dated 14.09.2006 for such projects.

Thanking you,

Yours sincerely,

For Vatika Ltd.

(Authorised Signatory)



Copy to: The Director (New Construction Projects and Industrial Estates), Ministry of Environment Forest & Climate Change, Indira Paryavaran Bhawan, Jorbag Road, New Delhi 110003

No.21 -270/2008-IA.III  
Government of India  
Ministry of Environment & Forests

Dated: June 19, 2013

OFFICE MEMORANDUM

Subject: Environment Clearance for buildings and real estate projects.

Ministry of Environment & Forests vide OM dated 11.12.2012, had constituted a Committee under the Chairmanship of Dr. K. Kasturirangan, Member, Planning Commission to review the provisions of the Environment Impact Assessment Notification (EIA), 2006, relating to granting environment clearances for roads, buildings, SEZ projects and the provisions under the OM dated 7.2.2012 related to high-rise buildings. The Committee has since submitted its report to the Ministry.

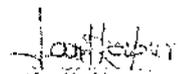
2. One of the terms of reference (ToR) of the aforesaid Committee was to review the requirement of environment clearance for buildings and real estate projects to avoid duplication considering that such projects will be covered by the local civic authorities and under the provisions of the relevant master plan, building control regulations and safety regulations. The recommendation of the Committee on this ToR has been accepted and the following has been decided:

- i. Timelines stipulated in the EIA Notification, 2006 shall be strictly adhered to by SEIAA and SEAC while processing the proposals for TOR/EC for the building and construction projects and township and area development projects. SEAC will make appropriate recommendations within sixty days of the receipt of the complete proposal from the project proponents. SEIAA shall consider the recommendations of the SEAC and convey its decision to the applicant within forty five days of the receipt of the recommendations. MoEF will regularly review the progress in disposal of cases by SEIAAs with the view to ensuring meeting of these timelines.
- ii. With the view to avoiding delay in processing of proposals, project proponents should provide complete information at the first instance only while submitting documents for TOR/EC so that the processing of proposals is not held up in the absence of requisite details. Incomplete proposals not tallying with the check -list should not be accepted by the SEIAA/SEAC.
- iii. In order to meet the stipulated timelines, to avoid duplication of work, and to speed-up the process of scrutiny, SEIAA/SEAC may only focus on the following thrust areas of environmental sustainability while appraising the 'Building and Construction' and 'Township and Area Development' projects.
  - a. Brief Description of the Project in terms of location and surroundings.
  - b. Environmental Impacts on Project Land and its surrounding developments and vice-versa.

- e. Water Balance Chart with a view to promote waste water treatment, recycle, reuse and water conservation.
- d. Waste Water Treatment and its details including target standards.
- e. Alterations in the natural slope and drainage pattern and their environmental impacts on the surroundings.
- f. Ground water potential of the site and likely impacts of the project.
- g. Solid Waste Management during construction and post construction phases.
- h. Air Quality and Noise Levels; likely impacts of the project during construction and operational phases.
- i. Energy requirements with a view to minimize power consumption and promote use of renewal energy sources.
- j. Traffic Circulation System and connectivity with a view to ensure adequate parking, conflict free movements, Energy efficient Public Transport.
- k. Green Belt/Green cover and the Landscape Plan.
- l. Disaster/Risk Assessment and Management Plan.
- m. Socio Economic Impacts of the project and CSR.
- n. EMP during construction and operational phases.
- o. Any other related parameter of the project which may have any other specific impact on environmental sustainability and ecology.

The SEIAA/SEAC need not focus on the other issues which are normally looked after by the concerned local bodies/ State Government Departments/SPCBs.

- iv. In case of a large pendency in a State and in case the concerned State Government feels that there is a need for another SEAC, the State Government may accordingly send the proposal to MoEF for setting up/ notifying another SEAC and MoEF may consider the same.
3. Necessary action in the matter may be taken by the State Governments, SEIAAs and SEACs.
4. This issues with the approval of the Competent Authority.

  
 (Lalit Kapur)  
 Director  
 Telefax: 24368592

- To
1. All the Officers of IA Division
  2. Chairperson- Member Secretaries of all the SEIAAs/SEACs
  3. Chairman, CPCB
  4. Chairpersons / Member Secretaries of all SPCBs / UPCCs

Copy to:

1. PS-MEF
2. PPS to Secretary (E&F)
3. PPS to JSAT
4. Website of the MoEF
5. C-IT File

State Environment Impact Assessment Authority, Haryana,  
Bays No.55-58, Prayatan Bhawan, Sector-2 Panchkula,  
Telephone No. 0172-2565232

15

Memo No: SEIAA/RTI/HR/2017/74

Date: 27-11-2017

To

Sh. Surabh Singh  
# House No. 151, Block-5,  
Nahar Mohu Patti, Village Moana,  
Tehsil Safidon, District- Jind.

Subject: Transfer of RTI application u/s 5(4) & 5(5) of RTI Act, 2005- Sh. Surabh Singh  
# House No. 151, Block-5, Nahar Mohu Patti, Village Moana, Tehsil Safidon,  
District- Jind.

This is with reference to your application dated 07.11.2017 seeking information under  
RTI Act-2005 and transferred by SPIO, Environment Department vide letter No. DEH/RTI/E.No.  
69/2017/2462 dated 15.11.2017, seeking information under RTI Act, 2005.

The information desired vide application and available in the records is as under:-

Sr. No	Desired Information	Reply
1	Environment Clearance for the Group Housing Complex namely "Ninex City" at sector-76, Gurgaon, Haryana dated 06.08.2014.	Copy of letter attached as annexure-1.
2	Environment Clearance for "Tulip Homes" Group Housing project at sector-69-70, Gurgaon, Haryana dated 15.03.2016.	Copy of letter attached as annexure-2.
3	Environment Clearance for proposed commercial Warehousing Project, at village- Kistiroan, Sonapat, Haryana dated 27.09.2016.	Copy of letter attached as annexure-3.

*P. S. D. S.*  
SPIO, 27/11/17  
SEIAA, Haryana.

From

Member Secretary,  
State Environment Impact Assessment Authority,  
Haryana Bays No. 55-58, Paryatan Bhawan,  
First Floor, Sector-2, Panchkula.

To

M/s Ninex Developers Limited,  
Head Office: 402, Solitaire Plaza,  
Sikandarpur, MG Road, Gurgaon.

Memo. No. SEIAA/HR/14/1066

Date: 26-8-2014

**Subject: Environment Clearance for the Group Housing Complex namely "Ninex City" at Sector-76, Gurgaon, Haryana.**

Please refer to the subject indicated above. It is informed that your representation claiming deemed Environmental Clearance of project and recommendation of SEAC was taken up for consideration in the 73<sup>rd</sup> meeting of SEIAA held on 18.07.2014. It was found that the SEAC in its 74<sup>th</sup> meeting held on 29.01.2013 observed that the project proponent had claimed deemed environmental clearance of their project and the committee is not required to re-appraise this case at this stage in view of the affidavit/representation of the project proponent claiming that the company considers the environmental clearance deemed to have been granted as per the MOEF GOI Notification dated 14.09.2006.

This case was examined in the light of clause (iii) and (iv) under Para no. 8 of EIA Notification dated 14.09.2006. It was observed that the project proposal qualifies for deemed approval after 45 days from 10.03.2011 as the SEAC in its meeting held on 10.03.2011 had recommended this case for Environmental Clearance by imposing stipulations and no decision on the recommendation of SEAC was conveyed to the project proponent within a period of 45 days as prescribed in the Notification. However, the fact is that the term of the SEIAA lapsed on 20.04.2011 and the recommendation of SEAC was transferred to MOEF GOI for consideration as per para 4 (iii) of EIA Notification dated 14.09.2006 and subsequent amendment but no decision on the recommendation of SEAC was conveyed to the project proponent within 45 days.

Accordingly the Authority decided to accept the recommendation of SEAC that the project proposal qualifies for deemed clearance as claimed by the project proponent and re-appraisal of project is not required at this stage.

verified  
A.S.

o/p

Member Secretary,

SEIAA, Haryana.

State Environment Impact Assessment Authority, Haryana,  
Bays No.55-58, Prayatan Bhawan, Sector-2 Panchkula.

Telephone No. 0172-2565232

Memo No: SEIAA/HR/2016/2-1

Date: 15-03-2016

To

M/S Tulip Infotech Pvt. Ltd.  
Regd. Office: 12<sup>th</sup> Floor, Indra Prakash Building,  
71 Barakhamba Road, New Delhi-110001.

Subject: Environmental Clearance for "Tulip Homes" Group Housing Project,  
at Sector-69-70, Gurgaon.

Please refer to your representation dated 07.12.2015 claiming deemed environmental clearance for its project in contrast to the recommendations of SEAC and to review the decision, in respect of the captioned project was taken up for consideration in the 88<sup>th</sup> meeting of SEIAA held on 29.02.2016. The detailed examination of the representation manifests that SEAC in its 55<sup>th</sup> Meeting held on dated 09.03/10.03.2011 had recommended the project for environment clearance after due appraisal and consideration of events. The recommendations for grant of Environmental Clearance to the project had been sent to SEIAA on 14.03.2011.

However, due to procedural constraints i.e termination of tenure of SEIAA, the project of the project proponent could not be considered by SEIAA for Environment Clearance as observed by SEAC. The project proponent submitted an undertaking that they started the construction on 15.07.2011 after the expiry of four months from the date of recommendation for EC of their project proposal by SEAC considering their case as deemed cleared case as per para 8 of EIA Notification dated 14.09.2006 but on the contrary the SEIAA decided to recommend this case to PS Environment Haryana for initiating legal action against Project Proponent for starting construction without obtaining prior environmental clearance as per prescribed procedure of MOEF GOI.

verified  
  
Asstt

The case of other Developer i.e M/s Ninex Developers, of same arena have been brought into the light by the project proponent wherein the claim of M/s Ninex Developers that their project proposal qualifies for deemed clearance as per para 8 (iii and iv) was accepted by SEIAA under similar circumstances, thus they can't be put under the hammer of discrimination in violation to it fundamental rights. All the aspects have been brought into light by project proponent and whereby claimed deemed approval of environmental clearance by harping upon MOEF GOI Notification dated 14.09.2006 coupled with case of Ninex Developer and recommendations of SEAC observed vide 55<sup>th</sup> meeting dated 14.03.2011.

This case has been examined in the light of clause (iii) and (iv) under Para no. 8 of EIA Notification dated 14.09.2006 and on the submissions detailed vide representation dated 7<sup>th</sup> December, 2015. It has been observed that the project proposal qualifies for deemed approval after 45 days from 14.03.2011 as the SEAC in its meeting held on 09/10.03.2011 had recommended this case for Environmental Clearance to SEIAA for grant of Environmental clearance but no such decision on the recommendation of SEAC had been conveyed by SEIAA to the project proponent within the stipulated period.

In view of the above the Authority agreed to review its decision taken in 79<sup>th</sup> meeting held on 09.01.2015 and decided that the project proposal qualifies for deemed clearance after the expiry of 45 days of recommendation of SEAC dated 14.03.2011 for granting environment clearance to the project; in view of para no. 8 (iii and iv) of EIA Notification dated 14.09.2006 and also decided that the project proponent shall comply with the conditions as stated therein in the recommendation of SEAC of 55<sup>th</sup> meeting held on 09/10.03.2011.

Verified  
CP  
Print

clg  
Member Secretary,  
SEIAA, Haryana.  
Date

State Environment Impact Assessment Authority, Haryana,  
Bays No.55-58, Prayatan Bhawan, Sector-2 Panchkula.

Telephone No. 0172-2565232

Memorandum No. SEIAA/HR/2016/823

Date: 27-09-2016

To

M/S Agson Global Pvt. Ltd.  
JA-1218 to 1225, 12<sup>th</sup> floor, DLF Tower  
"A", Mayapala, New Delhi-110025.

**Subject:** Environment Clearance for proposed Commercial Warehousing  
Project at village- Kishrora, Sonapat, Haryana.

Please refer to the subject indicated above. It is informed that your request for deemed clearance on the basis of NGT order passed in this case was taken up for consideration in the 96<sup>th</sup> meeting of SEIAA held on 22.09.2016. It was observed that the SEAC in its 72<sup>nd</sup> meeting held on 27.12.2012 had recommended this case for environment clearance but no decision was conveyed to you within 45 days. It was observed that the project proposal qualifies for deemed clearance as per the provision prescribed in para 8 (iii) of EIA notification 14.09.2006 as no decision was communicated to the Project Proponent within 45 days of recommendation of SEAC.

It was accordingly, decided that the project proposal qualifies for deemed clearance in view of para no. 8 (iii and iv) of EIA Notification dated 14.09.2006 subject to strict compliance of imposed condition as stated in the recommendation of SEAC of 72<sup>nd</sup> meeting held on 27.12.2012.

Verified  
ASST.

Chairman,  
SEIAA, Haryana.



**vatika**  
creating lasting value

Registered Office  
Vatika Limited  
Vatika Triangle, 4th Floor  
Sushant Link, Phase I, Block  
Melrothi - Gurgaon Road  
Gurgaon 122002, Haryana  
INDIA

Dated: 30.05.2018

T 91.124.417777  
F 91.124.417770  
E info@vatikagroup.com

www.vatikagroup.com

To  
Dr. A Melrotra (Advisor)  
Ministry of Environment, Forest and Climate Change  
Northern Region Office  
Bays No. 24-25, Sector -31-A  
Dakshin Marg, Chandigarh-160 030

Sub: Proposed Group Housing Colony Project located at Village Shikhopur, Sector-82A, Gurugram, Haryana by M/s Vatika Ltd. Submission of Six-monthly Compliance Report - June 2018,

Dear Sir,

With reference to the above mentioned subject, we are hereby submitting Six-monthly Compliance report for June 2018 in both hard as well as soft copies.

We hope the above report meets your requirement.

Thanking You

For M/s Vatika Ltd.

(Authorized Signatory)  
Virender Dhar  
Asst. Vice President  
Email: [virendhar@vatikagroup.com](mailto:virendhar@vatikagroup.com)  
Mob no.: 9810566938



received by  
Dudhita  
4/6/18

- CC: 1. The Chairman, Haryana State Pollution Control Board, Panchkula, Haryana - 134 109.
2. State Environmental Impact Assessment Authority, Bay No. 55-58, Prayatan Bhawan, Sector-2, Panchkula, Haryana - 134 151.

4/6/18  
Haryana State Pollution Control Board  
C-11, Sector-6, Panchkula

प्राप्त किया/Received  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
Min of Environment, Forests & Climate Change  
उत्तर क्षेत्रीय कार्यालय/Northern Regional Office  
चण्डीगढ़/Chandigarh



Registered Office  
Vatika Limited  
Vatika Triangle, 4th Floor  
Sushant Lok, Phase I, Block A  
Mehrauli - Gurgaon Road  
Gurgaon 122002, Haryana  
INDIA

T 91.124.4177777  
F 91.124.4177700  
E info@vatikagroup.com  
www.vatika-group.com

Dated: 12.12.2018

To  
Joint Director (S)  
Ministry of Environment, Forest and Climate Change  
Northern Region Office  
Bays No. 24-25, Sector -31-A  
Dakshin Marg, Chandigarh-160 030

Sub: Proposed Group Housing Colony Project located at Village Shikhopur, Sector-82A, Gurugram, Haryana by M/s Vatika Ltd. Submission of Six-monthly Compliance Report – Dec 2018.

Dear Sir,

With reference to the above mentioned subject, we are hereby submitting Six-monthly Compliance report for Dec 2018 in soft copies.

We hope the above report meets your requirement.

Thanking You

For M/s Vatika Ltd.

  
(Authorized Signatory)  
Virender Dhar  
Asst. Vice President  
Email: [virendhar@vatikagroup.com](mailto:virendhar@vatikagroup.com)  
Mob no.: 9810566938



  
Haryana State Pollution Control Board  
C-1, Sector-6, Panchkula

  
20/12/18

प्राप्त किया/Received  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
Ministry of Environment, Forests & Climate Change  
उत्तर क्षेत्रीय कार्यालय/Northern Regional Office  
चण्डीगढ़/Chandigarh

- CC: 1. The Chairman, Haryana State Pollution Control Board, C-11, Sector-6, Panchkula, Haryana - 134 109.  
2. State Environmental Impact Assessment Authority, Bay No. 55-58, Prayatan Bhawan, Sector-2, Panchkula, Haryana - 134 151.

Dated: 28.05.2019

To  
Joint Director (S)  
Ministry of Environment, Forest and Climate Change  
Northern Region Office  
Bays No. 24-25, Sector -31-A  
Dakshin Marg, Chandigarh-160 030

Sub: Proposed Group Housing Colony Project located at Village Shikhopur, Sector-82A, Gurugram, Haryana by M/s Vatika Ltd. Submission of Six-monthly Compliance Report – June 2019.

Dear Sir,

With reference to the above mentioned subject, we are hereby submitting Six-monthly Compliance report for June 2019 in soft copies including monitoring reports Ambient Air, Ambient noise, water analysis, soil report and DG set emissions.

We hope the above report meets your requirement.

Thanking You

For M/s Vatika Ltd.

Received

21/05/19

(Authorized Signatory)  
Virender Bhanu  
Asst. Vice President  
Email: [virendhar@vatikagroup.com](mailto:virendhar@vatikagroup.com)  
Mob-no.: 9810566938



28/05  
Haryana State Pollution Control Board  
C-11, Sector-6, Panchkula

- CC:
1. The Chairman, Haryana State Pollution Control Board, Panchkula, Haryana – 134 109.
  2. State Environmental Impact Assessment Authority, Bay No. 55-58, Prayatan Bhawan, Sector-2, Panchkula, Haryana – 134 151.



*Recd*  
*21*  
*20/12/19*

Registered Office  
Vatika Ltd  
Sector-31, Phase-1, Block-1  
Gurgaon-122002 Haryana  
INDIA  
T: 91 0264111 777  
F: 91 0264111 200  
E: info@vatikagroup.com  
www.vatikagroup.com

Dated: 20.12.2019

To  
Joint Director (S)  
Ministry of Environment, Forest and Climate Change  
Northern Region Office  
Bays No. 24-25, Sector -31-A  
Dakshin Marg, Chandigarh-160 030

**Sub: Proposed Group Housing Colony Project located at Village Shikhopur, Sector-82A, Gurugram, Haryana by M/s Vatika Ltd. Submission of Six-monthly Compliance Report - Dec 2019.**

Dear Sir,

With reference to the above mentioned subject, we are hereby submitting Six-monthly Compliance report for Dec 2019 in soft copies including monitoring reports Ambient Air, Ambient noise, water analysis, soil report and site photographs.

We hope the above report meets your requirement.

Thanking You

For M/s Vatika Ltd.

(Authorized Signatory)  
Virender Dhar  
Asst. Vice President  
Email: [virendhar@vatikagroup.com](mailto:virendhar@vatikagroup.com)  
Mob no.: 9810566938



*27/12/19*

- CC: 1/ The Chairman, Haryana State Pollution Control Board, C-11, Sector-6, Panchkula, Haryana - 134 109.  
2. State Environmental Impact Assessment Authority, Bay No. 55-58, Prayatan Bhawan, Sector-2, Panchkula, Haryana - 134 151.

**vatika**  
creating lasting value

Received  
8/11  
29/07/2020

Registered Office  
Vatika Limited  
Vatika Triangle, 4th Floor  
Sector 10, Phase I, Block A  
Mahauli - Gurgaon Road  
Gurgaon 122002, Haryana  
INDIA

T: 91.124.457777  
F: 91.124.457700  
E: info@vatikagroup.com

www.vatikagroup.com

Dated: 17.07.2020

To  
Joint Director (S)  
Ministry of Environment, Forest and Climate Change  
Northern Region Office  
Bays No. 24-25, Sector -31-A  
Dakshin Marg, Chandigarh-160 030

**Sub: Proposed Group Housing Colony Project located at Village Shikhopur, Sector-82A, Gurugram, Haryana by M/s Vatika Ltd. Submission of Six-monthly Compliance Report – June 2020.**

Dear Sir,

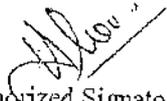
With reference to the above mentioned subject, we are hereby submitting Six-monthly Compliance report for June 2020 in soft copies including monitoring reports Ambient Air, Ambient noise, water analysis, soil report and site photographs.

We hope the above report meets your requirement.

Thanking You

For M/s Vatika Ltd.



  
(Authorized Signatory)  
Virender Dhar  
Asst. Vice President  
Email: [virendhar@vatikagroup.com](mailto:virendhar@vatikagroup.com)  
Mob no.: 9810566938

- CC:
1. The Chairman, Haryana State Pollution Control Board, C-11, Sector-6, Panchkula, Haryana – 134 109.
  2. State Environmental Impact Assessment Authority, Bay No. 55-53, Prayatan Bhawan, Sector-2, Panchkula, Haryana – 134 151.





Planning &amp; Coordination-INFRA Vatika &lt;planning.infra@vatikagroup.com&gt;

**Submission of six monthly EC compliance report - Group Housing Project**

5 messages

Shree Tiwari &lt;shreetiwari@vatikagroup.com&gt;

Thu, May 27, 2021 at 1:49 PM

To: ecompliance-nro@gov.in

Cc: hspcb@hry.nic.in, sefaa.hry@gmail.com, "Planning Dept., Vatika" &lt;virendhar@vatikagroup.com&gt;

**Sub: Proposed Group Housing Colony Project located at Village Shikhopur, Sector-82A, Gurugram, Haryana by M/s Vatika Ltd. Submission of Six-monthly Compliance Report – June 2021.**

Dear Sir,

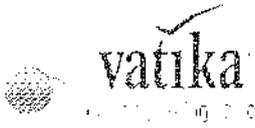
With reference to the above-mentioned subject, we are hereby submitting a Six-monthly Compliance report for June 2021 in soft copies including monitoring reports Ambient Air, Ambient noise, water analysis, soil report, DG emission & noise and site photographs.

We hope the above report meets your requirement.

Thanking You

Shree Prakash Tiwari

Planning & Coordination Dept.  
DID 455 M: 91.9560950099Vatika Limited | Unit No.-A-002, Ground Floor,  
Block A, Vatika INXT City Center, Sector-83,  
Gurugram 122012, Haryana, INDIA  
T 91.124.417777 | F 91.124.417770 June 2021 six monthly EC compliance report\_GH project TH.pdf  
3257K

**Submission of Dec 2021 six monthly EC compliance report - GH at Sec 82A,  
Gurugram**

1 message

Shree Tiwari <shreetiwari@vatikagroup.com>  
To: ecocompliance-nro@gov.in  
Cc: hspcb@hry.nic.in, seiaa-21.env@hry.gov.in

Mon, Dec 20, 2021 at 12:12 PM

**Sub: Proposed Group Housing Colony Project located at Village Shikhopur, Sector-82A, Gurugram, Haryana by M/s Vatika Ltd. Submission of Six-monthly Compliance Report – Dec 2021.**

Dear Sir,

With reference to the above mentioned subject, we are hereby submitting Six-monthly Compliance report for Dec 2021 in soft copies including monitoring reports Ambient Air, Ambient noise, water analysis, soil report & site photos. DG emission & noise monitoring could not be carried out due to ban on the operation of DG sets.

We hope the above report meets your requirements.

Thanking You

For M/s Vatika Ltd.

Shree Prakash Tiwari

Planning & Coordination Dept.  
DID 455 M: 91.9560950099

Unit No.-A-002, Ground Floor,  
Block A, Vatika INXT City Center, Sector-83,  
Gurugram 122012, Haryana, INDIA  
T 91.124.4177777 | F 91.124.4177770

→ Dec 2021 EC compliances report TH.pdf  
3722K

Copy to be retained

Dated: 22.01.2018

To  
Dr. A Mehrotra (Advisor)  
Ministry of Environment, Forest and Climate Change  
Northern Region Office  
Bays No. 24-25, Sector -31-A  
Dakshin Marg, Chandigarh-160 030

**Sub: Proposed Group Housing Colony Project located at Village Shikhopur, Sector-82A, Gurugram, Haryana by M/s Vatika Ltd. Submission of Six-monthly Compliance Report – Dec 2017.**

Dear Sir,

With reference to the above mentioned subject, we are hereby submitting Six-monthly Compliance report for Dec 2017 in both hard as well as soft copies.

We hope the above report meets your requirement.

Thanking You

For M/s Vatika Ltd.

  
(Authorized Signatory)

Virender Dhar

General Manager

Email: [virendhar@vatikagroup.com](mailto:virendhar@vatikagroup.com)

Mob no.: 9810566938

- CC:
1. The Chairman, Haryana State Pollution Control Board, C-11, Sector-6, Panchkula, Haryana – 134 109.
  2. State Environmental Impact Assessment Authority, Bay No. 55-52, Prayaga Bhawan, Sector-2, Panchkula, Haryana – 134 151.

**SIX MONTHLY COMPLIANCE (Dec 2017)**

Project – Group Housing Colony, Sector – 82A, Village Shikohpur, Gurugram

Ref: 150<sup>th</sup> SEAC MoM dated 07.04.2017**PART A-SPECIFIC CONDITIONS:-****Constructions Phase - 12% construction work completed**

Specific Conditions	Status
1. "Consent For Establish" shall be obtained from Haryana State Pollution Control Board under Air and Water Act and a copy shall be submitted to SEIAA Haryana before the start of any construction work at site.	As per CPCB letter no. B-29012/ESS/CPA/2016-17/2570 dated 02.02.2017 regarding grant of consent under the Water Act 1974 and Air Act 1981, point no.iii there should not be any need to obtain Consent to Establish for Building/Construction projects/Area development projects and township projects which are mentioned at serial no. 8(a) & 8(b) in EIA notification, 2006.
2. A first aid room as proposed in the project report shall be provided both during construction and operational phase of the project.	First Aid facility has been provided.
3. Adequate drinking water and sanitary facilities shall be provided for construction workers at the site. Provision should be made for mobile toilets. Open defecation by the laboures is strictly prohibited. The safe disposal of wastes/ waste water generated during the construction phase should be ensured.	Adequate drinking water and sanitary facility has been provided. Wastewater & solid waste is being disposed off safely.
4. All the topsoil excavated during construction activities shall be stored for use in horticulture/landscape development within the project site.	Top soil removed is stored at one place and will be used for development of landscaped area.
5. The project proponent shall ensure that the building material required during construction phase is properly stored within the project area and disposal of construction waste should not create any adverse effect on the neighboring communities and should be disposed of after taking necessary precautions for general safety and health aspects of people, only in approved sites with approval of competent authority.	Building construction materials are stored in designated area within project premises. The Excavated soil which is good for fertility is being stored at site for development of landscaped area & the muck had been disposed in proper manner without creating any adverse effect on the neighboring communities.
6. Construction spoils, including bituminous material and other hazardous materials, must not be allowed to	Guide lines are being strictly followed. Copy of ground water test report of nearby area is

<p>contaminate watercourses and the dump sites for such material must be secured so that they should not leach into the ground water and any hazardous waste generated during construction phase, should be disposed off as per applicable rules and norms with necessary approval of the Haryana State Pollution Control Board.</p>	<p>enclosed as Annexure – 1. Copy of soil test report enclosed as Annexure – 2.</p>
<p>7. The Diesel generator sets to be used during construction phase shall be of ultra low sulphur diesel type and should conform to Environment (Protection) Rules prescribed for air and noise emission standards.</p>	<p>Diesel Generator Sets installed are of enclosed type. Stack emission parameters are within in permissible limits. DG stack emission &amp; noise monitoring report attached as Annexure – 3 &amp; 4 respectively.</p>
<p>8. The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from Chief Controller of explosives shall be taken.</p>	<p>At present small amount of diesel is being stored on day to day consumption basis. Clearance from Chief Controller of explosives will be obtained as per the norms for bulk storage.</p>
<p>9. Ambient Noise levels shall conform to the residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be taken to reduce ambient air pollution and noise level during construction phase, so as to conform to the stipulated residential standards of CPCB/MoEF.</p>	<p>Ambient Air and ambient noise monitoring carried out at site which is enclosed as Annexure – 5 and Annexure – 6, respectively.</p> <p>Sprinkling of water through tankers is being practiced on unpaved areas to suppress the dust generation. Loose construction materials are covered with tarpaulin/plastic sheets.</p>
<p>10. Fly ash shall be used as building material in the construction as per the provisions of Fly Ash Notification of September 1999 and as amended on 27th August 2003.</p>	<p>Fly Ash mixed construction material is being used based on availability.</p>
<p>11. Storm water control and its re-use as per CGWB and BIS standards for various applications should be ensured.</p>	<p>Storm drainage system will be developed at site for the control of rainfall runoff and ground water recharge.</p>
<p>12. Water demand during construction shall be reduced by use of pre-mixed concrete, curing agents and other best practices.</p>	<p>Ready mix concrete and hessian cloth is being used to conserve water.</p>
<p>13. In view of the severe constrains in water supply augmentation in the region and sustainability of water resources, the developer will submit the NOC from CGWA specifying water extraction quantities and assurance from HUDA/ utility provider</p>	<p>Water assurance for the project received from HUDA already submitted to SEIAA. Copy enclosed herewith as Annexure – 7.</p>

<p>indicating source of water supply and quantity of water with details of intended use of water – potable and non-potable. Assurance is required for both construction and operation stages separately. It shall be submitted to the SEIAA and RO, MOEF, Chandigarh before the start of construction.</p>	
<p>14. Roof must meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material.</p>	<p>ECBC norms are taken into design. Project has been awarded '3 Star' GRIHA Pre-Certification. Copy enclosed herewith as Annexure – 8.</p>
<p>15. Opaque wall must meet prescriptive requirement as per Energy Conservation Building Code which is proposed to be mandatory for all air conditioned spaces while it is desirable for non-air-conditioned spaces by use of appropriate thermal insulation material to fulfill requirement.</p>	<p>ECBC norms are taken into design. Project has been awarded '3 Star' GRIHA Pre-Certification.</p>
<p>16. The approval of the competent authority shall be obtained for structural safety of the building on account of earthquake, adequacy of fire fighting equipments, etc as per National Building Code including protection measures from lightening etc.</p>	<p>The structures have been structurally designed as per prevailing IS codes, NBC for the dead load, live load, wind load and seismic load and their combination with net bearing capacity of 30T/sqm. Structure certificate already submitted.</p>
<p>17. Overexploited groundwater and impending severe shortage of water supply in the region requires the developer to redraw the water and energy conservation plan. Developer shall reduce the overall footprint of the proposed development. Project proponent shall incorporate water efficiency /savings measures as well as water reuse/recycling within 3 months and before start of construction to the SEIAA, Haryana and RO, MOEF, GOI, Chandigarh.</p>	<p>Details already submitted at the time of appraisal.</p>
<p>18. The Project Proponent as stated in the proposal shall construct total 10 rain water harvesting pits under expansion for recharging the ground water within the project premises. Rain water harvesting pits shall be designed to make provisions for silting chamber and removal of floating matter before entering harvesting pit. Maintenance budget and persons responsible for maintenance must be provided. Care shall also be taken that contaminated water do not enter any RWH pit.</p>	<p>10 rain water harvesting pits are proposed for construction with facility for de-silting chamber for removal of floating matters before entering harvesting pit.</p>

19. The project proponent shall provide for adequate fire safety measures and equipments as required by Haryana Fire Service Act, 2009 and instructions issued by the local Authority/Directorate of fire from time to time. Further the project proponent shall take necessary permission regarding fire safety scheme/ NOC from competent Authority as required.	Will be adhered to.
20. The project proponent shall obtain assurance from the DHBVN for supply of power before the start of construction. In no case project will be operational solely on generators without any power supply from any external power utility.	Copy of Power assurance enclosed as Annexure - 9.
21. Detail calculation of power load and ultimate power load of the project shall be submitted to DHBVN under intimation to SEIAA Haryana before the start of construction. Provisions shall be made for electrical infrastructure in the project area.	Copy already submitted based on which Power assurance to the project has been provided by DHBVN.
22. The Project Proponent shall not raise any construction in the natural land depression/ Nallah/water course and shall ensure that the natural flow from the Nallah/water course is not obstructed.	There is no Nallah/ water course within the project area.
23. The Project Proponent shall keep the plinth level of the building blocks sufficiently above the level of the approach road to the Project. Levels of the other areas in the Projects shall also be kept suitably so as to avoid flooding.	The plinth levels of the building block are designed as per prior approval of the HUDA/Director General Town and Country Planning Chandigarh.
24. Construction shall be carried out so that density of population does not exceed norms approved by Director General Town and Country Planning Department Haryana.	Is being adhered as per zoning plan.
25. The Project Proponent shall submit an affidavit with the declaration that ground water will not be used for construction and only treated water should be used for construction.	Affidavit already submitted. Treated waste water from HUDA STP is being used for construction.
26. The project proponent shall not cut any existing tree and project landscaping plan should be modified to include those trees in green area.	The project area is devoid of any tree.
27. The project proponent shall provide 3 meter high barricade around the project area, dust screen for	Is being adhered. Site photographs enclosed as

every floor above the ground, proper sprinkling and covering of stored material to restrict dust and air pollution during construction.	Annexure – 10.
28. The Project Proponent shall construct a sedimentation basin in the lower level of the project site to trap pollutant and other wastes during rains.	Sedimentation tank provided at the lower level to trap pollutant and rainwater runoff during rains.
29. The Project Proponent shall provide Proper Rasta of proper width and proper strength for the project before the start of construction.	Is being adhered
30. The project proponent shall ensure that the U-value of the glass is less than 3.177 and maximum solar heat gain co-efficient is 0.25 for vertical Fenestration.	ECBC norms are taken into design. Project has been awarded '3 Star' GRIHA Pre-Certification. Copy enclosed herewith as Annexure – 8.
31. The project proponent shall adequately control construction dusts like silica dust, non – silica dust and wood dust. Such dusts shall not spread outside project premises. Project proponent shall provide respiratory protective equipment to all construction workers.	Construction materials are covered with tarpaulin cloths and water sprinkling is being done on regular basis. Nose mask provided to Construction workers involved in such activities
32. The project proponent shall develop complete civic infrastructure of the Group Housing colony including internal roads, green belt development, sewerage line, Rain Water recharge arrangements, Storm water drainage system, Solid waste management site and provision for treatment of bio-degradable waste, STP, water supply line, dual plumbing line, electric supply lines etc. and shall offer possession of the units/flats thereafter.	Will be adhered to.
33. The project proponent shall provide one refuge area till 24 meter and one till 39 meter as per National Building Code. The project proponent shall not convert any refuse area in the habitable space and it should not be sold out/commercialized.	Will be adhered to as per NBC.
34. The project proponent shall provide fire control room and fire officer for building above 30 meter as per National Building Code.	Will be adhered to as per NBC.
35. The project proponent shall obtain permission of Mines and Geology Department for excavation of soil before the start of construction.	Permission of Mines and Geology Department for excavation of soil obtained.

36. The project proponent shall seek specific prior approval from concerned local Authority/HUDA regarding provision of storm drainage and sewerage system including their integration with external services of HUDA/ Local Authorities beside other required services before taking up any construction activity.	Approval from concerned local Authority/HUDA regarding provision of storm drainage and sewerage system including their integration with external services of HUDA/ Local Authorities will be obtained as per the stage of construction work.
37. The project proponent shall submit the copy of fire safety plan duly approved by Fire Department before the start of construction.	Copy of the same will be provided as and when received.
38. The project proponent shall discharge excess of treated waste water/storm water in public drainage system and shall seek permission of HUDA before the start of construction.	Permission for connection of drainage & excess treated sewerage network outfall to public drain & sewer line respectively will be obtained from HUDA.
39. The project proponent shall maintain the distance between STP and water supply line.	Will be adhered to as per norms.
40. The project proponent shall ensure that the stack height is 6 meter more than the highest tower.	Stack height for DG sets will be provided as per CPCB norms.
41. The project proponent shall ensure structural stability to withstand earthquake of magnitude 8.5 Richter scale.	Structures are designed as per relevant earthquake zone.

#### Part B General Conditions

Specific Conditions	Status
i) The project proponent shall ensure the commitments made in form - I, Form - 1A, EIA/EMP and other documents submitted to the SEIAA for the protection of environment and proposed environmental safeguards are complied with in letter and spirit. In case of contradiction between two or more documents on any point the most environmentally friendly commitment on the point shall be taken as commitment by project proponent.	Proposed environmental safeguards are complied with in letter and spirit.
ii) The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-	We are hereby submitting six monthly compliance reports both in hard as well as in soft copy.

mail) to the northern Regional Office of MoEF, HSPCB & SEIAA Haryana.	
iii) STP outlet after stabilization and stack emission shall be monitored monthly. Other environmental parameters and green belt shall be monitored on quarterly basis. After every 3 (three) months, the project proponent shall conduct environmental audit and shall take corrective measure, if required, without delay.	Will be adhered to.
iv) The SEIAA, Haryana reserves the right to add additional safeguard measures subsequently, if found necessary. Environmental Clearance granted will be revoked if it is found that false information has been given for getting approval of this project. SEIAA reserves the right to revoke the clearance if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF.	Noted
v) The project proponent shall not violate any judicial orders/pronouncements issued by any Court /Tribunal	Noted
vi) All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosive, Fire Department, Civil Aviation Department, Forest Conservation Act 1980 and Wildlife (protection ) Act , 1972, Forest Act, 1927, PLPA 1900, etc shall be obtained as applicable by project proponents from the respective authorities prior to construction of the project.	NOC from Civil Aviation department, Department of Forest & Aravalli NOC obtained and is enclosed herewith as Annexure - 11 & 12 respectively. All other approvals will be obtained as and when required.
vii) The project proponent should inform the public that the project has been accorded EC by SEIAA and copies of the clearance letter are available with HSPCB & SEIAA. This should be advertised within 7 days from the date of issue of the clearance letter at least in two local newspapers that are widely circulated in the region and the copy of the same should be forwarded to SEIAA Haryana. A copy of Environment Clearance conditions shall also be put on project proponent's web site for public awareness	Our case for EC was recommended by SEAC to SEIAA for grant of EC in the 150 <sup>th</sup> SEAC meeting dated 07.04.2017. But no letter from SEIAA was issued to us. Thereafter, we have submitted letter to SEIAA vide letter dated 04.07.2017, intimating that the stipulated time period as per clause 8 condition (iii) & (iv) of MoEF Notification dated 14.09.2006 had passed, we are proceeding ahead with the project as per the norms applicable vide MoEF Notification of 14.09.2006. Copy enclosed as Annexure - 13.
viii) Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the	Noted.

Project Proponent if it was found that construction of the project has been started before obtaining prior Environmental Clearance.	
ix) Any appeal against this Environmental Clearance shall lie with National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.	Noted
x) The project proponent shall put in place Corporate Environment Policy as mentioned in MoEF, GOI OM No. J-11013/41/2006-IA II (I) dated 26.4.2012 within 3 months period. Latest Corporate Environment Policy should be submitted to SEIAA within 3 months of issuance of this letter.	Environment policy of company enclosed as Annexure 14.
xi) The fund ear marked for environment protection measures should be kept in separate account and should not be diverted for other purposes and year wise expenditure shall be reported to the SEIAA / RO MoEF, GOI under rules prescribed for Environment Audit.	Being a residential project, the environmental protection measures such as construction of storm drainage, rainwater harvesting structure, sewage treatment plant, DG stack, fire safety measures, seismic design of building, development of landscaped area etc along with environmental monitoring is an integral part of the project, therefore no separate account is being maintained, however year wise expenditure can be worked out based on billing heads and the same will be reported. Expenditure on labour sanitation, safety & environment protection measures so far on the project till Nov 2017 is enclosed herewith as Annexure - 15.
xii) The project proponent shall ensure the compliance of Forest Department, Haryana Notification no S.O. 121/PA2/1900/S.4/97 dated 28.11.1997.	Will be adhered to.
xiii) The project proponent shall ensure that no vehicle during construction/operation phase enter the project premises without valid 'Pollution Under Control' certificate from competent Authority.	Vehicles with valid Pollution Under Control certificate are allowed during the construction phase. File with copy of PUC's of vehicles bringing construction material is being maintained at site.
xiv) The project proponent is responsible for compliance of all conditions in Environmental Clearance letter and project proponent can not absolve himself /herself of the responsibility by shifting it to any contractor engaged by project	Noted.

proponent.	
xv) The project proponent shall seek fresh Environmental clearance if at any stage there is change in the planning of the proposed project.	Noted
xvi) Besides the developer/applicant, the responsibility to ensure the compliance of Environmental Safeguards/conditions imposed in the Environmental Clearance letter shall also lie on the licensee/licensees in whose name/names the license/CLU has been granted by the Town & Country Planning Department, Haryana.	Being complied
xvii) The project proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; PM2.5, PM10, SOx, NOx, Ozone, Lead, CO, Benzene, Ammonia, Benzopyrine, arsenic and Nickel. (Ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.	Compliance report of the stipulated EC conditions is being sent to RO MoEF and HSPCB office.
xviii) The environmental statement for each financial year ending 31 <sup>st</sup> March in Form-V as is mandated to be submitted by the project proponent to the HSPCB Panchkula as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of the EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.	Will be adhered to.
xix) The project proponent shall conduct environment audit at every three months interval and thereafter corrected measures shall be taken without any delay. Details of environmental audit and corrective measures shall be submitted in the monitoring report.	Will be adhered to.
xx) Corporate Environment and Social Responsibility	CSR policy of company enclosed herewith as

(CSER) shall be laid down by the project proponent (2% shall be earmarked) as per guidelines of MoEF, GoI Office Memorandum No. J- 11013/41/ 2006-1A.II(I) dated 18.05.2012 and Ministry of Corporate Affairs, GoI Notification Dated 27.02.2014. A separate audit statement shall be submitted in the compliance. Environment related work proposed to be executed under this responsibility shall be undertaken simultaneously. The project proponent shall select and prepare the list of the work for implementation of CSER of its own choice and shall submit the same before the start of construction.

Annexure - 16.

Annexure

Annexure 1 – Ground water analysis report

Annexure 2 – Soil report

Annexure 3 – DG stack emission analysis report

Annexure 4 – DG Noise monitoring report

Annexure 5 – Ambient Air monitoring report

Annexure 6 – Ambient noise monitoring report

Annexure 7 – Water Supply assurance from HUDA

Annexure 8 – GRIHA 3 star Pre-certification

Annexure 9 – Power assurance from DHBVN

Annexure 10 – Site Photos

Annexure 11 – NOC for height clearance from AAI

Annexure 12 – Aravalli NOC

Annexure 13 – Letter to SEIAA considering deemed EC

Annexure 14 – EHS Policy

Annexure 15 – Expenditure on EMP

Annexure 16 – CSR Policy

Regd. Off: D-142, Sushant Lok-III, Sector-57, Gurgaon - 122003 (Haryana) Tel: 0124-4291036  
 Laboratory: Samaspur, Opposite Amity International School, Sector-51, Gurgaon - 122001 (Haryana)  
 Branch Off: Plot No. 24 & 25, Narayan Vihar, B-Block, Jaipur - 302035 (Rajasthan) Tel: 0141-2983404  
 (ISO 9001 | ISO 14001 | OHSAS 18001 | MoEF & CC Recognized | NABL Accredited | HSPCB & RSPCB Approved)

**Test Certificate**

Sample Number:	VEL/VL/W/01	Report No.:	VEL/W/ VL/1711/01
Site A - Address of Party:	M/s Vatika Ltd. Tranquil Height, 11.218 acres, Sector- 82A, Gurgaon.	Format No.:	5.10 P-01
		Party Reference No.:	NIL
		Reporting Date:	28/11/2017
		Period of Analysis:	24/11/2017 to 28/11/2017
Sample Description:	Ground Water (Bore well)	Receipt Date:	24/11/2017
Sample Location:	Near Project Site	Sampling Date:	24/11/2017
Sample Collected by:	Vardan EnviroLab Team	Sampling Type:	Grab
Sampling & Analysis Protocol:	IS-10500-2012, APHA 22 <sup>nd</sup> Edition 2012	Preservation:	Refrigerated
Parameter Requested:	As per IS 10500-2012	Sampling Quantity:	2.0 Ltr + 300ml

**TEST RESULTS**

Sl. No.	Parameter	Test-Method	Result	Unit	Limits of IS:10500 -2012	
					Requirement (Acceptable Limits)	Permissible limit in the Absence of Alternate Source
1	pH @ 25°C	APHA 22 <sup>nd</sup> Edition, 4500-H B	7.68	--	6.5 to 8.5	No Restriction
2	Colour	APHA 22 <sup>nd</sup> Edition, 2120 B	*BDL (*DL 5 Hazen)	Hzon	5	15
3	Turbidity	APHA 22 <sup>nd</sup> Edition, 2130 B	*BDL (*DL 0.1 NTU)	NTU	1	5
4	TDS	APHA 22 <sup>nd</sup> Edition, 2150 B	Agreeable	--	Agreeable	Agreeable
5	Total Hardness	APHA 22 <sup>nd</sup> Edition, 2160 B	Agreeable	--	Agreeable	Agreeable
6	Total Hardness as CaCO <sub>3</sub>	APHA 22 <sup>nd</sup> Edition, 2340 C	263.00	mg/l	200	600
7	Calcium Ca	APHA 22 <sup>nd</sup> Edition, 3500 Ca B	56.24	mg/l	75	200
8	Total Alkalinity as CaCO <sub>3</sub>	APHA 22 <sup>nd</sup> Edition, 2320 B	347.10	mg/l	250	600
9	Chloride as Cl	APHA 22 <sup>nd</sup> Edition, 4500-Cl B	136.98	mg/l	250	1000
10	Residual Free Chlorine	APHA 22 <sup>nd</sup> Edition, 4500-Cl- B	*BDL	mg/l	0.2	1
11	Cyanide as CN	APHA 22 <sup>nd</sup> Edition, 4500-CN D	*BDL (*DL 0.02 mg/l)	mg/l	0.05	No Restriction
12	Magnesium as Mg	APHA 22 <sup>nd</sup> Edition, 2310 B	29.82	mg/l	30	100
13	Total Dissolved Solids	APHA 22 <sup>nd</sup> Edition, 2540 C	556.00	mg/l	500	2000
14	Sulphate as SO <sub>4</sub>	APHA 22 <sup>nd</sup> Edition, 4500-E	28.71	mg/l	200	400
15	Fluoride as F	APHA 22 <sup>nd</sup> Edition, 4500-F D	0.36	mg/l	1.0	1.5
16	Nitrate as NO <sub>3</sub>	IS 3025 (P-31) Part 2	15.20	mg/l	45	No Restriction
17	Iron as Fe	APHA 22 <sup>nd</sup> Edition, 3500-Fe B	0.29	mg/l	0.3	No Restriction
18	Ammonia as NH <sub>3</sub>	APHA 22 <sup>nd</sup> Edition, 3111 B	*BDL (*DL 0.03 mg/l)	mg/l	0.05	0.2
19	Mercury	APHA 22 <sup>nd</sup> Edition, 4500-H C	*BDL (*DL 0.01 mg/l)	mg/l	0.5	1

*[Signature]*  
 (Checked By)

*[Signature]*  
 (Checked By)

*[Signature]*  
 (Checked By)

NOTE: a) The results listed refer only to the sample(s) analyzed. b) Total liability of our lab will be restricted to the testing performed only.  
 c) The sample will be destroyed after retaining the initial report for 30 days.  
 d) This report is not to be reproduced wholly or in part and can't be used as evidence in the court of law.

Regd. Off: D-142, Sushant Lok-III, Sector-57, Gurgaon - 122003 (Haryana) Tel: 0124-4291036  
 Laboratory: Samaspur, Opposite Amity International School, Sector-51, Gurgaon - 122001 (Haryana)  
 Branch Off: Plot No. 24 & 25, Narayan Vihar, B-Block, Jaipur - 302035 (Rajasthan) Tel: 0141-2563454  
 (ISO 9001 | ISO 14001 | OHSAS 18001 | MoEF & CC Recognized | NABL Accredited | HSPCB & RSPCB Approved)

**Test Certificate**

Sample No.: VEL/VL/VV/01		Report No.: VEL/VL/VL/1711/0				
S.No	Parameter	Test-Method	Result	Unit	Limits of IS: 10500 -2012	
					Requirement (Acceptable Limits)	Permissible limit in the Absence of Alternate Source
20	Pesticide Compounds	APHA 22 <sup>nd</sup> Edition, 5550 C	*BDL (**DL 0.001)	mg/l	0.001	0.002
21	Volatiles Oil	APHA 22 <sup>nd</sup> Edition, 5540 C	*BDL (**DL 0.01 mg/l)	mg/l	0.2	1.0
22	Anionic Detergents as MBAS	APHA 22 <sup>nd</sup> Edition, 3111 B	*BDL (**DL 0.02 mg/l)	mg/l	0.05	No Relation
23	Zinc as Zn	APHA 22 <sup>nd</sup> Edition, 3111 B	0.37	mg/l	5	15
24	Copper as Cu	APHA 22 <sup>nd</sup> Edition, 3111 B	0.11	mg/l	0.05	1.5
25	Chromium as Mn	APHA 22 <sup>nd</sup> Edition, 3111 B	*BDL (**DL 0.06 mg/l)	mg/l	0.1	0.5
26	Chromium as Cd	APHA 22 <sup>nd</sup> Edition, 3111 B	BDL	mg/l	0.003	No Relation
27	Lead as Pb	APHA 22 <sup>nd</sup> Edition, 3111 B	BDL	mg/l	0.01	No Relation
28	Selenium as Se	APHA 22 <sup>nd</sup> Edition, 3111 B	*BDL (**DL 0.01 mg/l)	mg/l	0.01	No Relation
29	Arsenic as As	APHA 22 <sup>nd</sup> Edition, 3111 B	*BDL (**DL 0.01 mg/l)	mg/l	0.01	0.05
30	Mercury as Hg	APHA 22 <sup>nd</sup> Edition, 3111 B	*BDL (**DL 0.001)	mg/l	0.001	No Relation
31	Total Coliform	IS 1622:1981 (Reaffirmed 2003)	Absent	(MPN/100ml)	Shall not be Detectable in any 100ml sample	
32	F. Coli	IS 1622:1981 (Reaffirmed 2003)	Absent	(MPN/100ml)	Shall not be Detectable in any 100ml sample	

Legend: \*BDL-Below Detection Limit, \*\*DL- Detection Limit  
 If these parameter are not covered in our NABL scope.

*(Signature)*  
 (Checked By)

*(Signature)*  
 (Checked By)

*(Signature)*  
 (Approved By)

NOTE: a) The results are refer only to the tested samples & do not include parameters  
 b) Total liabilities of our lab will be restricted to the fact that we test only  
 c) The sample will be destroyed after retention time unless otherwise instructed  
 d) This report is not to be reproduced totally or in part and cannot be used as evidence in the court of law

Regd. Off: D-142, Sushant Lok-III, Sector-57, Gurgaon - 122003 (Haryana) Tel: 0124-4291036  
 Laboratory: Samaspur, Opposite Amity International School, Sector-51, Gurgaon - 122001 (Haryana)  
 Branch Off: Plot No. 24 & 25, Narayan Vihar, B-Block, Jaipur - 302035 (Rajasthan) Tel: 0141-2983404  
 (ISO 9001 | ISO 14001 | OHSAS 18001 | MoEF & CC Recognized | NABL Accredited | HSPCB & RSPCB Approved)

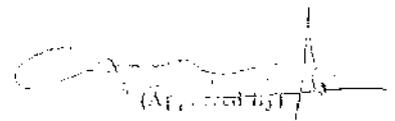
**Test Certificate**

Sample Number:	VEL/VL/S/01	Report No.:	VEL/S/RS/1711/01
Name & Address of Party:	M/s Vatika Ltd. Tranquil Height, 11.218 acres, Sector- 82A, Gurgaon.	Format No.:	5.10F 01
		Party Reference No.:	NIL
		Reporting Date:	28/11/2017
		Period of Analysis:	24/11/2017 to 28/11/2017
Sample Description:	SOIL	Receipt Date:	24/11/2017
Sampling Location:	Project Site	Sampling Date:	24/11/2017
Sample Collected by:	Vardan Enviro Lab Team	Type of Sampling:	Composite
Sampling & Analysis Protocol:	IS 2720 & USDA	Sampling Quantity:	2.0 Kg
		Depth of Sampling:	30 Cm
		Packing Status:	Temp Sealed

S. No.	Parameter	Protocol	Result	Unit
1.	pH (at 25°C)	IS : 2720 (P-26, RA2011)	7.83	--
2.	Conductivity	IS:14767-2000 Re-affirmed 2006	0.427	mS/cm
3.	Soil Texture	IS : 2720 (P-4, RA1995)	Silty	--
4.	Colour	USDA Method, 1968	Yellowish Brown	--
5.	Water holding capacity	USDA Method, 1968	27.52	%
6.	Bulk density	USDA Method, 1968	1.29	gm/cc
7.	Chloride as Cl	USDA Method, 1968	146.50	mg/kg
8.	Calcium as Ca	USDA Method, 1968	86.32	mg/kg
9.	Sodium as Na	USDA Method, 1968	34.10	mg/kg
10.	Potassium as K	USDA Method, 1968	122.50	kg/hect.
11.	Organic Matter	IS:2720 (P-22, RA2009)	0.64	%
12.	Magnesium as Mg	USDA Method, 1968	14.10	mg/kg
13.	Available Nitrogen as N	IS:14604, RA2006	189.68	kg/hect.
14.	Available Phosphorus	USDA Method, 1968	34.20	kg/hect.
15.	Zinc as Zn	USEPA 3050B	11.20	mg/kg
16.	Manganese as Mn	USEPA 3050B	5.38	mg/kg
17.	Chromium as Cr	USEPA 3050B	1.61	mg/kg
18.	Lead as Pb	USEPA 3050B	1.13	mg/kg
19.	Cadmium as Cd	USEPA 3050B	1.37	mg/kg
20.	Copper as Cu	USEPA 3050B	2.61	mg/kg

  
 (Analyst)

  
 (Checked By)

  
 (Approved By)

NOTE: a) The results listed refer only to the tested samples & its flexible parameters.  
 b) The limitations of our lab will be restricted to the testing parameters only.  
 c) The sample will be destroyed after the analysis and no other use is intended.  
 d) This report is not to be reproduced, totally or in part and cannot be used as evidence in the court of law.

Regd. Off: D-142, Sushant Lok-III, Sector-57, Gurgaon - 122003 (Haryana) Tel: 0124-4291036  
 Laboratory: Samaspur, Opposite Amity International School, Sector-51, Gurgaon - 122001 (Haryana)  
 Branch Off: Plot No. 24 & 25, Narayan Vihar, B-Block, Jaipur - 302035 (Rajasthan) Tel: 0141-2583404  
 (ISO 9001 | ISO 14001 | OHSAS 18001 | MoEF & CC Recognized | NAEL Accredited | HSPCB & RSPCB Approved)

**Test Certificate**

Sample Number: VEL/VL/ST/01  
 Name & Address of Party: M/s. Vafika Ltd.  
 Tranquil Height, 11.218 acres,  
 Sector- 82A, Gurgaon.

Report No.: VEL/ST/VT/1711/01  
 Format No.: S.10 F-01  
 Party Reference No.: NIL  
 Reporting Date: 28/11/2017  
 Period of Analysis: 24/11/2017 to 28/11/2017  
 Receipt Date: 24/11/2017

Sample Description: Stack Emission Monitoring

Sample Collected : Vardan EnviroLab Team  
 Date of Sampling : 24/11/2017  
 Sampling Location : Near Project Site  
 Sampling duration (Minutes) : 36.0  
 Stack attached to : D.G. Set No.-1 (125 KVA)  
 Meteorological Condition : Clear Sky  
 Instrument calibration status : OK  
 Ambient Temperature - Ta (°C) : 24.0  
 Temperature of Stack Gases - Ts (°C) : 133.0  
 Velocity of Stack Gases (m/sec.) : 9.65  
 Flow rate of PM (LPM) : 26.00  
 Flow rate of Gas (LPM) : 2.0  
 Sampling condition : Isokinetic  
 Protocol used : IS:11255

**RESULTS**

Sl. No.	Parameters	Protocol	Units	Results	Limits (As Per the CPCB)
1	Particulate Matter (PM)	IS 11255 (P-1) Re-affirmed 2003	g/kW - hr	0.06	< 0.2
2	Oxides of Nitrogen (as NOx)	IS 11255 (P-7) Re-affirmed 2003	g/kW - hr	0.64	< 4.0
3	Hydrocarbons (HC)	By Gas Chromatography Method	g/kW - hr	0.31	< 4.0
4	Carbon Monoxide	SOP No. VEL/SOP/01, Section No. SP 71	g/kW - hr	0.52	< 3.5

*(Signature)*  
 (Checked By)

*(Signature)*  
 (Checked By)

*(Signature)*  
 (Approved By)

NOTE: a) The results listed here apply only to the listed parameters & applicable parameters.  
 b) Total liability of our lab will be restricted to the listed parameters only.  
 c) The sample will be destroyed after retention time and not preserved as per request.  
 d) This report is not to be reproduced fully or in part and it can be used only for the purpose of test.



46

Regd. Off: D-142, Sushant Lok-III, Sector-57, Gurgaon - 122003 (Haryana) Tel: 0124-4291036  
 Laboratory: Samaspur, Opposite Amity International School, Sector-51, Gurgaon - 122001 (Haryana)  
 Branch Off: Plot No. 24 & 25, Narayan Vihar, B-Block, Jaipur - 302035 (Rajasthan) Tel: 0141-2583404  
 (ISO 9001 | ISO 14001 | OHSAS 18001 | MoEF & CC Recognized | NABL Accredited | HSPCB & RSPCB Approved)

**Test Certificate**

Sample Number: VEL/VL/PN/01      Report No.: VEL/VL/PN/1711/01  
 Name & Address of Party: M/s. Vatika Ltd.      Format No.: 5.10F-01  
 Tranquil Height, 11.218 acres,      Party Reference No.: NIL  
 Sector- 82A, Gurgaon.

Reporting Date: 28/11/2017  
 Receipt Date: 24/11/2017  
 Sample Description: DG SET NOISE MONITORING

**General Information:-**

Sample collected by : Vardan Enviro Lab Representatives  
 Sampling Location : D.G Set. No. 1(125 KVA)  
 Instrument Used : Sound Level Meter  
 Instrument Code : VEL/SLM/04  
 Instrument Calibration Status : Calibrated  
 Meteorological condition during monitoring : Clear Sky  
 Date of Monitoring : 24/11/2017  
 Time of Monitoring : 10:00 AM to 10:30AM  
 Surrounding Activity : No Any  
 Scope of Monitoring : Regulatory Requirement  
 Control measure if Any : No any  
 Sampling & Analysis Protocol : IS-9989 R-2003  
 Sampling Duration : 30 Minutes  
 Parameter Required : As per Work Order

Parameters	Protocol	Open the Canopy of D.G Set Result dB(A)	Close the Canopy of D.G Set (0.5 mtr Distance) Result dB(A)	Insertion Loss
L <sub>eq</sub>	IS-9989 R-2003	98.6	73.2	25.4
L <sub>PCB</sub> Level in Leq dB(A)		--	75.0	25.0

Accepted By: \_\_\_\_\_

*[Signature]*  
 (Checked By)

*[Signature]*  
 (Checked By)

*[Signature]*  
 (Approved By)

NOTE: a) The results listed refer only to the tested samples & are for the given conditions.  
 b) The facilities of our lab will be rendered by the incoming order only.  
 c) The sample will be destroyed after our testing unless there is specific need.  
 d) This report is not to be reproduced wholly or in part and cannot be used to advertise in the print of law.

Regd. Off: D-142, Sushant Lok-III, Sector-57, Gurgaon - 122003 (Haryana) Tel: 0124-4291036  
 Laboratory: Samaspur, Opposite Amity International School, Sector-51, Gurgaon - 122001 (Haryana)  
 Branch Off: Plot No. 24 & 25, Narayan Vihar, B-Block, Jaipur - 302035 (Rajasthan) Tel: 0141-2983404  
 (ISO 9001|ISO 14001|OHSAS 18001|MoEF & CC Recognized|NABL Accredited|HSPCB & RSPCB Approved)

Sample Number: VEL/VL/PN02 **Test Certificate** Report No.: VEL/VL/PN/1711/02  
 Name & Address of Party: M/s. Vatika Ltd.  
 Tranquil Height, 11.218 acres, Sector- 82A, Gurgaon. Format No.: 5.10F-01  
 Party Reference No.: NIL

Reporting Date: 28/11/2017  
 Receipt Date: 24/11/2017

Sample Description: DG SET NOISE MONITORING

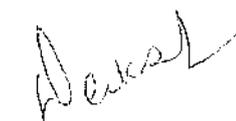
**General Information:-**

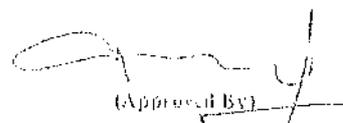
Sample collected by : Vardan Enviro Lab Representatives  
 Sampling Location : D.G Set No. 2(250 KVA)  
 Instrument Used : Sound Level Meter  
 Instrument Code : VEL/SLM/04  
 Instrument Calibration Status : Calibrated  
 Meteorological condition during monitoring : Clear Sky  
 Date of Monitoring : 24/11/2017  
 Time of Monitoring : 10:00 AM to 10:30AM  
 Surrounding Activity : No Any  
 Scope of Monitoring : Regulatory Requirement  
 Control measure if Any : No any  
 Sampling & Analysis Protocol : IS-9909 R-2003  
 Sampling Duration : 30 Minutes  
 Parameter Required : As per Work Order

S. No.	Parameters	Protocol	Open the Canopy of D.G Set Result dB(A)	Close the Canopy of D.G Set (0.5 mtr Distance) Result dB(A)	Insertion Loss
1	L <sub>eq</sub>	IS-9909 R-2003	97.3	72.0	25.3
1	Leq (dB(A))			75.0	25.0

Note: 1) All results are in dB(A) unless specified otherwise.

  
 (Checked By)

  
 (Checked By)

  
 (Approved By)

Note: 1) The results are valid only to the extent of the test performed.  
 2) The results of our lab will be notified to the concerned authority.  
 3) The sample will be destroyed after completion of the test, unless specified.  
 4) This report is not to be used for any other purpose without the consent of the client.

48

Regd. Off: D-142, Sushant Lok-III, Sector-57, Gurgaon - 122003 (Haryana) Tel: 0124-4291036  
 Laboratory: Samaspur, Opposite Amity International School, Sector-51, Gurgaon - 122001 (Haryana)  
 Branch Off: Plot No. 24 & 25, Narayan Vihar, B-Block, Jaipur - 302035 (Rajasthan) Tel: 0141-2983404  
 (ISO 9001 | ISO 14001 | OHSAS 18001 | MoEF & CC Recognized | NABL Accredited | HSPCB & RSPCB Approved)

**Test Certificate**

Sample No.	VEL/VL/A01	Report No.	VEL/A/VL/1711/01
Client's Address of Party	M/s. Varika Ltd. Tranquil Heights, H 218 acres, Sector- 32A, Gurgaon.	Format No.	5.10 F-01
		Party Reference No.	NIL
		Reporting Date:	28/11/2017
		Period of Analysis:	24/11/2017 to 28/11/2017
		Receipt Date:	24/11/2017
Site ID/Description:	Ambient Air Quality Monitoring		

**General Information:-**

Sample collected by	: Vardan Environlab Team
Location of sampling	: Near Main Gate
Instrument Used	: RDS & FPS
Instrument Code	: VEL/RDS/04 & VEL/FPS/04
Instrument Calibration Status	: Calibrated
Meteorological condition during monitoring	: Clear Sky
Date of Monitoring	: 23/11/2017 to 24/11/2017
Time of Monitoring	: 09:30 to 09:30 Hrs.
Ambient Temperature (°C)	: Min. 15.0 Max. 28.0
Surrounding Activity	: Human & Vehicular Activities
Source of Monitoring	: Regulatory Requirement
Compliance measure if Any	: --
Sampling & Analysis Protocol	: IS-5182
Procedure Required	: As per work order

**TEST RESULTS**

Parameter	Protocol	Result	Unit	NAAQS*
Ambient Air Particulate Matter (PM <sub>10</sub> )	SOP 15, VEL/SOP/01, Section No. SP	72.58	µg/m <sup>3</sup>	60
Ambient Air Particulate Matter (PM <sub>2.5</sub> )	IS: 5182 (P-23), 2006	124.00	µg/m <sup>3</sup>	100
Ambient Air Nitrogen Dioxide (NO <sub>2</sub> )	IS: 5182 (P-6), Reaffirmed-2006	27.69	µg/m <sup>3</sup>	80
Ambient Air Sulphur Dioxide (SO <sub>2</sub> )	IS: 5182 (P-2), Reaffirmed-2012	12.10	µg/m <sup>3</sup>	80
Ambient Air Carbon Monoxide (CO)	IS: 5182 (P-10), Reaffirmed-2003	0.65	mg/m <sup>3</sup>	4

\* NAAQS - National Ambient Air Quality Standards, Central Pollution Control Board, Govt. of India (Part-II) (1986) (1996) (2009)

*[Signature]*  
 (Checked By)

*[Signature]*  
 (Checked By)

*[Signature]*  
 (Approved By)

NOTES: a) The results shall refer only to the period specified in the invoice.  
 b) Total liability of our Lab will be restricted to the invoice amount only.  
 c) The sample will be destroyed after 15 days from the date of receipt, unless otherwise notified.  
 d) This report is not to be relied upon in any legal proceedings without the seal of the Lab.

Regd. Off: D-142, Sushant Lok-III, Sector-57, Gurgaon - 122003 (Haryana) Tel: 0124-4291036  
 Laboratory: Samaspur, Opposite Amity International School, Sector-51, Gurgaon - 122001 (Haryana)  
 Branch Off: Plot No. 24 & 25, Narayan Vihar, B-Block, Jaipur - 302035 (Rajasthan) Tel: 0141-2933404  
 (ISO 9001|ISO 14001|OHSAS 18001|MoEF & CC Recognized|NABL Accredited|HSPCB & RSPCB Approved)

**Test Certificate**

Client Name: VEL/VL/A/01  
 Report No.: VEL/A/VL/17/11/02  
 Name & Address of Party: M/s. Vatika Ltd.,  
 Tranquil Height, 11.218 acres,  
 Sector- 82A, Gurgaon.  
 Format No.: 5.10 F-01  
 Party Reference No.: NIL  
 Reporting Date: 28/11/2017  
 Period of Analysis: 24/11/2017 to 28/11/2017  
 Receipt Date: 24/11/2017  
 Sample Description: Ambient Air Quality Monitoring

**General Information:-**  
 Sample collected by : Vardan EnviroLab Team  
 Sampling Location : Centre of the Project  
 Instrument Used : RDS & FPS  
 Instrument Code : VEL/RDS-03 & VEL/FPS-03  
 Instrument Calibration Status : Calibrated  
 Meteorological condition during monitoring : Clear Sky  
 Date of Monitoring : 23/11/2017 to 24/11/2017  
 Time of Monitoring : 09:40 to 09:40 Hrs.  
 Ambient Temperature (°C) : Min. 15.0 Max. 28.0  
 Surrounding Activity : Human & Vehicular Activities  
 Type of Monitoring : Regulatory Requirement  
 Control Measures, if Any : --  
 Sampling & Analysis Protocol : IS-5182  
 Parameter Required : As per work order

**TEST RESULTS**

S. No.	Parameter	Protocol	Result	Unit	NAAQS*
1	Particulate Matter (PM <sub>10</sub> )	*SOP No. VEL/SOP-01, Section No. SP	68.75	µg/m <sup>3</sup>	60
2	Particulate Matter (PM <sub>2.5</sub> )	IS: 5182 (P-23), 2006	198.69	µg/m <sup>3</sup>	100
3	Nitrogen Dioxide (NO <sub>2</sub> )	IS: 5182 (P-6), Reaffirmed-2006	23.54	µg/m <sup>3</sup>	80
4	Sulphur Dioxide (SO <sub>2</sub> )	IS: 5182 (P-7), Reaffirmed-2012	13.47	µg/m <sup>3</sup>	80
5	Carbon Monoxide (CO)	IS: 5182 (P-10), Reaffirmed-2003	0.72	mg/m <sup>3</sup>	4

(Analyst By)

(Checker By)

(Approved By)

NOTE: a) The certificate is valid only for the parameters & eq. listed parameters.  
 b) The instrument of our lab will be restricted to the house number only.  
 c) The sample will be tested only after confirmation from our client. We are not liable.  
 d) This report is not to be reproduced wholly or in part without the consent of the lab.

Regd. Off: D-142, Sushant Lok-III, Sector-57, Gurgaon - 122003 (Haryana) Tel: 0124-4291036  
 Laboratory: Samaspur, Opposite Amity International School, Sector-51, Gurgaon - 122001 (Haryana)  
 Branch Off: Plot No. 24 & 25, Narayan Vihar, B-Block, Jaipur - 302035 (Rajasthan) Tel: 0141-2983404  
 (ISO 9001 | ISO 14001 | OHSAS 18001 | MoEF & CC Recognized | NABL Accredited | HSPCB & RSPCB Approved)

**Test Certificate**

Sample Number	VEL/VL/A/01	Report No.:	VEL/A/VL/1711/03
Name & Address of Party	M/s Vatika Ltd. Tranquil Height, 11.218 acres, Sector- 82A, Gurgaon,	Format No.:	5.10 F-01
		Party Reference No.:	NIL
		Reporting Date:	28/11/2017
		Period of Analysis:	24/11/2017 to 28/11/2017
		Receipt Date:	24/11/2017
Sample Description :	Ambient Air Quality Monitoring		

**General Information:-**

Sample collected by	: Vardan Environment Team
Sampling Location	: Back Side of the Project
Instrument Used	: RDS & FPS
Instrument Code	: VEL/RDS:02 & VEL/FPS:02
Instrument Calibration Status	: Calibrated
Metereological condition during monitoring	: Clear Sky
Date of Monitoring	: 23/11/2017 to 24/11/2017
Time of Monitoring	: 09:50 to 09:50 Hrs.
Ambient Temperature (°C)	: Min. 15.0 Max. 28.0
Surrounding Activity	: Human & Vehicular Activities
Scopy of Monitoring	: Regulatory Requirement
Control measure if Any	: --
Sampling & Analysis Protocol	: IS-5182
Reference Required	: As per work order

**TEST RESULTS**

S. No.	Parameter	Protocol	Result	Unit	NAAQS*
1	Particulate Matter (PM <sub>10</sub> )	#SOP No. VEL/SOP/01, Section No. SP1	63.58	µg/m <sup>3</sup>	60
2	Particulate Matter (PM <sub>2.5</sub> )	IS: 5182 (P-23), 2006	104.75	µg/m <sup>3</sup>	100
3	Nitrogen Dioxide (NO <sub>2</sub> )	IS: 5182 (P-6), Reaffirmed-2006	23.21	µg/m <sup>3</sup>	80
4	Sulphur Dioxide (SO <sub>2</sub> )	IS: 5182 (P-2), Reaffirmed-2012	13.00	µg/m <sup>3</sup>	80
5	Carbon Monoxide (CO)	IS: 5182 (P-10), Reaffirmed-2003	0.74	mg/m <sup>3</sup>	4

\*NAAQS - Ambient Air Quality Standards - Schedule VIII, Part 3 (ii) [Part-III, (ii), 3, (ii) 18.11.2009]  
 (2009) 1. For more Standard Operating Procedure.

*[Signature]*  
 (Checked by)

*[Signature]*  
 (Checked by)

*[Signature]*  
 Approved by

NOTE: a) The results are valid only to the extent of the test performed.  
 b) The liability of our lab will be limited to the analytical results only.  
 c) The sample will be destroyed after the completion of the test unless otherwise specified.  
 d) This report is not to be reproduced, stored in a retrieval system or used in any form without the prior written permission of the lab.

Regd. Off: D-142, Sushant Lok-III, Sector-57, Gurgaon - 122003 (Haryana) Tel: 0124-4291036  
 Laboratory: Samaspur, Opposite Amity International School, Sector-51, Gurgaon - 122001 (Haryana)  
 Branch Off: Plot No. 24 & 25, Narayan Vihar, B-Block, Jaipur - 302035 (Rajasthan) Tel: 0141-2983404  
 (ISO 9001|ISO 14001|OHSAS 18001|MoEF & CC Recognized|NABL Accredited|HSPCB & RSPCB Approved)

**Test Certificate**

Sample Number: VEL/VL/AN/01 Report No.: VEL/VL/AN/1711/01  
 Name & Address of Party: M/s. Vatika Ltd., Traaquil Height, 11.218 acres, Sector- 82A, Gurgaon. Format No.: S.10 F-01  
 Party Reference No.: NIL Reporting Date: 28/11/2017

Receipt Date: 24/11/2017

Sample Description : AMBIENT NOISE LEVEL MONITORING

**General Information:-**

Sample collected by : Vardan Enviro Lab Team  
 Sampling Location : Near Main Gate  
 Instrument Used : Sound Level Meter  
 Instrument Code : VEL/SLM/01  
 Instrument Calibration Status : Calibrated  
 Meteorological condition during monitoring : Clear Sky  
 Date of Monitoring : 23/11/2017 to 24/11/2017  
 Time of Monitoring : 06:00 AM to 06:00 AM  
 Surrounding Activity : Human & Vehicular Activities  
 Scope of Monitoring : Regulatory Requirement  
 Control measure if Any : --  
 Sampling & Analysis Protocol : IS-9989 R-2003  
 Sampling Duration : 24 Hours  
 Parameter Required : As per Work Order

Sl. No.	Parameters	Protocol	Test Result dB (A)		Unit
			Day Time (6:00 am to 10:00 pm)	Night Time (10:00 pm to 06:00 am)	
1	L <sub>eq</sub>	IS-9989 R-2003	72.5	61.5	dB(A)
2	L <sub>max</sub>	IS-9989 R-2003	54.9	46.7	dB(A)
3	L <sub>min</sub>	IS-9989 R-2003	63.7	54.1	dB(A)
4	[CPCB] limits in dB(A) Leq [Commercial Area]	-	65.0	55.0	dB(A)

1. The value of 'dB(A)' is a unit in which noise is measured.

*[Signature]*  
 (Checked By)

*[Signature]*  
 (Checked By)

*[Signature]*  
 (Approved By)

NOTE: a) The results listed refer only to the tested sample & do not apply to other samples.  
 b) The authenticity of our test will be confirmed to the issuing authority only.  
 c) The charges will be decided after releasing the final report to the client.  
 d) This report is not to be reproduced wholly or in part and should be used as a reference in the court of law.

Regd. Off: D-142, Sushant Lok-III, Sector-57, Gurgaon - 122003 (Haryana) Tel: 0124-4291036  
 Laboratory: Samaspur, Opposite Amity International School, Sector-51, Gurgaon - 122001 (Haryana)  
 Branch Off: Plot No. 24 & 25, Narayan Vihar, B-Block, Jaipur - 302035 (Rajasthan) Tel: 0141-2983404  
 (ISO 9001 | ISO 14001 | OHSAS 18001 | MoEF & CC Recognized | NABL Accredited | HSPCB & RSPCB Approved)

**Test Certificate**

Sample Number:	VEL/VL/AN/02	Report No.:	VEL/VL/AN/1711/02
Name & Address of Client:	M/s. Vatika Ltd. Tranquil Heights, 11.218 acres, Sector- 82A, Gurgaon.	Format No.:	5.10 F-01
		Party Reference No.:	NIL
		Reporting Date:	28/11/2017

Receipt Date: 24/11/2017

Sample Description: AMBIENT NOISE LEVEL MONITORING

**General Information:-**

Sample collected by	: Vardan Enviro Lab Team
Sampling Location	: Centre of the Project
Instrument Used	: Sound Level Meter
Instrument Code	: VEL/SLM/02
Instrument Calibration Status	: Calibrated
Meteo.ological condition during monitoring	: Clear Sky
Time of Monitoring	: 23/11/2017 to 24/11/2017
Time of Monitoring	: 06:00 AM to 06:00 AM
Surrounding Activity	: Human & Vehicular Activities
Scope of Monitoring	: Regulatory Requirement
Control measure if Any	: --
Sampling & Analysis Protocol	: IS-9989 R-2003
Sampling Duration	: 24 Hours
Reference Required	: As per Work Order

Sl. No.	Parameters	Protocol	Test Result dB (A)		Unit
			Day Time (6:00 am to 10:00 pm)	Night Time (10:00 pm to 06:00 am)	
1.	$L_{eq}$	IS-9989 R-2003	68.2	58.7	dB(A)
2.	$L_{min}$	IS-9989 R-2003	53.6	42.5	dB(A)
3.	$L_{max}$	IS-9989 R-2003	61.3	53.6	dB(A)
	CEC Limits in dB(A) Leq (Commercial Area)		65.0	55.0	dB(A)

1. If any parameter is not mentioned, it is not tested.

*(Signature)*

*(Signature)*  
(Checked By)

*(Signature)*  
Approved By

NOTE: a) The results listed here are only for the tested samples & applicable parameters  
 b) Total liability of our lab will be restricted to the invoice amount only  
 c) The sample will be destroyed after a certain time unless otherwise specified  
 d) This report is not to be copied, modified or in part and shall be valid as stated in this report of law

Regd. Off: D-142, Sushant Lok-III, Sector-57, Gurgaon - 122003 (Haryana) Tel: 0124-4291036  
 Laboratory: Samaspur, Opposite Amity International School, Sector-51, Gurgaon - 122001 (Haryana)  
 Branch Off: Plot No. 24 & 25, Narayan Vihar, B-Block, Jaipur - 302035 (Rajasthan) Tel: 0141-2583404  
 (ISO 9001|ISO 14001|OHSAS 18001|MoEF & CC Recognized|NABL Accredited|HSPCB & RSPCB Approved)

**Test Certificate**

Sample Number: VEL/VL/AN/03 Report No.: VEL/VL/AN/1711/03  
 Name & Address of Party: M/s. Varika Ltd., Tranquil Height, 11.218 acres, Sector- 82A, Gurgaon. Format No.: 5.10 F-01  
 Party Reference No.: NIL Reporting Date: 28/11/2017

Receipt Date: 24/11/2017

Sample Description: AMBIENT NOISE LEVEL MONITORING

**General Information:-**

Sample collected by : Vardan Enviro Lab Team  
 Sampling Location : Back Side of the Project  
 Instrument Used : Sound Level Meter  
 Instrument Code : VEL/SLM/03  
 Location of Calibration Status : Calibrated  
 Meteorological condition during monitoring : Clear Sky  
 Date of Monitoring : 23/11/2017 to 24/11/2017  
 Time of Monitoring : 06:00 AM to 06:00 AM  
 Surrounding Activity : Human & Vehicular Activities  
 Scope of Monitoring : Regulatory Requirement  
 Control measure if Any : --  
 Sampling & Analysis Protocol : IS-9929 R-2003  
 Sampling Duration : 24 Hours  
 Financier Required : As per Work Order

Sl. No.	Parameters	Protocol	Test Result dB (A)		Unit
			Day Time (6:00 am to 10:00 pm)	Night Time (10:00 pm to 06:00 am)	
1	L <sub>eq</sub>	IS-9929 R-2003	69.5	59.5	dB(A)
2	L <sub>10</sub>	IS-9929 R-2003	53.5	42.5	dB(A)
3	L <sub>5</sub>	IS-9929 R-2003	62.7	51.2	dB(A)
	CPCB Limits in dB(A) Leq (Commercial Area)		65.0	55.0	dB(A)

Note: A Leq dB(A) is a unit in which noise is measured.

*[Signature]*  
 (Checked By)

*[Signature]*  
 (Checked By)

*[Signature]*  
 (Approved By)

NOTE: a) The results listed refer only to the tests of samples & not to the site.  
 b) The facilities of our lab will be restricted to the enclosed report only.  
 c) The sample will be destroyed after certain time unless other instructions are given.  
 d) This report is not to be reproduced wholly or in part and shall be void if tampered with in the name of law.

OFFICE OF THE EXECUTIVE ENGINEER, HUDA, DIV NO. III, GURGAON

To

M/s Vatika Ltd,  
4<sup>th</sup> Floor Vatika Triangle, Sushant Lok-1,  
Block-A, M.G. Road,  
Gurgaon - 122002  
Tel:- 0124-4177777

Memo No. 16535

Dated: 20/9/16

**Sub:-** water supply assurance for Group Housing Project "Tranquil Height" on land measuring 11.218 Acres Vill. Shikohpur, Sec-82A of Gurgaon Manesar Complex 2031 M/s Vatika Ltd.

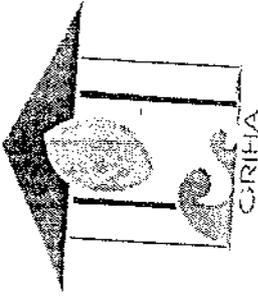
**Ref:-** Your application dated 30.08.2016.

With reference to the cited subject the drinking water for labour is available at Boosting Station Sec-16 & Basai WTP, Gurgaon. You can take the drinking water from these plants.

The regular water supply of 136 KLD for domestic purpose and 15 KLD for labour drinking purpose will be given after completion of water supply line which will take one year or as per availability of clearance of land.

EXECUTIVE ENGINEER,  
HUDA, DIV NO. III,  
GURGAON

**GREEN RATING FOR INTEGRATED HABITAT ASSESSMENT**



*Tranquil Heights*

*Gurgaon*

*has been awarded with a*

**"Three Star"**

*rating under*

**GRIHA Pre-Certification**



*Date of Issue: 7<sup>th</sup> November 2017*

*Note: Pre-certification has been awarded based on documentation provided by project team in compliance with the requirements of GRIHA. Any change in the specifications shall be intimated to GRIHA Council. Pre-certification is valid only as per report attached with subsequent compliance to GRIHA.*

*Chief Executive Officer  
GRIHA Council*

Manesar Road, Gurugram.

6-117 30/11/2016

To:

✓ M/s Vatika Ltd.  
Vatika Triangle, 4<sup>th</sup> Floor,  
Sushant Lok, Phase-I, Block-A,  
Mehrauli- Gurugram Road,  
Gurugram-122002.

Memo No. Ch. 137 / Drg.-PLC

Dated: 25/11/2016

Sub:

Assurance Certificate of DHBVN for Ultimate power load for Group Housing Project "Tranquil Heights" being developed by Vatika Ltd. in the land measuring 11.218 Acres at village-Shikhopur, Sector-82A, Gurugram urban complex, Gurugram, Haryana. License No.22 of 2011(2011-2017) issued by DTCP Haryana on dated 24/3/2011 valid upto 23.3.2017

Reference your letter No.Vatika/Infra/NH 8/14/001 dated 28/11/2016.

It is hereby assured that the power requirement of tentative load 4045.57200 shall be considered from the nearest sub-station at the time of actual requirement as per DHBVN norms. However, the voltage level of the supply will be 33kV from Sector-88 to Sector-115, Gurugram.

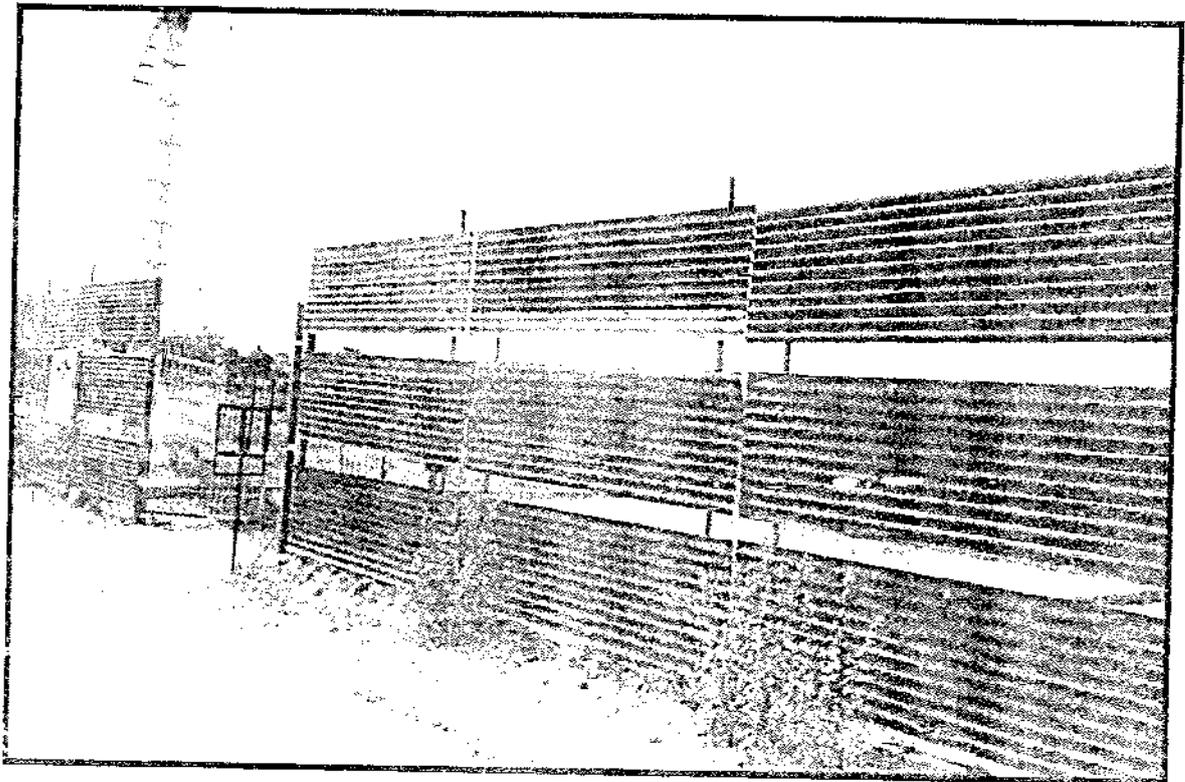
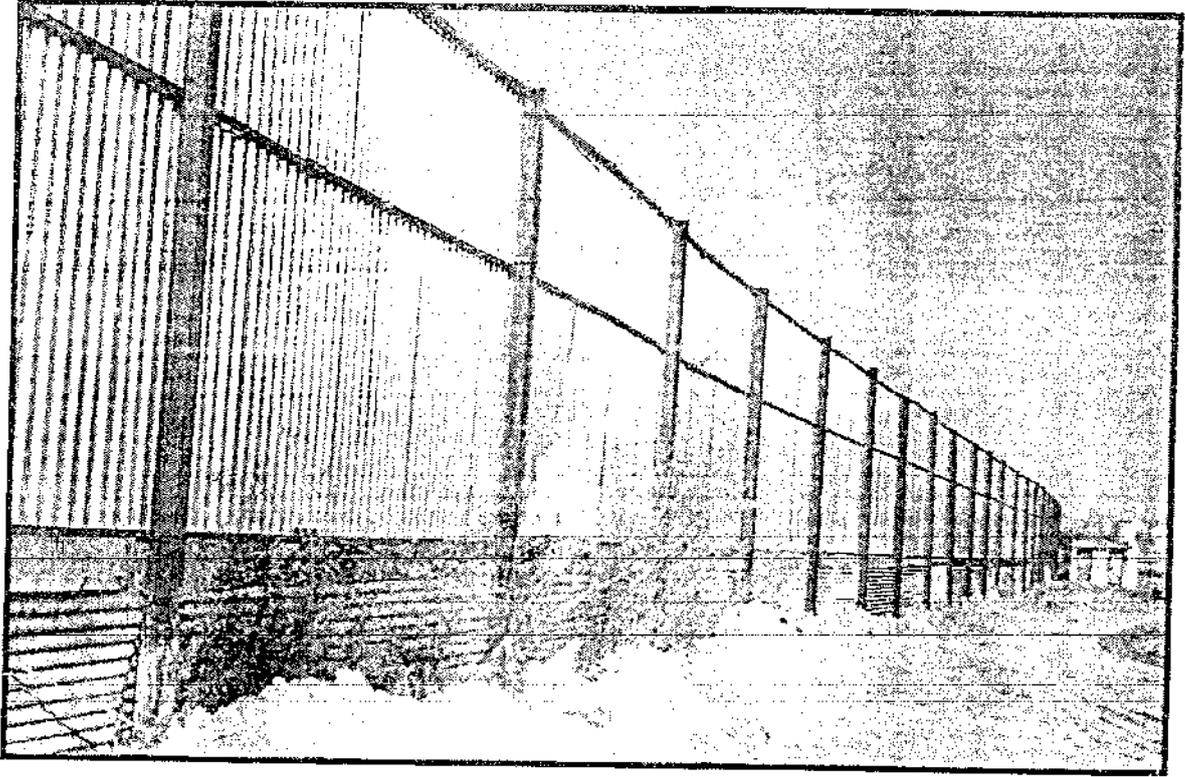
Superintending Engineer  
'OP' Circle DHBVN, Gurugram

C.C.to:-

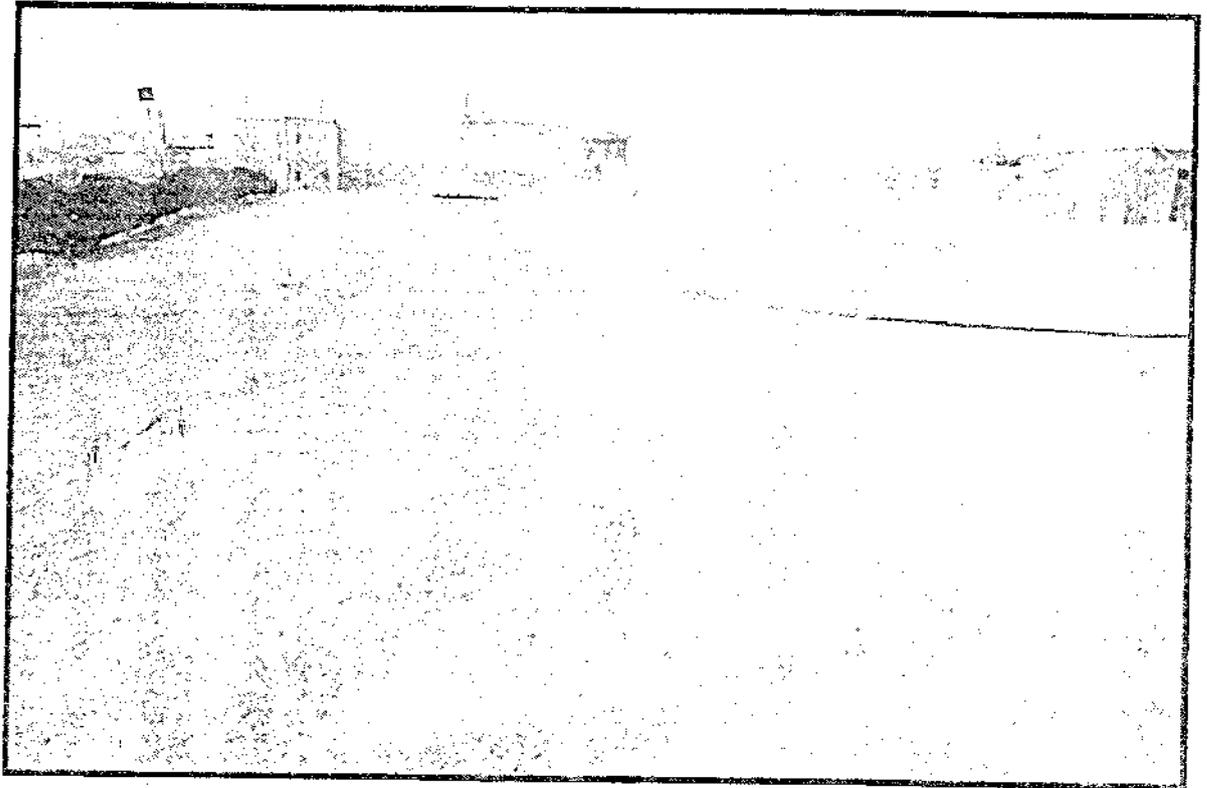
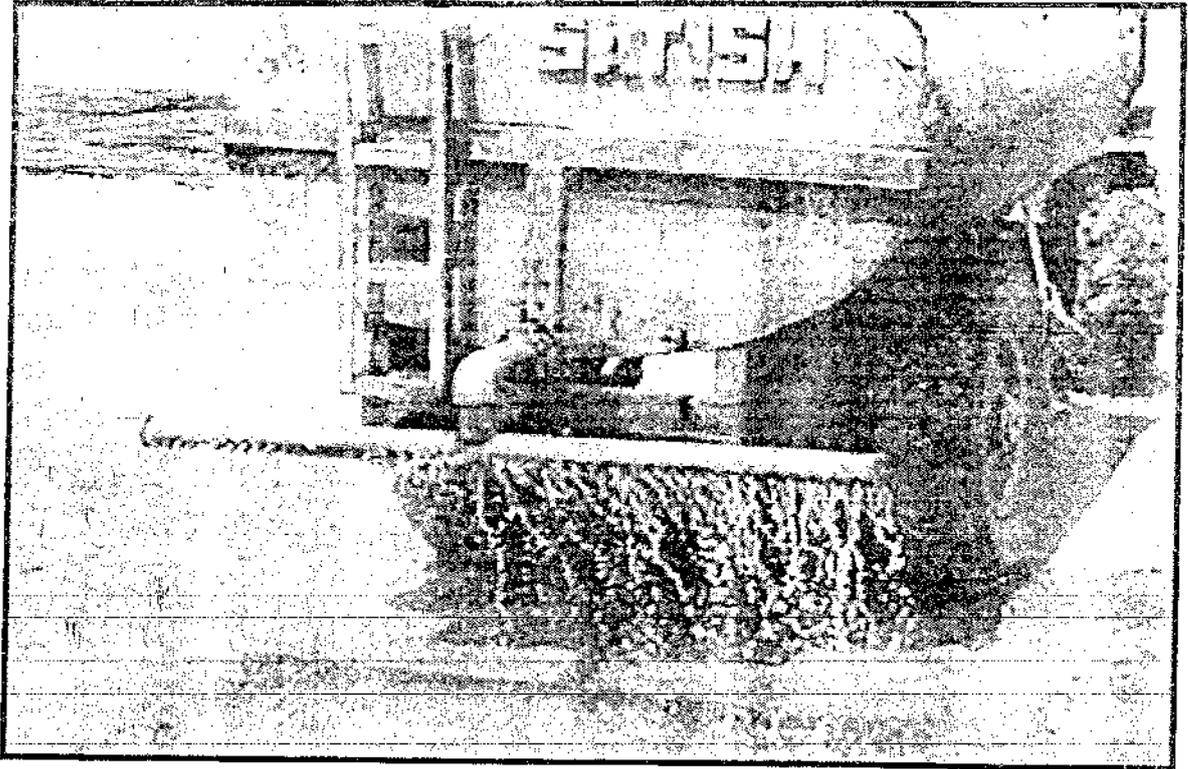
The XEN 'OP' Divn. DHBVN, Manesar.

SITE PHOTOGRAPHS

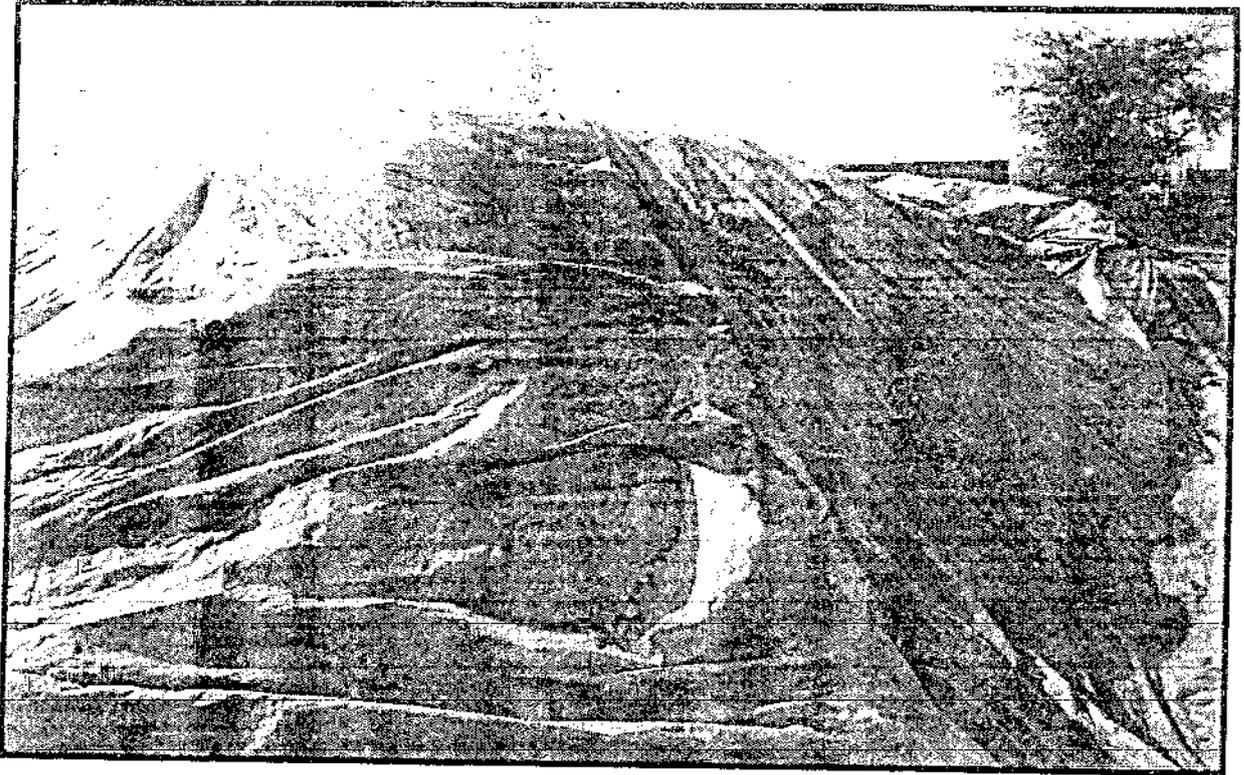
Annexure - 10



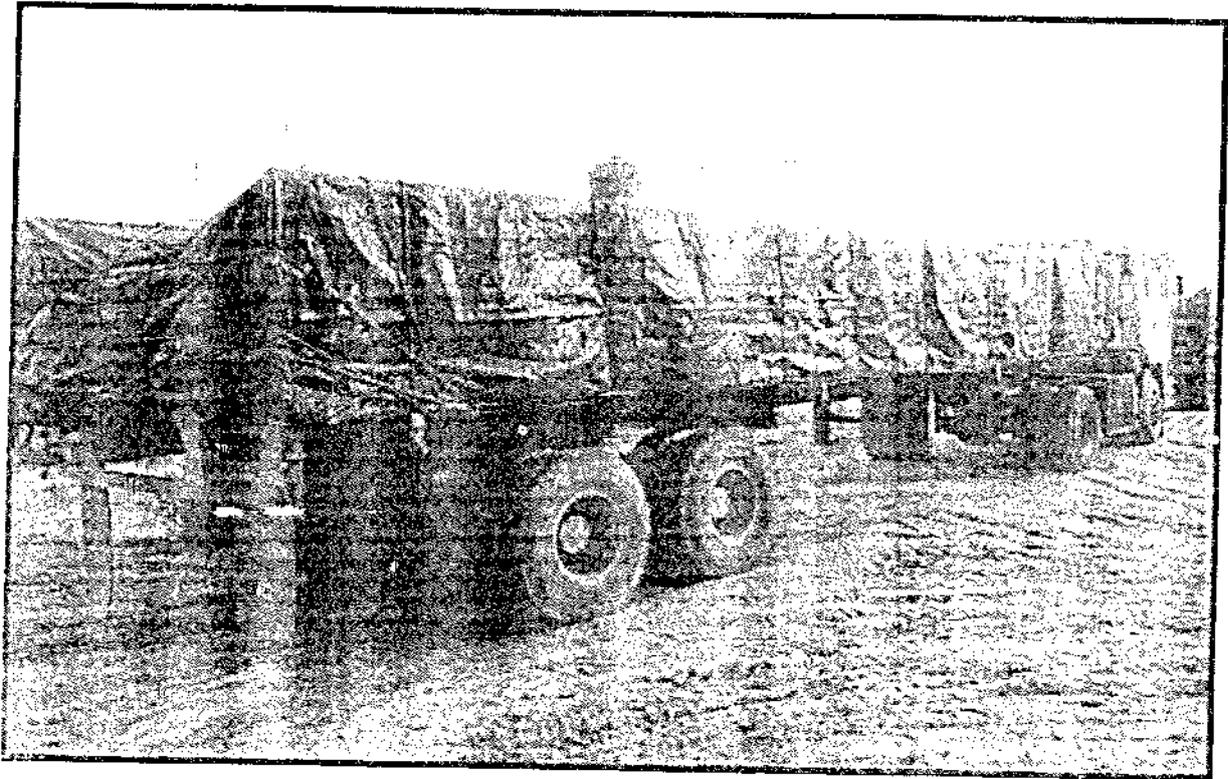
3m high project boundary wall



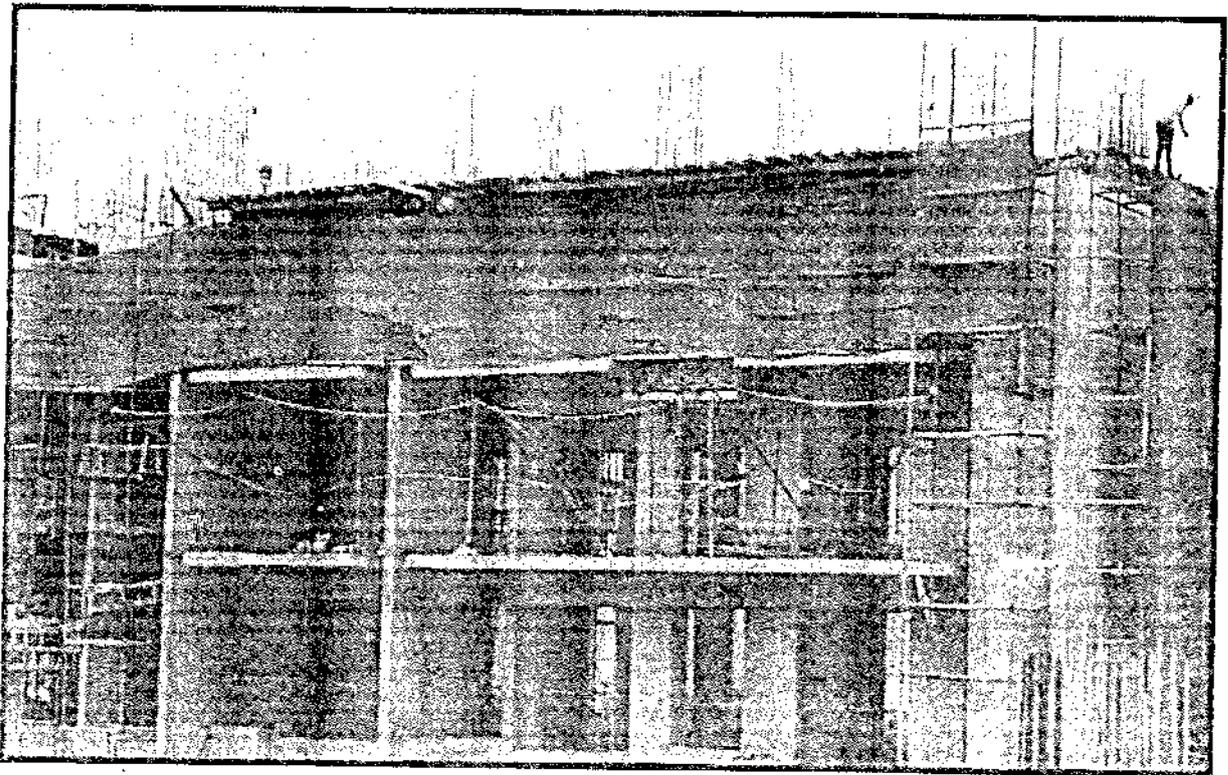
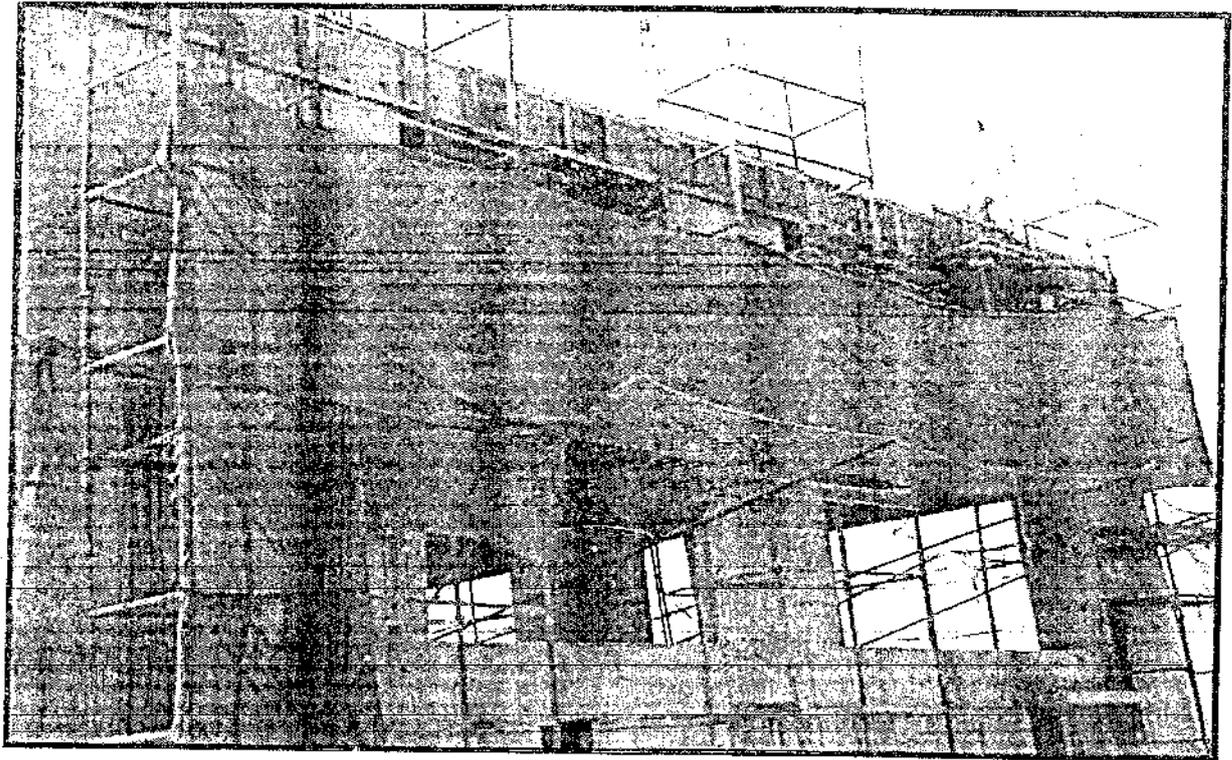
Water sprinkling for dust suppression



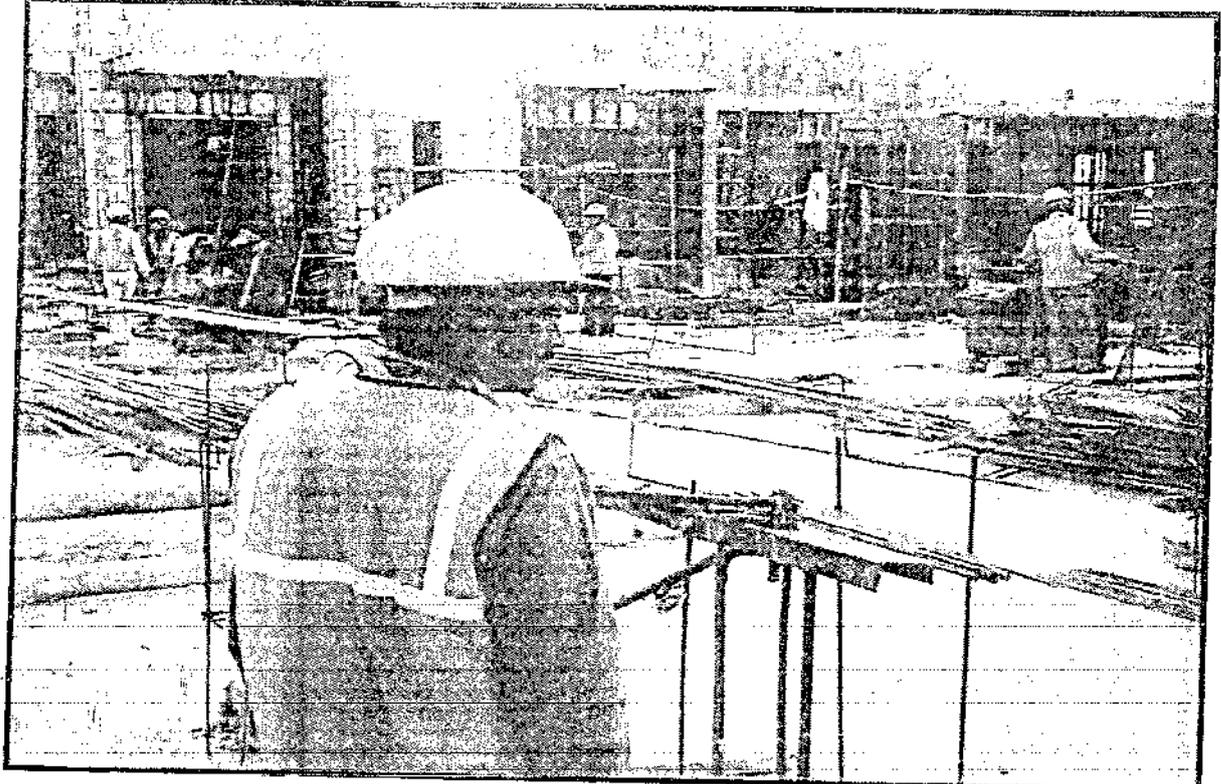
Sand & aggregate covered with tarpaulin sheet



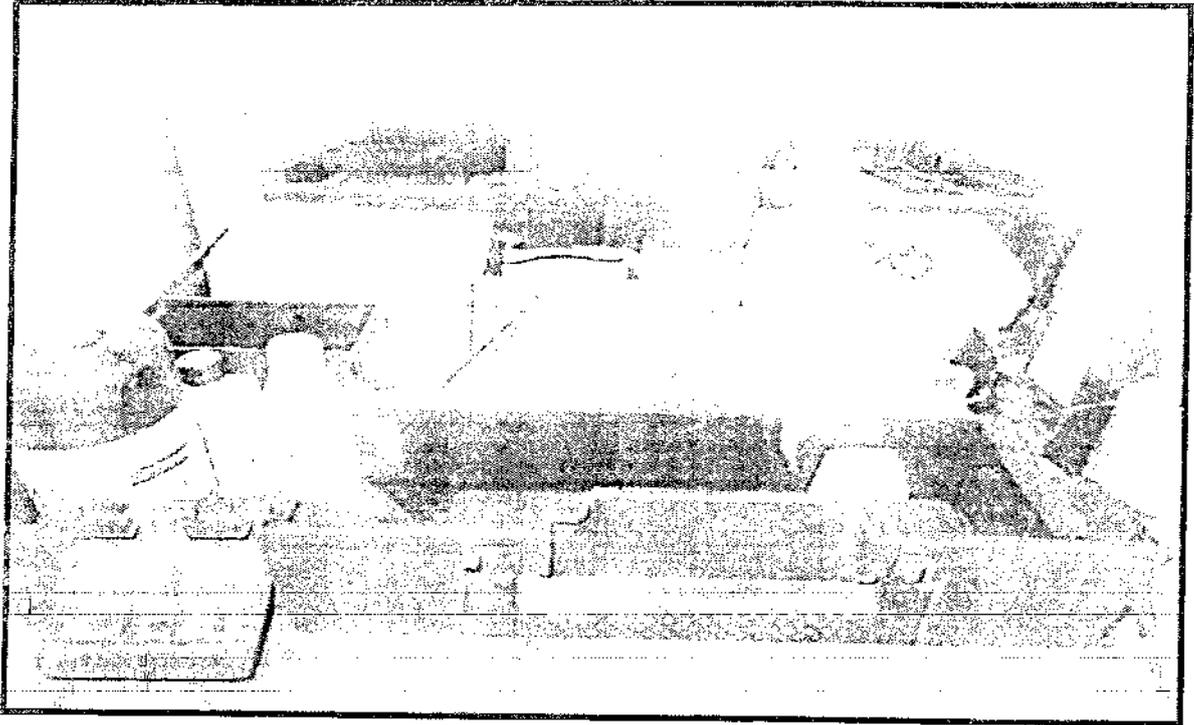
Construction vehicle covered with tarpaulin sheet



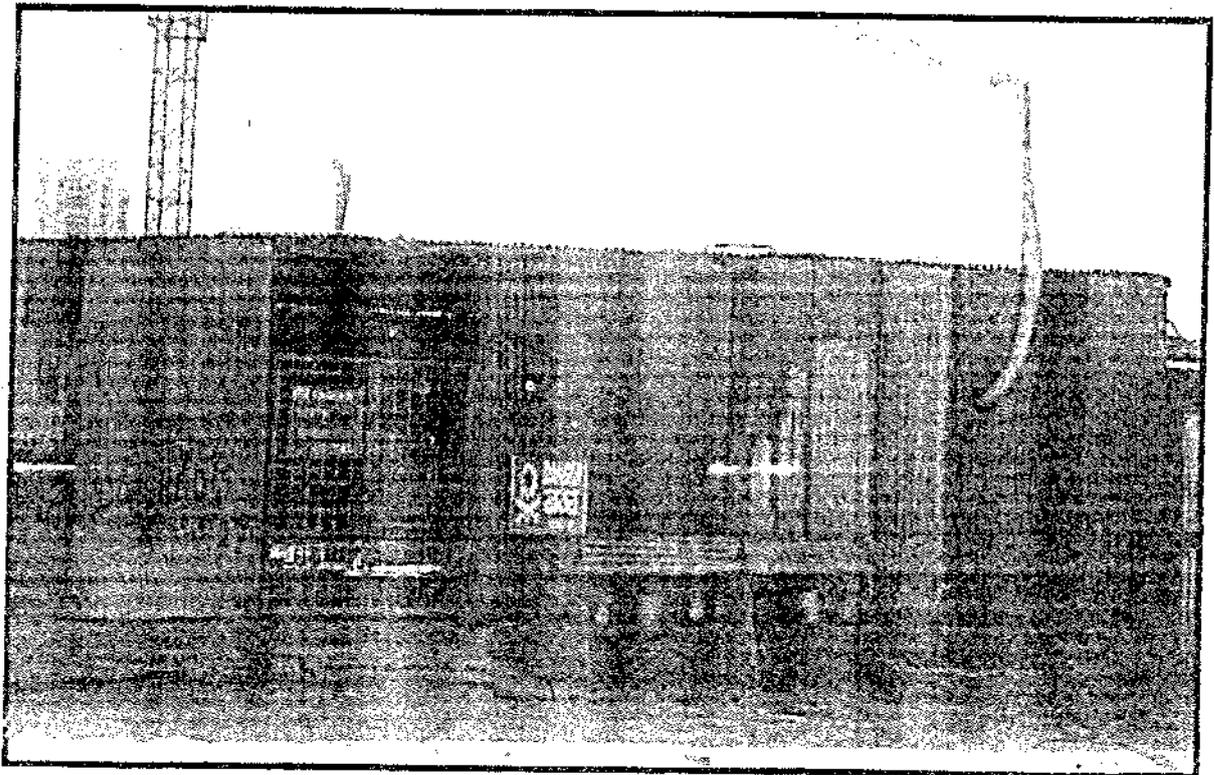
Dust screen cover along scaffolding



Construction workers with PPE



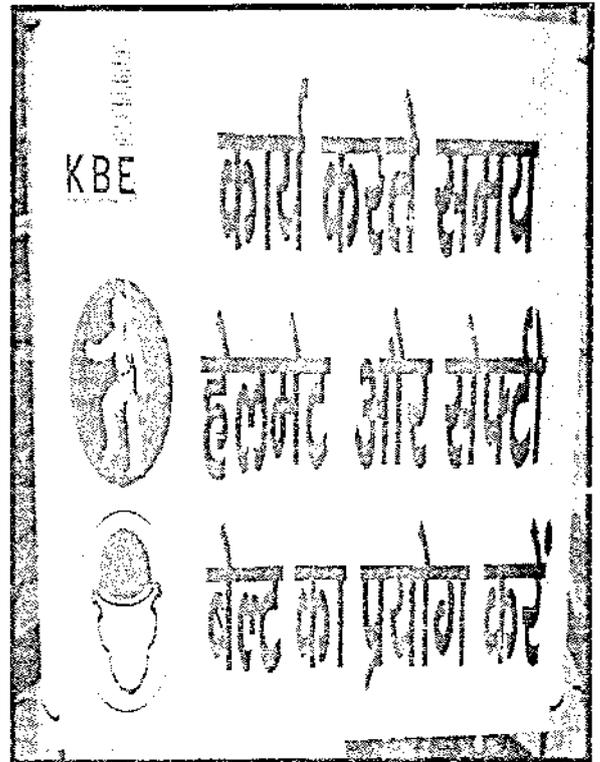
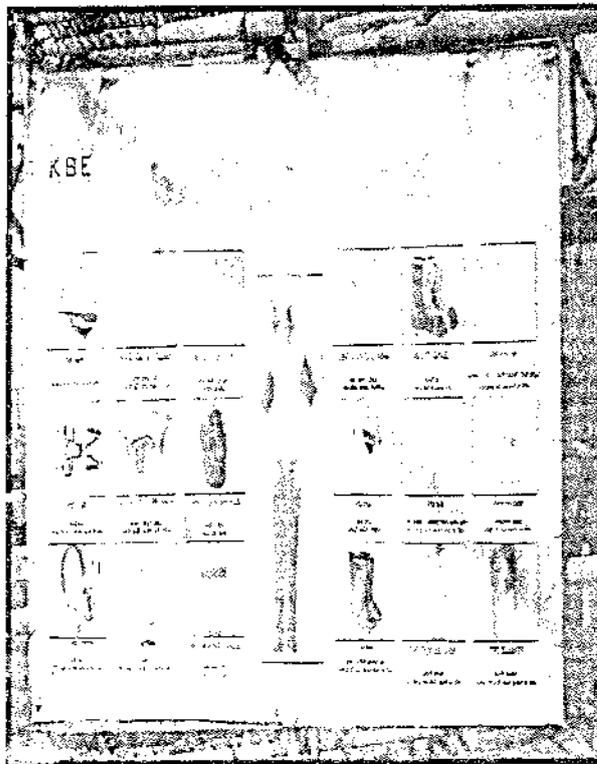
First Aid Room & First Aid kit provided at site



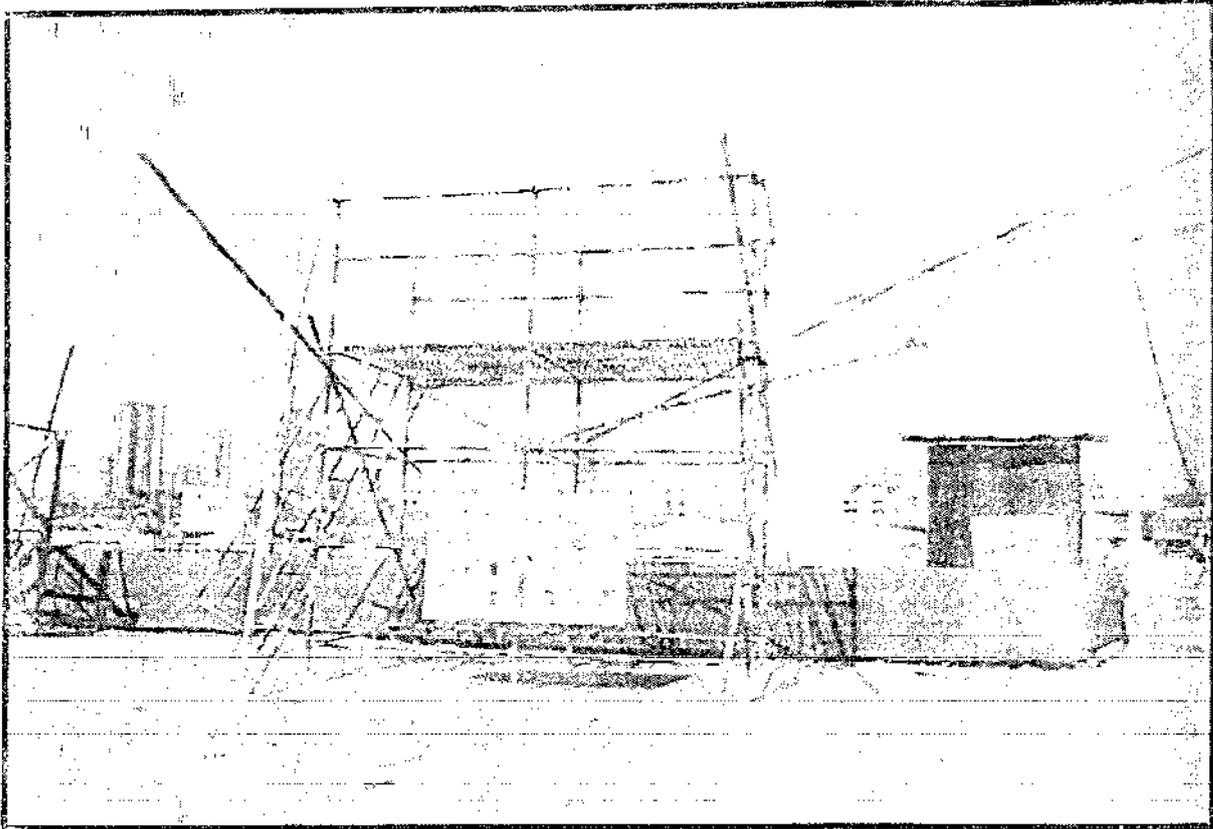
Silent DG sets







Safety signage's at site



Assembly area at site





भारतीय विमानपत्तन प्राधिकरण  
AIRPORTS AUTHORITY OF INDIA

- e. Only use of oil fired or electric fired furnace is permissible, within 8 KM of the Aerodrome Reference Point.
- f. The certificate is valid for a period of 5 years from the date of its issue. If the construction of structure/Chimney is not commenced within the period, a fresh 'NOC' from the Designated Officer of Airports Authority of India shall be obtained. However, if construction work has commenced, onetime revalidation request, for a period not exceeding 8 years from the date of issue of NOC in respect of building/structure and for a period not exceeding 12 years from the date of issue of NOC in respect of chimney, may be considered by AAI. The date of completion of the Structure should be intimated to this office.
- g. No light or a combination of lights which by reason of its intensity, configuration or colour may cause confusion with the aeronautical ground lights of the Airport shall be installed at the site at any time, during or after the construction of the building. No activity shall be allowed which may affect the safe operations of flights
- h. The applicant will not complain/claim compensation against aircraft noise, vibrations, damages etc. caused by aircraft operations at or in the vicinity of the airport.
- i. Day markings & night lighting with secondary power supply shall be provided as per the guidelines specified in chapter 6 and appendix 6 of Civil Aviation Requirement Series 'B' Part I Section 4, available on DGCA India website: [www.dgca.nic.in](http://www.dgca.nic.in)
- j. The applicant is responsible to obtain all other statutory clearances from the concerned authorities including the approval of building plans. This NOC for height clearances is to ensure the safe and regular aircraft operations and shall not be used as document for any other purpose/claim whatsoever, including ownership of land etc.
- k. This NOC has been issued w.r.t. the Civil Airports. Applicant needs to seek separate NOC from Defence, if the site lies within their jurisdiction.
- l. In case of any discrepancy/interpretation of NOC letter, English version shall be valid.
- m. In case of any dispute w.r.t site elevation and/or AGL height, top elevation in AMSL shall prevail.

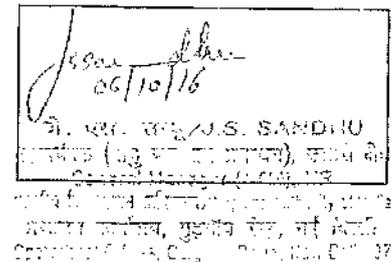
Chairman-NOC Committee

Region Name: NORTH

Address: General Manager Airports  
Authority of India, Regional  
Headquarter, Northern Region,  
Operational Offices, Gurgaon  
Road, New Delhi-110037

Email ID: [noc\\_nr@ai.aero](mailto:noc_nr@ai.aero)

Contact No: 011-25653551

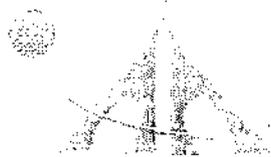


Page 2/2

राजीव गांधी भवन  
Rajiv Gandhi Bhawan

सफदरजंग हवाई अड्डा नई दिल्ली-110003  
Safdarjung Airport, New Delhi-110003

दूरभाष : 24632950  
Phone: 24632950



भारतीय वायुसेवा - भारतीय वायुसेवा  
INDIAN AIR FORCE - भारतीय वायुसेवा

File No. AAI/RHO/NR/ATM/NOC/2016/223/110037

Copy to:

1. The Chief Executive Officer, Delhi International Airport, New Uddan Bhawan, I.G.I Airport, Terminal-3, New Delhi-110037.
2. The Distt. Town Planner, HUDA Complex, Sector-14, Gurgaon, Haryana.
3. Guard File.

दिनांक 11/01/2017

प्रति,

श्री. अशोक कुमार

Water Triangle, Plot No. 50, Sector 82A-1,

Block A, Sector 82A, Gurgaon Road, Gurgaon-122002.

क्रमांक 90/रीडर/दिनांक 31.01.2017

विषय:-

Issue of Clearance under Aravalli Notification (S.O 319 (E), dated 7.5.1992 for Residential Group Housing Colony "Tranquil Heights" total land measuring (11.218 acres), falling in the revenue estate of village Shikohpur, Sector-82A, Gurgaon.

उपरोक्त विषय पर आपके प्रार्थना पत्र के संदर्भ में।

विषयोक्त मामले में आपके प्रार्थना पत्र पर इस कार्यालय द्वारा उपमण्डल अधिकारी(ना0), गुरुग्राम-उत्तर व उप वन संरक्षक, गुरुग्राम से रिपोर्ट मांगी गई। जो निम्न प्रकार है।

उपमण्डल अधिकारी(ना0), गुरुग्राम-उत्तर ने अपने पत्र क्रमांक 90/रीडर/दिनांक 31.01.2017 द्वारा लिखा है कि तहसीलदार, मानेसर से रिपोर्ट ली गई। तहसीलदार, मानेसर ने अपने कार्यालय के पत्र क्रमांक 2161/ओ0के0 दिनांक 06.12.2016 द्वारा अवगत कराया है कि रिपोर्ट पटवारी विस्तारपूर्वक है। खसरा नम्बरान 57(0-18-0), 58(0-13-0), 59/2(0-11-0), 60(2-5-0), 61(1-14-0), 147(2-0-0), 148(1-8-0), 149(0-12-0), 150(2-0-0), 152(0-8-0), 153(0-8-0), 154(0-8-0), 155(0-13-0), 156(1-9-0), 157/1(0-8-0), 162(2-4-0) कुल रकबा 17 बीघा 19 बिस्वा 0 बिस्वांसी गौडा शिकोपुर, तहसील मानेसर जिला गुरुग्राम की मांगी गई सूचना व रिपोर्ट निम्नलिखित है:-

1. उपरोक्त खसरा नम्बरान अरावली नोटिफिकेशन के क्षेत्र से बाहर है।
2. उपरोक्त आरासी दिनांक 07.05.1992 के पहले व पांच आरासी की किराय बाड़ी है।
3. उपरोक्त खसरा नम्बरान कभी की पैर मु0 पहाड़/राडा/वीर मु0 लोड/बोकर कदम व लज नहीं रही है।
4. उपरोक्त नम्बरान कभी की बारात वेह, फंदायत वेह, मगर किराय, मगर एरिका व (आरासी) सेटल फॉर्मेट की परतकियात नहीं की है।
5. उपरोक्त आरासी पर आनुसार सजाव रिहाई अनुहार किराय की परतकियात ने कोई पुस्तका नहीं है व उपरोक्त आरासी हर प्रकार में साफ है।

अतः तहसीलदार मानेसर की रिपोर्ट के मध्यनजर Issue of Clearance under Aravalli Notification (S.O 319 (E), dated 7.5.1992 for Residential Group Housing Colony "Tranquil Heights" total land measuring (11.218 acres), falling in the revenue estate of village Shikohpur, Sector-82A, Gurgaon करने में इस कार्यालय को कोई आपत्ति नहीं है।

Dy. Conservator of Forests, Gurugram ने अपने कार्यालय के पत्र क्रमांक 2648-जी0 दिनांक 29.11.2016 के द्वारा लिखा है कि Applicant made a request in connection with land measuring 11.218 Acres having Rect No./Killa No. 57, 58/1, 59/2, 60, 61, 147, 148, 149, 150, 152, 153, 154, 155, 156, 157/1, 162 Applicant M/s Vatika Limited located at village/city Gurgaon district Gurgaon made a proposal to use this land for Residential Group Housing Colony. और प्रस्तावित स्थल की आन लाईन क्लेरिफिकेशन जारी की है। It is made clear that :-

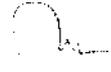
- A) As per records available above said land is not part of notified Reserved Forest, protected Forest under Indian Forest Act, 1927 or any area closed under section 4 & 5 Punjab Land Preservation Act 1900.
- B) It is clarified that by the Notification No. S.O 8/P.A/2/1900/S 1/2013 dated 04-01-13 whole Revenue Estate of Gurgaon is notified u/s 4 of PLPA 1900 and S.O 81/PA/2/1900/S.3/2012 dated 19-12-12 u/s 3 of PLPA 1900. The area is however not recorded as Forest in the Government record but felling of any tree is strictly prohibited without the permission of Divisional Forest officer, Gurgaon.
- C) If approach is required from Protected Forest by the user agency, the clearance/regularization under Forest Conservation Act 1980 will be required without prior clearance from Forest Department the user of Forest land for approach road is strictly prohibited. M/s Vatika Limited, whose land is located at Village Gurgaon District Gurgaon must obtain clearance as applicable under Forest Conservation Act, 1980.
- D) As per the records available with the Forest Department Gurgaon the area does not fall in areas where plantations were raised by the Forest Department under Aravali project.
- E) All other statutory clearances mandated under the Environment protection Act 1986, as per the notification of Ministry of Environment and Forest, Government of India dated 07-05-1992 or any other Act/Order shall be obtained as applicable by the project proponents from the concerned authorities.
- F) The project proponent will not violate and Judicial Order/Direction issued by the Hon'ble Supreme Court/High Courts.

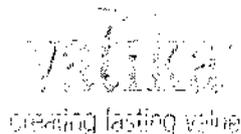
- (g) The applicant shall submit the following documents of the proposed work to the Director, Forests, Government of Madhya Pradesh, Jabalpur, Madhya Pradesh, in the prescribed form:
- (h) It shall be the responsibility of the applicant to get necessary clearance/permissions under various Acts and Rules applicable if any, from the respective authorities/department.
- (i) As the area for which clarification is sought falls within the notified Eco-sensitive Zone of Sultanpur National Park, necessary permissions may be obtained from competent authority as per the notification no. S.O. 191 (F) dated 27-01-2010 issued by MOEF, Government of India.

It is subject to the following conditions:

1. Clarification is hereby issued.

अतः उपरोक्त अधिकाारी(ना0), गुरुग्राम-रस्ता व उप वन संरक्षक, गुरुग्राम की रिपोर्ट अनुसार कर्तव्य विचार न० अग्रगती क्षेत्र में वही जारी है।

  
 ३०/०६/२०१०  
 ३०/०६/२०१०



Vatika Ltd.  
 State Environment Impact Assessment Authority  
 Bays No. 55-58, Paryatan Bhawan,  
 1st Floor, Sector - 2, Panchkula, Haryana  
 Pin - 133102, Haryana  
 India

To,  
 The Chairman  
 State Environment Impact Assessment Authority,  
 Bays No.- 55 - 58, Paryatan Bhawan,  
 1st Floor, Sector - 2, Panchkula, Haryana

Date: 04.07.2017

T: 91134 417777  
 F: 91134 417700  
 E: info@vatikaltd.com

www.vatika.com

Subject: Environmental Clearance for Group Housing Colony project at Sector- 82A District Gurgaon, Haryana by M/s Vatika Ltd.

Dear Sir,

We had applied for Environmental Clearance of the above mentioned project online on 12.10.2016 and hard copies submitted to SEIAA Haryana on 27.12.2016 under category 8a of EIA Notification 2006. Our case has been recommended by SEAC to SEIAA for grant of Environmental Clearance in 150th SEAC meeting dated 07.04.2017.

We have also registered the above said project for GRIHA rating with a thought of sustainable development in every aspect.

As the stipulated time period had passed as per MoEF Notification dated 14.09.2006, we presume that our case has been granted deemed Environmental Clearance and we are proceeding ahead as per norms applicable vide MoEF Notification dated 14.09.2006 for such projects.

Thanking you,

Yours sincerely,

For Vatika Ltd.

(Authorised Signatory)



Copy to: The Director (New Construction Projects and Industrial Estates), Ministry of Environment Forest & Climate Change, Indira Paryavaran Bhawan, Jorbag Road, New Delhi 110003

	<b>Environment, Health and Safety Policy</b>			
	Document	Revision Number	Revision Date	Date

We believe all employees in the Company are environment conscious and contribute to preserving nature as well as danger-proofing our own respective work areas. All of us are responsible for conducting safe and environmentally sound operations.

**Policy Intent:**

Vatika Limited is committed to environmental affairs leadership in all of its business activities.

**Policy:**

The Group has had long-standing corporate policies of providing a safe and healthful work place, protecting the environment, and conserving energy and natural resources. They have served the environment and our business well over the years and provide the foundation for the following corporate policy objectives:

- Provide a safe and healthy workplace and ensure personnel are properly trained and have appropriate safety and emergency equipment.
- Be an environmentally responsible neighbor in the communities where we operate, and act promptly and responsibly to correct incidents or conditions that endanger health, safety, or the environment. Report them to authorities promptly and inform affected parties as appropriate.
- Conserve natural resources by reusing and recycling materials, purchasing recycled materials, and using recyclable packaging and other materials.
- Develop, manufacture, and market products that are safe for their intended use, efficient in their use of energy, protective of the environment, and that can be reused, recycled or disposed off safely.
- Use development and manufacturing processes that do not adversely affect the environment, including developing and improving operations and technologies to minimize waste, prevent air, water, and other pollution, minimize health and safety risks, and dispose off waste safely and responsibly.
- Ensure responsible use of energy throughout our business, including conserving energy, improving energy efficiency, and giving preference to renewable over non-renewable energy sources when feasible.

**EXPENDITURE ON LABOUR SANITATION, SAFETY & ENVIRONMENT PROTECTION MEASURES**

(Till Nov 2017)

S.No.	Particulars	Expenditure (Rs in Lakhs)
1	Medical checkups/First Aid and medicines	0.48
2	Sanitation facilities	5.25
3	Safety accessories, training & House keeping	5.00
4	Green belt/ landscape plantation	1.00
5	Dust suppression through water sprinkling, wind breaking wall/boundary, tarpaulin covers	3.60
6	Environment monitoring	0.60
	<b>Total Expenditure (Rs in lakhs)</b>	<b>15.93</b>



## CORPORATE SOCIAL RESPONSIBILITY POLICY VATIKA LIMITED

Company has formulated a Corporate Social Responsibility Committee under the provisions of Section 135 of the Companies Act, 2013 and Companies (Corporate Social Responsibility Policy) Rules, 2013.

### Composition of Committee

Corporate Social Responsibility Committee comprises following board members:

- (A) Mr. Anil Bhalla
- (B) Mr. Gautam Bhalla

### Functions of CSR Committee

- a) Formulate and update CSR Policy, for approval by the Board of Directors.
- b) Approve projects that are in line with the CSR policy of the Company.
- c) Put monitoring mechanisms in place to track the progress of each project.
- d) Recommend the CSR expenditure to the Board of Directors
- e) Meet at least twice a year to monitor CSR policy and review the progress made.
- f) Any other matter directly or indirectly related to CSR compliance's

### CSR Projects, Programme and Activities

Company shall undertake such projects, programs and activities which are falling within the purview of schedule VII of the Act and as may be amended by ministry from time to time.

### Modalities of execution of CSR activities

Company may undertake CSR activities as it own or through any or all following agencies:

- A registered trust, society or section 8 companies provided such entity is established by the company.
- A registered trust, society of section 8 companies which is not established by the company Provided it shall have an established track record of three years in undertaking similar projects or programs and activities to be undertaken by these entities are those which are specified by the company.

Committee Members of the Committee will evaluate the viability of proposals/ programs for CSR initiatives and report the same to the Board.

The CSR Committee will submit report to the Board. The report would indicate:

- Details of program/activity undertaken during the period
- Details of outlay, budgeted vs. actual, and reasons of variance
- Achievement or impact recorded in the society due to such CSR initiatives
- Board will do periodic reviews and communicate its observations to the CSR Committee

The CSR Policy shall be placed on the Company's Website.

Annual Report on CSR Activities shall be prepared and be attached with Company's Board Report  
**CSR Expenditure**

CSR expenditures shall be as required under Section 135 of the Companies Act, 2013 and Companies (Corporate Social Responsibility) Rules, 2014.

CSR expenditure will include all expenditure, direct and indirect, incurred by the Company on CSR Programmes undertaken in accordance with the approved CSR Plan.



केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
 CENTRAL POLLUTION CONTROL BOARD  
 पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, भारत सरकार  
 MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA

No. B- 29012/ESS/CPA/2016-17/2570

February 2, 2017

To,

The Member Secretary,  
 All the State Pollution Control Boards / Pollution Control Committees  
 ( As per List Attached)

**Sub: Grant of Consents under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981, and charging Consent fees thereon.**

Sir / Madam

This has reference to the subject matter relating to streamlining the modalities of consent mechanism which has been discussed with SPCBs /PCCs in earlier meetings and conferences.

The matter was also deliberated at the 175<sup>th</sup> Meeting of the Board of CPCB held on 21st December, 2016 and it has been decided that the following modified mechanism for granting of consent to various categories of Industries / projects may henceforth be followed :

- i. For White category of industries, there is no need to obtain Consents. Information to concerned SPCB is sufficient.
- ii. Combined Consent for Establishment & Operation can be issued to Green category of Industries irrespective of their sizes i.e. large/ medium/ small. In such cases, the industry shall submit an undertaking regarding expected date of start-up of production and intimate the SPCB/ PCC atleast 15 days in advance before start-up of commercial production.
- iii. There should not be any need to obtain Consent to Establish for Building / Construction Projects / Area Development Projects and Township Projects , which are mentioned at serial no. 8(a) and 8(b) of Schedule of Projects in EIA Notification, 2006. For such projects, Environment Clearance shall suffice subject to the condition that there should a permanent member from SPCB in the State Level EIA Authority to represent the views of SPCB.

Contd...2/-

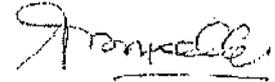
'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032  
 Parivesh Bhawan, East Arjun Nagar, Delhi-110032

-2-

- iv. Further, all the projects requiring Environmental Clearance either from State Level EIA Authority or MoEFCC may be exempted from obtaining the Consent to Establish. Such projects may be directly granted CTO subject to EC and installation of pollution control devices.
- v. It has brought to the knowledge of CPCB that SPCBs/PCCs have adopted different definitions for MSMEs and have different consent fee structure. It is requested that definition of MSME given under the MSME Act, 2006 be adopted and accordingly consent fee structure be rationalized.

All the SPCBs / PCCs are requested to initiate action in the matter accordingly.

Yours faithfully



(A.B. Akolkar)  
Member Secretary

Copy for kind information to :

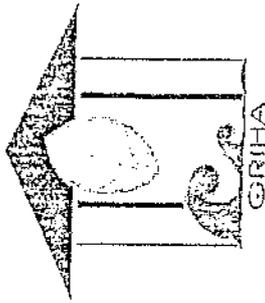
The Joint Secretary & Head – CP Division  
Ministry of Environment, Forest & Climate Change  
Indira Paryavaran Bhawan  
Jor Bagh Road , New Delhi .

दीए

केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
निर्गत...  
दिनांक... 21/1/2017...

1	The Member Secretary Andhra Pradesh Pollution Control Board, A-3, Prayavaraana Bhavan, Industrial Estate Sanath Nagar, Moosapet, Telangana 500018 (Hyderabad)	2	The Member Secretary Assam Pollution Control Board Bamunimaidan, Guwahati - 781 021 Assam
3	The Member Secretary Arunachal Pradesh Pollution Control Board, Department of Environment & Forests Office Complex, P-Sector, Itanagar 791 111 Arunachal Pradesh	4	The Member Secretary Bihar State Pollution Control Board 2 <sup>nd</sup> Floor, Beltron Bhavan, Jawaharlal Nehru Marg, Shastri Nagar, Patna 800 023 Bihar
5	The Member Secretary Chhatisgarh Environment Conservation Board, H.No. 1, Tilak Nagar, Shiv Mandir Chowk, Main Road, Avanti Vihar, Raipur - 421 001	6	The Member Secretary Goa State Pollution Control Board Dempo Towers, 1 <sup>st</sup> Floor EDC Plaza, Palto Panaji - 403001, Goa
7	The Member Secretary Gujarat State Pollution Control Board Paryavaran Bhavan, Sector-10-A, Gandhi Nagar-382010 Gujarat	8	The Member Secretary Haryana State Pollution Control Board Plot No. C - 11, Sector 6, Panchkula, Haryana
9	The Member Secretary Himachal Pradesh State Environmental Protection and Pollution Control Board "Paryavaran Bhavan" Phase - III, Below BCS New Shimla - 171009, Himachal Pradesh	10	The Member Secretary Jammu and Kashmir State Pollution Control Board Sheikal-ul-Alam Campus, Raj Bagh, Behind Govt. Silk Factory, Rajbagh, Srinagar 190 008
11	The Member Secretary Jharkhand State Pollution Control Board T. A. Division Building (Ground Floor) HEC Dhurwa, Ranchi - 834004, Jharkhand	12	The Member Secretary Karnataka State Pollution Control Board # 49, Parisara Bhavan 4 <sup>th</sup> and 5 <sup>th</sup> Floor, Church Street Bangalore - 560001, Karnataka
13	The Member Secretary Kerala State Pollution Control Board Plamoodu Junction Patton Palace P.O. Thiruvananthapuram - 695004, Kerala	14	The Member Secretary Maharashtra State Pollution Control Board Kalpataru Point, 3 <sup>rd</sup> & 4 <sup>th</sup> Floor Slon Matunga Scheme, Road No. B Opp. Cine Planet Cinema Near Slon Circle, Slon (East) Mumbai - 400022, Maharashtra
15	The Member Secretary Manipur State Pollution Control Board Lamphalpat Imphal - 795004, Manipur	16	The Member Secretary Madhya Pradesh State Pollution Control Board Paryavaran Parisar E - 5, Arera Colony Bhopal - 462 016, Madhya Pradesh
17	The Member Secretary Mizoram State Pollution Control Board M.G. Road, Khalla Aizwal-796 001, Mizoram	18	The Member Secretary Meghalaya State Pollution Control Board "ARDEN" Lumpynggad Shillong - 793014, Meghalaya

19	The Member Secretary Nagaland State Pollution Control Board Signal Point, Dimapur-797112, Nagaland	20	The Member Secretary Orissa State Pollution Control Board, Paribesh Bhawan A / 118, Nilakantha Nagar Unit - VIII, Bhubaneswar - 751012, Orissa
21	Punjab State Pollution Control Board Vatavaran Bhavan Nabha Road Patiala - 147 001 Punjab	22	The Member Secretary Rajasthan State Pollution Control Board 4, Paryavaran Marg, Institutional Area Jhalana Doongari, Jaipur - 302004, Rajasthan
23	The Member Secretary Sikkim State Pollution Control Board Department of Forest, Environment & Wildlife Management Govt. of Sikkim Deorali, Gangtok, Sikkim	24	The Member Secretary Tamil Nadu State Pollution Control Board No. 100, Anna Salai Guindy, Chennai - 600032, Tamil Nadu
25	The Member Secretary Telangana State Pollution Control Board A-3, Prayagraana Bhavan, Industrial Estate Sanath Nagar, Moosapet, Telangana 500018 (Hyderabad)	26	The Member Secretary Tripura State Pollution Control Board Vigyan Bhavan Pandit Nehru Complex Gorkhabasti, P.O: Kunjaban, Agartala West Tripura - 799006
27	The Member Secretary Uttarakhand Environment Protection and Pollution Control Board Paryavaran Bhavan E-115, Nehru Colony, Dehradun-248 001, Uttaranchal	28	The Member Secretary Uttar Pradesh State Pollution Control Board PICKUP Bhavan 3 <sup>rd</sup> Floor, B - Block Vibhuti Khand, Gomti Nagar Lucknow - 226 010, Uttar Pradesh
29	The Member Secretary West Bengal State Pollution Control Board Department of Environment, Government of West Bengal Paribesh Bhavan Building No. - 10A Block - LA, Sector - III, Salt Lake City Kolkata - 700 098, West Bengal	30	The Member Secretary Daman, Diu & Dadra & Nagar Haveli Pollution Control Committee Office of the Dy. Conservator of Forests Moli Daman, Daman - 396220
31	The Member Secretary Pondicherry Pollution Control Committee Department of Science Technology and Environment 3 <sup>rd</sup> Floor, Housing Board Building Anna Nagar, Pondicherry - 605 005	32	The Member Secretary Chandigarh Pollution Control Committee Additional Town Hall Building, 2 <sup>nd</sup> Floor Sector 17 - C Chandigarh - 160 017
33	The Member Secretary Delhi Pollution Control Committee 4 <sup>th</sup> Floor, ISBT Building, Kashmere Gate Delhi-110 005	34	The Executive Engineer Public Works Department U.T. of Lakshadweep Kavaratti-882555-Lakshadweep



# GREEN RATING FOR INTEGRATED HABITAT ASSESSMENT

*Tranquil Heights*

*Gurugram*

*has been awarded with a*

**'Three Star'**

*rating under*

**GRIHA Pre-Certification**



*Chief Executive Officer  
GRIHA Council*

*Date of Issue: 7<sup>th</sup> November 2017*

*Note : Pre-certification has been awarded based on documentation provided by project team in compliance with the requirements of GRIHA. Any change in the specifications shall be intimated to GRIHA Council. Pre-certification is valid only as per report attached with subsequent compliance to GRIHA.*

Dated: 13.08.2018

T 91.124.4177 777  
F 91.124.4177 700  
E info@vatikagroup.com

www.vatikagroup.com

To  
Member Secretary  
State Environment Impact Assessment Authority  
Bays No.:- 55 - 58, Parytan Bhawan,  
1st Floor, Sector - 2, Panchkula, Haryana



**Subject: Environmental Clearance for Group Housing colony Project on land measuring 11.218 acres at Village – Shikohpur, Sector-82A, Gurugram, Haryana by M/s Vatika Ltd.**

Reference: Show cause notice vide Memo No. SEIAA/HR/2018/874 dated 07.08.2018

Dear Sir

We refer this to above mentioned subject and your show cause notice dated 07.08.2018. In this regard we would like to appraise following facts for your kind consideration related to the project:

1. That License no. 22 of 2011 for developing a Group Housing on 11.218 acres in Sector 82A of Gurugram was granted to us on 24/03/2011. Acquisition of certain area of Sector dividing road of 82A & 82 connecting our Group Housing was challenged by farmers against HUDA in Punjab & Haryana High Court vide CWP No. 21572 of 2011 and due to this we were not in a position to plan any development work or get our building plan approved till Feb 2017. Therefore, we divided the development/ construction work in two Phases i.e. Phase -1 involves construction less than 20,000 sq m and Phase -2 fresh EC & construction on complete area. We also applied to DTCP for exchange of 5.125 acres of Group Housing license land with our plotted colony for proper connectivity and better services as permitted under DTCP Policy dated 15/07/2015 (copy of DTCP Policy & correspondence for migration/exchange of land enclosed herewith as Enclosure – 1 & 2 respectively).
2. That we applied for EC basis Conceptual Plan on 12/10/2016. The SEAC in its 150<sup>th</sup> meeting dated 07/04/2017 recommended the case for grant of EC with a Gold rating. Thereafter till end of June 2017, we had no written communication from SEIAA/SEAC regarding our case for grant of EC, hence vide our letter dated 04/07/2017 we informed

*Shew*



all concerned about our decision to proceed ahead with development/construction work as required under EIA notification 2006.

3. That we also submitted six monthly compliance reports as per General/Specific conditions attached with SEAC recommendation for grant of EC to our case dated 07/04/2017. Subsequently we also applied and obtained 3 Star Green Rating for Integrated Habitat Assessment (GRIHA) Pre-Certification rating for this project for ensuring sustainable development (copy enclosed herewith as Enclosure – 3).

It is requested that we may be allowed to apply afresh for EC of complete area comprising both phases, once exchange of 5.125 acres land proposal is approved from DTCP Haryana and till then we undertake that we shall not cross the construction limit as specified in Phase -1 of our project.

Thanking You,

**For Vatika Limited**

**(Authorized Signatory)**

**Encl: As stated above**

**GOVERNMENT OF MAHARASHTRA**

Tel. No.: 22855082  
Fax No.: 22025946

No. ENV-2013/CR-38/TC-3  
Environment Department  
217- Annex, Mantralaya  
Madam Cama Road, Mumbai - 400 032  
Date: 29/06/2013

To,

<p>Member Secretary, State Expert Appraisal Committee-I Department of Environment, 15<sup>th</sup> Floor, New Administrative Building, Madam Cama Road, Mumbai - 400 032.</p>	<p>Member Secretary, State Expert Appraisal Committee-II Department of Environment, 15<sup>th</sup> Floor, New Administrative Building, Madam Cama Road, Mumbai - 400 032.</p>
---	--

The Hon'ble High Court of Judicature at Mumbai has passed orders in various Writ Petitions (namely W.P. No. 1916/2012 filed by Vardhaman Developers Ltd, W.P. No. 2809/2012 filed by Nahur Vivekanand Co-op. Hsing Society Ltd., W.P. (L) No. 470/2013 filed by Saumya Buildcon, W.P. No. 654/2013 filed by Tridhatu Ventures) granting relief to the redevelopment projects for residential buildings by allowing them to the extent of construction upto 20000 m<sup>2</sup>. The developer has to give an undertaking that he will not exceed the construction beyond 20000 m<sup>2</sup> without first obtaining Environmental Clearance.

Recently, the Hon'ble High Court in order dtd. 21.06.2013 in W.P. (L) 852 filed by M/s. Vision Developers, has made the Rule absolute in the orders passed in the above mentioned matters and directed the Municipal Corporation to consider the Petitioner's application for further Commencement Certificate for building B upto 19000 m<sup>2</sup> on the Petitioner filing an undertaking to the Hon'ble High Court.

The order passed by Hon'ble High Court dtd. 06.03.2013 in W.P. No. 470 of 2013 filed by M/s. Saumya Buildcon Pvt. Ltd. V/s U.O.I. & Ors. that the construction upto 20000 m<sup>2</sup> cannot be treated as a violation and cancellation of the Stop Work Order issued by the Department of Environment, was communicated to the Secretary, MoEF, GoI, for clarification vide letter dtd. 20.04.2013, which is still awaited.

In view of above developments, the State Level Expert Appraisal Committees (i.e. SEAC-I & II) are directed to appraise the applications of the Project Proponents by considering the relief granted by the Hon'ble High Court in different Writ Petitions mentioned above henceforth. Residential projects wherein construction below 20000 m<sup>2</sup> has been initiated shall not be treated as violation. This is subject to further orders of the Hon'ble High Court.

(Valsa R. Nair Singh)  
Secretary

From

Additional Chief Secretary to Govt. Haryana  
Town & Country Planning Department.

To

The Director General,  
Town & Country Planning,  
Haryana, Chandigarh.

Memo No. PF-51A/2015/DGTCP/210

Dated: 15/07/2015

**SUBJECT: POLICY FOR REORGANISATION OF BOUNDARIES OF LICENCED COLONIES THROUGH EXCHANGE OF LAND AMONG LICENCES IN A RESIDENTIAL SECTOR.**

In the recent past, proposals have been received by Department regarding reorganisation of colony boundaries in a sector to enable better planning of the licenced land in the sector without affecting the net area under such licences. The matter has been deliberated in detail for the purpose of formulation of policy parameters for uniformity in decision making and transparency in the process to deal with such cases. Accordingly, in exercise of the powers conferred under section 9A of the Haryana Development and Regulation of Urban Areas Act, 1975, the Governor of Haryana is pleased to prescribe the following policy parameters to enable a decision in such cases.

2. **INCEPTION:** For the purpose of grant of licence under the Haryana Development and Regulation of Urban Areas Act, 1975 the ownership of land is a pre-requisite. Accordingly, in order to avail seniority of licence application for group housing and commercial use; as soon as any private developer is able to aggregate such pocket of land, as required under the prescribed norms, howsoever, irregular the shape of the pocket may be, a licence application is submitted in this office. Eventually, when most of the pending licences are granted, at times, the need for reorganisation of colony boundaries within the sector may be felt. This policy aims to prescribe detailed policy parameters to address such situations, wherein, the proposal for reorganisation of boundaries is primarily aimed at better planning of the sector/licenced colonies, without affecting any change in the net planned area of the various colonies. Thus, instead of treating the original boundary of a colony as fait-accompli, this policy would enable reorganisation of boundaries for better planning and more efficient use of scarce land resources without following the tedious process of de-licencing and re-licencing; in case the licencees/developers are willing to abide by the terms and conditions of this policy.

3. **FEES AND CHARGES:** The fees and charges as per following shall be recoverable from all applications received under this policy:

- i. At the time of application under this policy: Scrutiny fee at prescribed rates for the entire licenced area falling under all licences for which reorganisation of boundaries is proposed.
- ii. After grant of in-principle approval: The following fees and charges shall be recoverable before grant of final approval regarding reorganisation of boundary of licenced colonies:
  - a. Difference of licence fees and conversion charges, at current rates, for the affected area, where the land use is proposed for a higher order usage. For example; if the area earlier

licenced for plotted colony is now proposed to be used as part of group housing or commercial colony (or, similarly, from group housing to commercial colony), the difference in licence fees and conversion charges at current rates shall be recovered. However, it is clarified that in case site is designated for lower order usage, e.g., from group housing or commercial colony to plotted colony, no such difference of licence fees and conversion charges shall be due for refund.

- b. Administrative charges against transfer of licence, to the extent upto which the change in land schedule of respective licences get affected.
- c. Administrative charges against 'Policy for change in beneficial interest' dated 18.02.2015, to the extent upto which the change in beneficial interest gets affected. For example; in a specific licence, in case the ownership of land for entire licenced area, say 'x', lies with ABC Ltd. and after reorganisation 0.4x from the original land gets excluded and same area i.e., 0.4x of XYZ Ltd. gets added to the land schedule; then, the administrative charges against 'Policy for change in beneficial interest' shall be levied on the 0.4x area of such licence at the rates prescribed under said policy.

It is however, clarified that no IDC/EDC shall be recoverable from the applicants under this policy.

**4. APPLICATION UNDER THE POLICY:** Any two or more developers, who have obtained licence(s) for development of colony(ies) in the same sector intend to seek reorganisation of boundary of their respective licenced colony through exchange of licenced land, may jointly apply to the Director alongwith following documents from each developer:

- i. Board resolution of the developer/company(ies) specifically resolving for such reorganisation of licence boundaries under this policy.
- ii. Board resolution of the developer/company(ies) nominating the authorised signatory to submit such application alongwith necessary documents to the Director.
- iii. In case the land owners are separate from the developer(s), a NOC from such individual land owner(s); and/or Board resolution in case of land owning company(ies) also needs to be submitted.
- iv. The existing as well as proposed land schedule for each licence.
- v. The existing as well as proposed boundary of each licence marked on the copy of sectoral plan as well as shajra plan.
- vi. Scrutiny fee at prescribed rates for the entire licenced area falling under all licences for which reorganisation or boundaries is proposed.
- vii. For each licence, the net areas as per follows be provided;
  - a. The net area (and land schedule) being retained, from the original land schedule, for the original purpose, for which licence was earlier granted.
  - b. The net area(s) (and land schedule) being proposed to be excluded from the land schedule alongwith the uses now proposed to be assigned to such pockets.
  - c. The net area(s) (and land schedule) being proposed to be included in the land schedule alongwith the earlier prescribed use of such pockets.

- viii. The status regarding creation of third party rights in the colony.
- ix. An undertaking to the following effect be submitted:
  - a. There are no changes proposed in the net planned area of licenced colonies from that approved earlier.
  - b. No third party rights have been created in the respective colony(ies). Else, in case third party rights stands created, an undertaking regarding seeking objections from the allottees through public notice as well as notice under registered cover, as per detailed procedures and proforma prescribed by the Director.
  - c. To abide by the terms and conditions as prescribed by the Director for such purpose.

**5. EXAMINATION OF REQUESTS UNDER THIS POLICY:** All such requests received by the Director under this policy shall be examined on merits and upon such examination, the Director may direct the developer(s) to furnish/comply with some all of the following requirements, as applicable, in a period not exceeding 60 days:

- i. Fresh land schedule as per reorganisation of boundaries.
- ii. Fresh LC-IV agreement and bilateral agreement alongwith replacement bank guarantees, if any.
- iii. Fresh layout-cum-demarcation plan in case plotted colony is involved. Upon its in-principle approval, objections/suggestions shall be invited as per the prevailing policy before its finalisation.
- iv. Revised demarcation plan in case of all integrated projects to enable approval of zoning plan.
- v. Demand draft for the amount, as demanded by the Director under this policy.
- vi. Registered collaboration agreement between the developer and land owning individuals/companies for the affected areas.
- vii. Clear the outstanding EDC/IDC dues as specifically directed by the Director.
- viii. In projects where third party rights stand created, objections on the reorganisation of boundaries shall be invited from the allottees through public notice as well as notice under registered cover as per the detailed procedures and proforma prescribed by the Director.
- ix. An undertaking to settle all the pending/outstanding issues, if any, in respect of all allottees.
- x. An undertaking to be liable to pay all outstanding dues on account of EDC and interest thereon if any, in future as per orders of the Director.
- xi. Original licence and schedule of land.
- xii. An undertaking that notwithstanding the reorganisation of boundaries and inclusion of new land owners/entities, the developer shall continue to be solely responsible for compliance of the provisions of the Act/Rules as well as terms and conditions of the licence.

6. **APPROVAL/REJECTION ORDERS:** Subject to the compliance of the terms and conditions as laid down in the in-principle approval to the satisfaction of the Director, the necessary approval may be allowed. In case of failure of compliance of the prescribed conditions within the prescribed period, the in-principle approval shall automatically lapse and the scrutiny fees shall be forfeited. The applicants may, however, resubmit their request along with fresh scrutiny fees, which shall be examined afresh, on merits.

7. **SPECIAL DISPENSATIONS:** (i) Depending upon the specific requirements on case-to-case basis, the Director shall be free to add any further condition at the time of grant of in-principle approval or with the final permission, as deemed fit.

(ii) The policy parameters as above shall be implemented with immediate effect.

(iii) Any exchange of land involving HUDA and carried out in the interest of HUDA at the instance of HUDA/Department shall continue as per the present practice and no approval under the present policy shall be required in such cases.

(iv) Any subsequent proposal for transfer of licence or change in beneficial interest shall be examined and considered under the prescribed policy and after recovery of prescribed fees/charges.

Place: Chandigarh  
Dated: 15<sup>th</sup> July 2015

*Sd/-*  
(Arun Kumar Gupta)  
Secretary  
For: Additional Chief Secretary to Govt. Haryana  
Town and Country Planning Department

**vatika®**

creating lasting value

Date: January 8, 2018

The Director General  
Town & Country Planning, Haryana  
Sector - 17,  
Chandigarh

Registered Office  
Vatika Limited  
Vatika Triangle, 4th Floor  
Sushant Link, Phase I, Block A  
Mehrauli - Gurgaon Road  
Gurgaon 122 002, Haryana  
INDIA

T 91.124.4177 777  
F 91.124.4177 700  
E info@vatikagroup.com

www.vatikagroup.com

**Subject:** Exchange of Licensed area / partly license land from License no 113 of 2008 and 71 of 2010 plotted residential colony in sector 81-85 (LC-1143) to License No. 22 of 2011 dated 24.03.2011 for group housing project at Sector - 82 A Gurgaon being developed by Vatika Ltd.

**Ref.:** Policy dated 15.07.2015 for Re-organization of Boundaries of Licensed Colonies through exchange of land among licenses in Residential Sector.

Dear Sir,

We refer this to our application dated 13.10.2016 w.r.t re-organization of Boundaries / exchange of license land of License no 113 of 2008 and 71 of 2010 plotted residential colony in sector 81-85 (LC-1143) to License No. 22 of 2011 dated 24.03.2011 (LC-~~1143~~) for group housing project at Sector - 82 A Gurgaon under Policy dated 15.07.2015 for Re-organization of Boundaries of Licensed Colonies through exchange of land among licenses in Residential Sector.

We wish to submit that the department has granted us license bearing license no 113 of 2008, 71 of 2010, 62 of 2011, 76 of 2011 and 66 of 2014 for development of residential plotted colony measuring 477.206 acres in sector 81 to 85 Gurgaon. Accordingly the layout plan of the same was approved vide drg no. DGTCP 4691 dated 11.06.2014.

The department has also granted us license no 22 of 2011 for development of group housing project on land measuring 11.218 Acres in Sector - 82A Gurgaon which is adjacent to our residential plotted colony as mentioned above. Both the projects are being developed by Vatika Limited only.

For proper integration and regularization of boundaries of the said colony, we wish to exchange an area measuring 5.125 acres from our existing plotted colony on land measuring 477.206 acres (LC no. 1143) to our group housing colony (License no. 22 of 2011 dated 24.03.2011 (LC No. 2409). Copy of approved layout plan of the plotted colony duly highlighted, exchange plan alongwith revised land details are enclosed for your ready reference please.

We wish to inform that we have already paid scrutiny charges amounting to Rs. 8,00,000/- (Rupees Eight Lakh Only) vide our letter dated 24.11.2016 (Copy enclosed). However we will pay the balance the statutory charges applicable as per clause no 3 of the policy dated 15.07.2015 as and when demanded by the department.



We hereby undertake;

- i) That there is no change in the net planned area of licensed colonies from that approved earlier.
- ii) That we not created any third party in respect of area being exchanged in the said colonies.
- iii) That we will abide by the terms and conditions as prescribed for such purpose in the policy dated 15.07.2015.

It is requested that the permission for exchange of license land of License no 113 of 2008 and 71 of 2010 plotted residential colony in sector 81-85 (LC-1143) to License No. 22 of 2011 dated 24.03.2011 (LC-35353) for group housing project at Sector - 82 A Gurgaon may be granted us at the earliest.

Thanking You,

Your Sincerely  
For Vatika Limited.

  
Virender Dhar  
Gen. Manager (Planning & Coordination)  
virendhar@vatikagroup.com

Encl: As stated above.

AREA DETAILS EXCHANGE OF LICENSE LAND

TOTAL LICENSED AREA = 11.218 ACRE

AREA EXCHANGED FROM 477.206 ACRE PLOTTED COLONY TO GROUP HOUSING PROJECT

[D] + [E] = 2.125 + 3.00 = 5.125



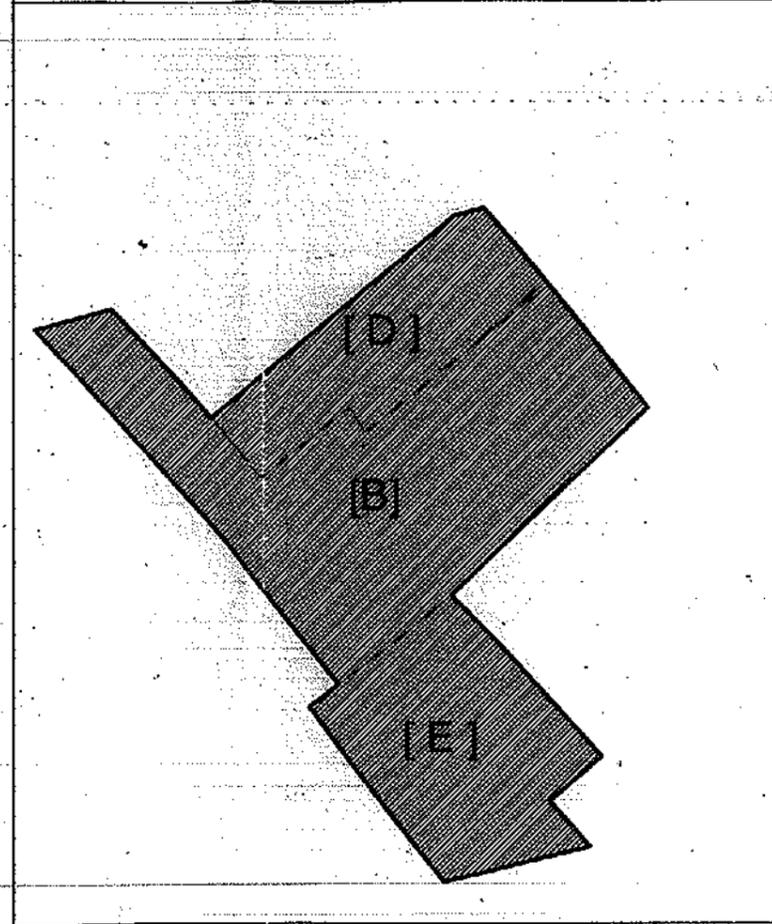
AREA EXCHANGED FROM GROUP HOUSING TO PLOTTED COLONY PROJECT

[1] = 5.125



PROPOSED SITE AFTER TABADLA WITH TOWNSHIP

[B] + [D] + [E] = 11.218 ACRES



LICENSE LAND EXCHANGE PLAN FOR GROUP HOUSING PROJECT 11.218 ACRE IN SECTOR 82-A, VILL-SHIKOHPUR GURGAON, HARYANA

DATE : 04-01-2017



SECTOR-82-A



**Office of Senior Town Planner, Gurugram**  
 DEPARTMENT OF TOWN & COUNTRY PLANNING, HARYANA  
 SECTOR-14, HUDA COMPLEX, 3RD FLOOR, GURUGRAM  
 TEL + FAX: 0124-2305872  
 E-mail: stp3.gurugram.tcp@gmail.com

Memo No. :STP(G)/2017/ 4784  
 Dated: ..... 8/8/17

To

✓ The Director,  
 Town & Country Planning, Haryana,  
 SCO No. 71-75, Sector-17C, Chandigarh

**Subject:** Migration of partly licensed land measuring 5.125 acres from Licence No. 113 of 2008 and 71 of 2010 granted for residential plotted colony in sector-81-85, Gurugram to Licence No. 22 of 2011 dated 24.03.2011 granted as independent Group Housing Project in Sector-82A, Gurugram - Vatika Limited.

**Reference:** District Town Planner (P), Gurgaon memo no. DTP(G)/2017/7722 dated 01.08.2017 & DTCP office memo no. LC-3535-JE(BR)-2017/2580 dated 09.02.2017.

The Circle office has examined the report received vide memo under reference and the comments are as under:-

1. As per report of DTP(P) Gurugram, the Department has granted licensed to Vatika Limited bearing licence no. 113 of 2008, 71 of 2010, 62 of 2011, 76 of 2011 and 66 of 2014 for development for residential plotted colony measuring 477.206 acres in Sector-81 to 85, Gurugram, the layout plan of same was approved vide drawing no. DGTCP 4691 dated 11.06.2014.
2. The Department has also granted licence No. 22 of 2011 for development of independent Group Housing Project on land measuring 11.218 acres in Sector-82A, Gurugram, which is adjacent to the applicant residential plotted colony as mentioned above. Both the projects are being developed by M/s Vatika Limited. The land proposed under migration is shown in red colour and Group Housing licence is shown in green colour on the copy of approved layout plan/sector plan (copy enclosed).
3. The applied land falls in khasra no. 132 min, 133, 134, 135, 151 (part of licence 113/2008 and khasra no. 55, 56 min, 58/2, 59/1 min (part of licence no. 71/2010, total area 5.125 acres land in Sector-82A of village Shikohpur, District Gurugram. The revenue documents have been checked by DTP office and total verified land comes out to be 5.125 acres having following ownership details is as under:-
  - i) M/s Pagasus Infrastructure Pvt. Ltd. 3.375 acres).
  - ii) M/s Sarwad Builders Pvt. Ltd. share M/s Blossom Properties Pvt. Ltd. (1.750 acres).

However, the land ownership documents and the collaboration agreement may be examined in detail at the Directorate to ascertain the ownership of various applicants and the technical/financial capability for development of the colony.

4. The applicant land was part of the already licensed colony measuring 477.206 acres being developed by Vatika Ltd. The site is being migrated to independent Group Housing project measuring 11.218 acres adjacent to plotted colony to have better planning and integration of services. The existing Group Housing site is approachable from 12 m wide service road alongwith 60 m wide sector dividing road of sector 82 & 82A as well as 24 m wide internal circulation road.
5. No HT line passes through the site. However, GAIL pipe line passes through the site as shown on the approved layout plan of plotted colony.
6. As per proposed area for migration was part of plotted colony. The area measuring 5.125 acres include:-
  - i) - 17 nos. of plots (category-I) for which status regarding 3<sup>rd</sup> party right may be ascertained at Directorate level.
  - ii) 3059 sq m under 12 m /15 m internal road.
  - iii) 8478 sq m under UD (undetermined use).
  - iv) 2405 sq m under green and GAIL pipe line.
  - v) No community site of plotted is affect.
7. As per report, the applied land has also been marked in red colour on approved site plan of Group Housing alongwith status of construction at the site of Group Housing. A present only tower-A of approved group housing site is under construction at site. The part applied for migration is contiguous to the already independent Group Housing licence. However, area norms regarding 20% of Group Housing Component, fact/situation may be verified at Directorate level.

Keeping in view the above facts, a decision in the case may be taken. One set of documents received from District Town Planner (P), Gurugram is sent herewith for necessary action please.

DA/As above.

*[Signature]*  
Senior Town Planner  
Gurugram Circle, Gurugram

Endst. No. STP (G)/2017/

Dated

A copy is forwarded to the District Town Planner (P), Gurugram w.r.t. his memo no. 7722 dated 01.08.201 for information & necessary action.

/  
Senior Town Planner  
Gurugram Circle, Gurugram

**District Town Planner, Gurugram (Planning)**  
**DEPARTMENT OF TOWN AND COUNTRY PLANNING**  
 HUDA Office Complex, Sector-14, Gurugram, Tel No.: 0124-2320573  
 E-mail: [dtp3.gurugram.tcp@gmail.com](mailto:dtp3.gurugram.tcp@gmail.com)

Memo No: DTP(G)/2017/ 7722

Date..... 11/8/2017

To

Senior Town Planner,  
Gurugram.

**SUBJECT:** MIGRATION OF PARTLY LICENSED LAND MEASURING 5.125 ACRES FROM LICENSE NO. 113 OF 2008 AND 71 OF 2010 GRANTED FOR RESIDENTIAL PLOTTED COLONY IN SECTOR 81-85, GURUGRAM TO LICENSE NO. 22 OF 2011 DATED 24.03.2011 GRANTED AS INDEPENDENT GROUP HOUSING PROJECT IN SECTOR 82A, GURUGRAM-VATIKA LIMITED.

**Ref:** DTCP office memo no. LC-3535-JE(BR)-2017/ 2580 dated 09.02.2017.

On the subject cited above, it is to inform that DTCP, Haryana, Chandigarh vide letter under reference has sought report on the application of Vatika limited for Migration partly licensed land measuring 5.125 acres from license no. 113 of 2008 and 71 of 2010 granted for residential plotted colony in sector 81-85, Gurugram to license no. 22 of 2011 dated 24.03.2011 for group housing project in sector 82A, Gurugram under re-organization of boundaries and in concurrence migration of license policy dated 15.07.2015 and 18.02.2016, respectively. The same has been examined & detailed comments with this office are as follows:-

The Department has granted licensed to Vatika Limited bearing license no. 113 of 2008, 71 of 2010, 62 of 2011, 76 of 2011 and 66 of 2014 for development of residential plotted colony measuring 477.206 acres in Sector 81 to 85, Gurugram, the layout plan of same was approved vide drawing no. DGTCP 4691 dated 11.06.2014.

The Department has also granted license no. 22 of 2011 for development of independent Group Housing project on land measuring 11.218 acres in Sector 82A, Gurugram, which is adjacent to the applicant residential plotted colony as mentioned above. Both the projects are being developed by M/s Vatika Limited. The land proposed under migration is shown in red colour and Group Housing license is shown in green colour on the approved layout plan/ sector plan (copy enclosed).

The applied land falls in khasra No. 132min, 133, 134, 135, 151 (part of license 113/2008 and khasra nos. 55, 56/2min, 58/2, 59/1 min (part of license no. 71/2010) total area 5.125 acres land in Sector 82A of village Shikohpur, District Gurugram. The revenue documents have been checked by this office and total verified land comes out to be 5.125 acres having following ownership details:-

1. M/s Pagassus Infrastrucutre Pvt Ltd (3.375 acres)
2. Sarwad Builders Pvt Ltd Share M/s Blossom Properties Pvt. Ltd. (1.750 acres)

However, the land ownership documents and the collaboration agreement may be examined in detail at the Directorate to ascertain the ownership of various applicants and the technical/financial capability for development of the colony.

The applicant land was part of the already licensed colony measuring 477.206 acres being developed by Vatika Limited. The site is being migrated to independent Group Housing Project measuring 11.218 acres adjacent to plotted colony to have better planning and integration of services. The existing Group Housing site is approachable from 12.0 mtr service road alongwith 60.0 mtr sector during road of sector 82 & 82A as well as 24.0 mtr internal circulation roads. As per field inspection No HT line passes through the site however, GAIL pipe line passes through the site, which has already been shown on the approved layout plan of plotted colony

As the proposed area for migration was part of plotted colony. The area measuring 5.125 acres include.

1. 17 nos of plots (Category-I) (for which status regarding 3<sup>rd</sup> party right may be ascertained at the level of HQ.
2. 5059.0 Sq mtr under 12.0 mtr /15 mtr internal roads.
3. 8478.0 Sq mtr under U.D (undetermined use).
4. 2405.0 Sq mtr under green and GAIL pipe line.
5. No community site of plotted colony is affected.

The applied land has also been marked in red colour on approved site plan of G.H. alongwith status of construction at the site of G.H. At present only tower A of approved group housing site is under construction at site. The part applied for migration is contiguous to the already independent Group Housing license. However, area norms regarding 20% of Group Housing component, facts /situation may be verified at the HQ.

The detailed report as above alongwith site marked on approved layout plan of the colony as well as sectoral plan and approved site plan of Group Housing and detailed site plan are hereby forwarded for your information and further necessary action please.

DA/As above.

Endst no.

DTP(G)/

  
District Town Planner,  
Gurugram  
Dated :

A copy of the above along with Annexures are also forwarded to the Director, Town and Country Planning, Haryana, for information/ necessary action.

District Town Planner,  
Gurugram

प्रेषक

उपायुक्त, गुरुग्राम।

सेवा में

Director General Town & Country Planning,  
Haryana, Chandigarh

क्रमांक 1344 / एस.के.2 दिनांक 7.6.17

विषय :

**Migration of partly licence land measuring 5.125 acres from licence no. 113 of 2008 and 71 of 2010 granted for residential plotted colony in Sector 81-85 Gurgaon to licence no. 22 of 2011 dated 24.03.2011 for group housing project in sector 82-A, Gurgaon- Vatika Ltd.**

यादि,

विषयाधीन मामले में आपके कार्यालय के पत्र क्रमांक एल.सी.-3535-जे.ई.(वी.आर.)2017/2584 दिनांक 09.02.2017 के सन्दर्भ में।

उपरोक्त विषय में आपके द्वारा अराजी भूमि गौजा शिकोहपुर, तहसील गानेसर, जिला गुरुग्राम की मलकीयत रिपोर्ट देने बारे अनुरोध किया है। इस कार्यालय के पत्र क्रमांक 1045/एरा0के02 दिनांक 12.05.2017 के द्वारा सहायक चकबन्दी अधिकारी गुरुग्राम को विस्तारपूर्वक नियमानुसार आवश्यक कार्यवाही एवं रिपोर्ट हेतु भेजा गया।

सहायक चकबन्दी अधिकारी गुरुग्राम ने अपने कार्यालय के पत्र दिनांक 06.06.2017 द्वारा इस कार्यालय में रिपोर्ट की है अराजी भूमि गौजा शिकोहपुर खेवट नं0 192 खाता नं0 254 के अराजी खसरा नं0 132 गिन (1-1), 133(1-15), 134(0-17), 135(0-18), 151(0-17) कुल तादादी रकबा 05 बीघा 08 बिस्वा बरुवे इन्तकाल नं0 2904 की रूह से मै0 पैगालस इन्फ्रास्ट्रक्चर प्रा0 लि0 मालिक है।

खेवट नं0 409 खाता नं0 544-547 में इन्तकाल नं0 4745 (तकसीम खानगी) की रूह से खसरा नं0 55(0-10), 56/2 गिन (1-16), 58/2(0-7), 59/1 गिन(0-3), कुल तादादी रकबा 2बीघा-18बिस्वा मै0 सर्वर बिल्डर्स प्रा0 लि0 551/1360 भाग, मै0 बलोसम प्रोपर्टीस लि0 388/1360 भाग, मै0 सहार लैण्ड एण्ड हाउसिंग प्रा0 लि0 211/1360 भाग मै0 कैस्पर डवलपर्स प्रा0 लि0 210/1360 भाग के मालिक है।

रिपोर्ट आपकी सेवा में सूचनार्थ प्रेषित है।

कृतो: उपायुक्त, गुरुग्राम।

प्रेषक

भूमि अर्जन अधिकारी  
शहरी सम्पदा, हरि०, गुरुग्राम ।

सेवा में

निदेशक,  
नगर एवं ग्राम आयोजनाकार विभाग, हरियाणा,  
सैक्टर-17सी०, चण्डीगढ़ ।

यादी क्रमांक

8765

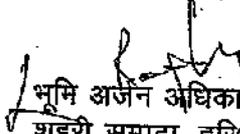
दिनांक 29-6-17

विषय:

Migration of partly licence measuring 5.125 acres from licence no.113 of 2008 and 71 of 2010 granted for residential plotted colony in sector 81-85 Gurugram to licence no. 22 of 2011 dated 24.03.2011 for group housing project in sector-82A Gurugram-Vtika Ltd.

आपके कार्यालय के पत्र नं० LC-3535-JE(BR)/2017/2583 dt 09.02-2017  
के सन्दर्भ में

उपरोक्त विषय में कथन है कि मौजा सिकोहपुर तह० व जिला गुड़गांव की भूमि नम्बर खसरा55(0-10),56/2min(0-16),58/2(0-7)59/1min(0-3),132min(1-1),133(1-15), 134(0-17),135(0-18),151(0-17) total area 5.125 acres के बारे में सन्दर्भित पत्र में वर्णन किया है । सैक्टर-82ए, गुरुग्राम में पडते हैं, पर आज तक इस कार्यालय द्वारा धारा-4 व धारा-6 जारी नहीं कराई गई है यदि किसी अन्य विभाग द्वारा जारी कराई गई हो तो इस बारे इस कार्यालय को कोई ज्ञान नहीं है ।

  
भूमि अर्जन अधिकारी  
शहरी सम्पदा, हरि०, गुरुग्राम ।

पू० क्रमांक

दिनांक

इसकी एक प्रति अपर निदेशक, शहरी सम्पदा विभाग, हरियाणा, सैक्टर-6,  
पंचकूला को सूचनार्थ एवं आगामी कार्यावाही हेतू प्रेषित है ।

  
भूमि अर्जन अधिकारी  
शहरी सम्पदा, हरि०, गुरुग्राम ।

**Directorate of Town and Country Planning, Haryana**  
 SCO No. 71-75, 2<sup>nd</sup> Floor, Sector-17 C, Chandigarh, web site: [tcpharyana.gov.in](http://tcpharyana.gov.in)  
 Phone: 0172-2549349; e-mail: [tcpharyana4@gmail.com](mailto:tcpharyana4@gmail.com)

---

To

Deputy Commissioner  
 Gurugram.

Memo No. LC-3535-JE(BR)-2017/ 2584.

Dated: 09-02-2017

**Subject: Migration of partly licence land measuring 5.125 acres from licence no. 113 of 2008 and 71 of 2010 granted for residential plotted colony in Sector 81-85, Gurgaon to licence no. 22 of 2011 dated 24.03.2011 for group housing project in sector-82A, Gurgaon- Vatika Ltd.**

It is informed that Vatika Ltd. has applied for migration of partly licence land measuring 5.125 acres from licence no. 113 of 2008 and 71 of 2010 granted for residential plotted colony in Sector 81-85, Gurgaon to licence no. 22 of 2011 dated 24.03.2011 for group housing project in sector-82A, Gurgaon. While sending a copy of the schedule of land you are requested to verify ownership of the land and forward the report in this regard to enable a final decision on the licence application.

DA/ As above.

~~\_\_\_\_\_~~  
 (S.K. Sehrawat)  
 District Town Planner (HQ)  
 For Director, Town and Country Planning,  
 Haryana, Chandigarh

Endst No. LC-3535-JE (BR)-2017/

Dated:

A copy is forwarded to Vatika Ltd., Vatika Triangle, 4<sup>th</sup> Floor, Sushant Lok, Phase-I, Block A, Mehrauli-Gurgaon Road, Gurgaon-122002 for information please.

/ .  
 (S.K. Sehrawat)  
 District Town Planner (HQ)  
 For Director, Town and Country Planning,  
 Haryana, Chandigarh

**vatika®**  
creating lasting value

Vatika City Central  
SCO 4, Sector 9  
Ambala City 134003  
Haryana, INDIA  
T 91.171.409 0700  
F 91.171.409 0777

Corporate Office  
Vatika Limited  
Vatika Triangle, 7th Floor  
Sushant Lok, Phase I, Block A  
Mehrauli - Gurgaon Road  
Gurgaon 122 002, Haryana  
INDIA

T 91.124.4177 777  
F 91.124.4177 700  
E info@vatikagroup.com

www.vatikagroup.com

November 24, 2016

To,

The Director General  
Town & Country Planning, Haryana  
Sector-17,  
Chandigarh.

**Subject:** Migration of partly license land from license no. 113 of 2008 and 71 of 2010 plotted residential colony in Sector 81 to 85(LC-1143) to license no 22 of 2011 dated 24.03.2011 for group housing project at sector-82A, Gurgaon being developed by M/s Vatika Ltd.

Dear Sir,

In continuation to our letter dated 4.10.2016 with regard to subject cited above.

In this regard please find enclosed the following:

- Scrutiny Fee: demand draft no. 054341 dated 11.11.2016 amounting to Rs. 8,00,000/- ( Eight Lakh Only) issued in foavor of director Town and Country Planning, Haryana towards Scrutiny fees.
- LC-1
- Copies of Jamabandi, Mutation, Sazra Plan
- Balance Sheet

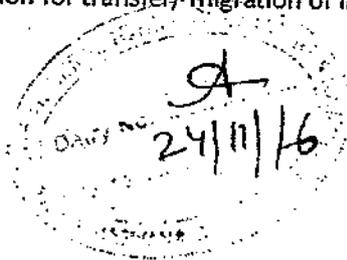
It is requested that the permission for transfer/migration of licence area may be granted to us at the earliest

Thanking You,

Yours Sincerely,  
For M/s Vatika Limited



Viney Gulati  
Senior Manager (Licensing & Land Management)  
Mob - 9888085601  
Email - [vineygulati@vatikagroup.com](mailto:vineygulati@vatikagroup.com)



Registered Office w.e.f. 9th March, 2015 is  
**VATIKA LIMITED**  
Vatika Triangle, 4th Floor, Sushant Lok  
Phase I, Block A, Mehrauli - Gurgaon Road,  
Gurgaon - 122002, Haryana, INDIA  
CIN: U74899DL1998PLC094773

Registered Office  
Vatika Limited  
Flat No. 621-A, 6th Floor  
Devika Towers, 6, Nehru Place  
New Delhi 110 019  
INDIA  
CIN: U74899DL1998PLC094773



AC PAYEE ONLY  
NOT NEGOTIABLE

**DEMAND DRAFT**

VALID FOR 3 MONTHS ONLY

PAYABLE AT PAR AT ALL BRANCHES OF HDFC BANK LTD

22/11/2016

ON DEMAND PAY TO THE ORDER OF DIRECTOR TOWN AND COUNTRY PLANNING HARYANA

₹

Rupees

EIGHT LAKH ONLY

₹

₹ 8,00,000/-

FC FOR VALUE RECEIVED

FOR HDFC BANK LTD.

FIRST INDIA PLACE  
GURGAON - 122002

REP. No. (XXXXXXXXXX)

ISSUING BRANCH

*Signature*  
817801

AUTHORISED SIGNATORIES

Please sign above

⑈054341⑈ 110240037⑈ 999990⑈ 18



Date: October 4, 2016

The Director General  
Town & Country Planning, Haryana  
Sector - 17,  
Chandigarh

Registered Office  
Vatika Limited  
Vatika Triangle, 4th Floor  
Sushant Lok, Phase I, Block A  
Mehrauli - Gurgaon Road  
Gurgaon 122 002, Haryana  
INDIA

T 91.124.4177 777  
F 91.124.4177 700  
E info@vatikagroup.com

www.vatikagroup.com

**Subject:** Migration of partly license land from License no 113 of 2008 and 71 of 2010 plotted residential colony in sector 81-85 (LC-1143) to License No. 22 of 2011 dated 24.03.2011 for group housing project at Sector - 82 A Gurgaon being developed by Vatika Ltd.

Dear Sir,

We refer this to policy dated 15.07.2015 and 18.02.2016 issued by your office w.r.t reorganization of boundaries / Migration of License from existing license to any other licensed projects.

We wish to submit that the department has granted us license bearing license no 113 of 2008, 71 of 2010, 62 of 2011, 76 of 2011 and 66 of 2014 for development of residential plotted colony measuring 477.206 acres in sector 81 to 85 Gurgaon. Accordingly the layout plan of the same was approved vide drg no. DGTCP 4691 dated 11.06.2014.

The department has also granted us license no 22 of 2011 for development of group housing project on land measuring 11.218 Acres in Sector - 82A gurgaon which is adjacent to our residential plotted colony as mentioned above. Both the projects are being developed by Vatika Limited only.

For proper integration and regularization of boundaries of the said colony, we wish to migrate an area measuring 5.125 acres from our existing plotted colony on land measuring 477.206 acres (LC no. 1143) to our group housing colony (License no. 22 of 2011 dated 24.03.2011 (LC No. 2409). Copy of approved layout plan of the plotted colony duly highlighted alongwith revised land details are enclosed for your ready reference please.

We hereby undertake that we will pay all the statutory charges applicable as per clause no 'D' and 'E' of the policy dated 18.02.2016 as and when demanded by the department. Also we undertake that we will de-license equivalent area within our existing group housing colony if the area is beyond the applicable area norms / sector area limit viz 20% of sector area.

It is requested that the permission for transfer/migration of license area may be granted to us at the earliest.

Thanking You,

Your Sincerely  
For Vatika Limited.

*Gautam Bhalla*  
Gautam Bhalla  
Managing Director

*A*  
13/10/16

Encl: As stated above.

**vatika**  
creating lasting value

Registered Office  
Vatika Limited  
Vatika Triangle, 4th Floor  
Sushant Lok, Phase I, Block A  
Mehrauli - Gurgaon Road  
Gurgaon 122002, Haryana  
INDIA

T 91.124.4177 777  
F 91.124.4177 700  
E info@vatikagroup.com

www.vatikagroup.com

11.07.2018

To,

The Director  
Town & Country Planning, Haryana  
Chandigarh.

Sub: Exchange/ Swapping of Licensed area / partly license land from License no 113 of 2008 and 71 of 2010 plotted residential colony in sector 81-85 (LC-1143) to License No. 22 of 2011 dated 24.03.2011 for group housing project at Sector - 82 A Gurgaon being developed by Vatika Ltd.

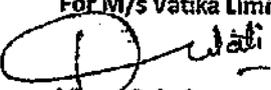
Dear Sir,

In Continuation to our letter dated 20.06.2018 & 04.10.2016 for grant of Migration of partly license on area 5.125 acres from license no 113 of 2008 and 71 of 2010 granted for residential plotted colony in sector 81 to 85, Gurugram to license no 22 of 2011 dated 24.03.2011 for group housing project in sector-82A, Gurugram

In this regard we are submitting herewith revised layout plan after incorporating exchange of land for area measuring 477.206 acres for Scrutinisation and approval please. It is requested that the permission for transfer/migration of license area may be granted to us at the earliest.

Thanking You,

Yours Sincerely,  
For M/s Vatika Limited

  
Viney Gulati

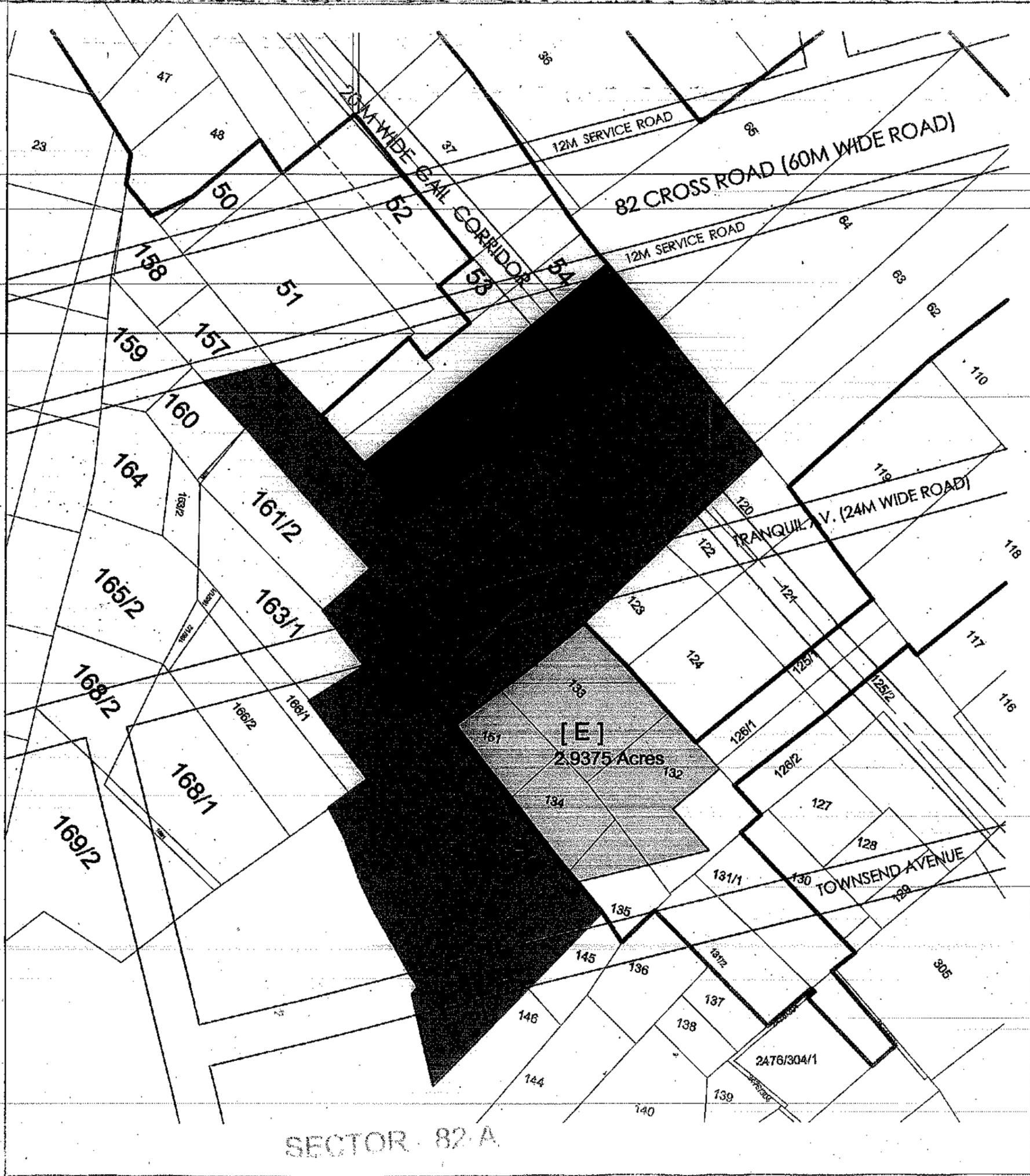
Deputy General Manager (Planning & Coordination)

Mob No - 09888085601

Email - vineygulati@vatikagroup.com







SECTOR 82-A

AREA DETAILS EXCHANGE OF LICENSE LAND

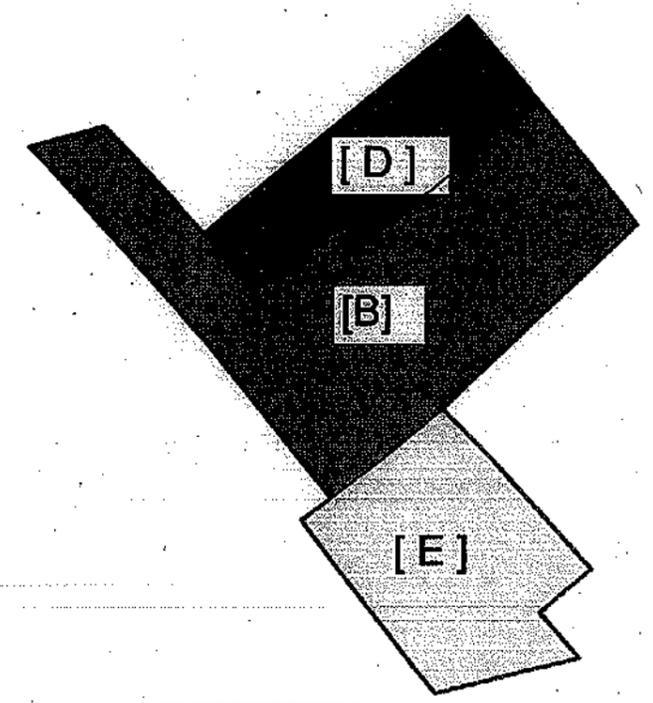
LICENSE NO. 22/2011  
 TOTAL LICENSED AREA = 11.218 ACRE  
 AREA EXCHANGED FROM GROUP HOUSING TO PLOTTED COLONY PROJECT [1] = 5.125  
 BALANCE AREA OF G.H. [B] 6.093

AREA EXCHANGED FROM 477.206 ACRE PLOTTED COLONY TO GROUP HOUSING PROJECT

LICENSE NO. 71/2010 [D] 2.1875  
 LICENSE NO. 113/2008 [E] 2.9375  
 TOTAL 5.125

PROPOSED SITE AFTER TABADLA WITH TOWNSHIP

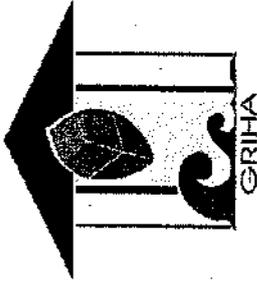
[B] + [D] + [E] = 11.218 ACRES



LICENSE LAND EXCHANGE PLAN FOR GROUP HOUSING PROJECT 11.218 ACRE IN SECTOR 82-A, VILL-SHIKOHPUR GURGAON, HARYANA

DATE: 19-06-2018





**GREEN RATING FOR INTEGRATED HABITAT ASSESSMENT**

*Tranquil Heights  
Gurgaon*

*has been awarded with a  
‘Three Star’*

*rating under*

**GRIHA Pre-Certification**



**Chief Executive Officer  
GRIHA Council**

*Date of Issue: 7<sup>th</sup> November 2017*

*Note : Pre-certification has been awarded based on documentation provided by project team in compliance with the requirements of GRIHA. Any change in the specifications shall be intimated to GRIHA Council. Pre-certification is valid only as per report attached with subsequent compliance to GRIHA.*

11643



L-70 C. S. H.

AK  
EPTU

**AFFIDAVIT**

I, Virender Dhar, Authorized Signatory of M/s Vatika Limited, having its office at Unit No. A-002, INXT City Centre, Ground Floor, Block A, Sector 83, Gurugram- 122012, in regards to Group Housing Colony project, area measuring 11.218 acres, located at Sector 82A, Village - Sikhopur, Gurugram, Haryana, by M/s Vatika Limited., do hereby solemnly affirm, declare and undertake as under:-

1. That application for Environment Clearance (EC) of the Project situated at Sector 82-A, Gurugram, Haryana was submitted online on 12.10.2016 at MoEF & CC Portal vide 'Proposal no. SIA/HR/NCP/59619/2016' (Hereinafter referred to as a "Project").
2. The Project was considered in the 147th, 148th, and 150th State Expert Appraisal Committee (SEAC) meetings held on 31.01.2017, 14.02.2017, and 07.04.2017 respectively, and in its 150th meeting, SEAC recommended the Project with Gold Rating to State Environment Impact Assessment Authority (SEIAA) Haryana to grant the Environmental Clearance for the above referred project.
3. The Project was considered in 102<sup>nd</sup> SEIAA meeting held on 20.04.2017 and during the meeting it was observed that License was valid till 23.03.2017 and referred back the case to SEAC, with suggestion to visit the Project site to verify any construction or violation and to submit its report within 15 days.
4. That, when no written communication in this regard was received from SEIAA/SEAC after 20.04.2017, and the stipulated time period had passed as per MoEF & CC EIA Notification dated 14.09.2006, we submitted an intimation letter to SEIAA, Haryana with a copy marked to the Director of (New Construction Projects & Industrial Estates) MoEF & CC, New Delhi vide letter dated 04.07.2017, that it is a case of deemed grant of EC as per the above said notification and we are proceeding ahead with the Project.
5. That, as per EIA notification of 2006, we are submitting 6 (Six) monthly EC compliance reports to SEIAA, Haryana State Pollution Control Board (HSPCB) and regional office of MoEF & CC Chandigarh.
6. That, the SEAC sub-committee was formed on 07.06.2017 and visited the Project site on 02.06.2018, almost after one year and took the site photographs, and reported that we started the Project work prior to the grant of EC.
7. That, by June 2018, the built-up area constructed at the project site was 13,070 sq m.

*(Handwritten signature)*



- 8. That no construction work was carried out at the project site after June 2019, till that time about 18,800 sq m of built-up area was constructed.
- 9. That due to change in the conceptual design & profile of the project land, as per the exchange proposal approved in-principle by DTCP, Haryana, we had demolished two towers and hence as on date the built-up area at the project site is only 10,500 sq m approximately.

  
**Deponent**

VERIFICATION – The contents of the above undertaking is true and correct to the best of my knowledge as per record & nothing has been concealed therein.

Place: Gurugram

Date: 11.07.2022

  
**Deponent**

  
**ATTESTED**  
**N.K DABUR**  
Advocate & Notary  
Distt. Court, Gurugram (Hr.) India



11 2 JUL 2022

This 39-page application  
is inclusive of 9 Annexures  
1 through 9.  
Asaudan

APPLICATION - BY HAND

Date: July 05<sup>th</sup>, 2022

To,

~~Committee~~ *Asaudan*  
The ~~Chairman SEPCB~~/State Pollution Control Board, SEIAA, DM (appointed by NGT)  
Haryana State Pollution Control Board. (Regional Office)  
HSIIDC Complex, Manesar.

Subject: The compliance of the Committee constituted <sup>through *AP*</sup> NGT Order in O.A. 215/2022 and  
Action Taken Report of Haryana Pollution Control Board.

This is pursuant to NGT Complaint No. 215 of 2022, whereby the attached order as **Annexure 1** was made on 12.04.2022, seeking formation of a committee comprising of SEIAA Haryana, State PCB and District Magistrate, Gurugram.

It is pertinent to mention at the onset that the first time ever I, the complainant in NGT Complaint O.A. 215/2022 have been contacted by the committee thus constituted was on July 04<sup>th</sup>, 2022, on my phone no +91-8800780473 from phone no. +91-9891115555 by a certain **Mr Sandeep Singh** identifying as an officer of Regional office of SPCB, Gurugram and a committee member. This call made at around 11:30 AM after the committee had already visited the project site.

That the only hearing I have been given so far was on July 04<sup>th</sup>, 2022 at 11:30 AM and that too only over the phone as mentioned above at which point the Chairperson was dismissive of some of my submissions and had already made up his mind regarding the violations or absent thereof on part of the developer Vatika Ltd.

Prior to July 04<sup>th</sup>, 2022, I received no notice of appearance in the matter before the committee in any form whatsoever. And that on May 24<sup>th</sup>, 2022 over email, copy of which is attached here as **Annexure 2**, I had sought an update from the concerned agencies departments or offices of the committee members regarding its constitution and compliance thereof with the NGT order to which I did not receive any reply.

It is not that justice should be done but it should also be shown to be fairly or impartially done, and in the same breath the conduct of the committee should be such that none of the parties involved nor any 3<sup>rd</sup> party should have doubts about its fairness, since a greater public interest is at stake here.

The issue here is about the public interest at large and the environment, and the same should not be taken lightly or without due accord to procedure, whereby I should have received

*Asaudan*

advance writing notification of constitution of committee and its members, a date for site visit being where all the concerned parties could be present along with according opportunity for written and oral examination and submissions of parties and facts. It is for this reason sufficient time of more than 2 months was granted by NGT which as of now has been rendered fruitless by the procedure followed by the committee., putting any outcome to question regarding fairness and comprehensiveness.

That I therefore seek an in person hearing before all the committee members and request a second visit to the site by the committee in my presence and that of other witnesses that I would like to bring forth / be present for a fair review of the violations as illustrated below, with a record of the said meeting and my attendance in the same being marked along with minutes of the meeting being supplied to me and if the chairperson deems fit/allows then an audio/video recording be made of the said meeting and/or site visit for perusal of NGT / Apex Court at a later date.

That at this juncture I have pleaded an in person hearing whereby I am being accorded the same today, the July 05<sup>th</sup> 2022 by only one of the committee members namely Mr Sandeep Singh at a short notice of less than 24 hrs, to make my submissions, while I am of the concern that the committee may either tone down or overlook the extent of violations of the builder – Vatika Ltd, I request the committee to hold a thorough and fair view of the situation, without rendering anything amiss.

I further request as already mentioned earlier as well a meeting with 2-day advance notice (over email) and a scheduled site visit if to be made urgently then on the same day.

It is therefore my following submissions with regards to violations other than those already presented before NGT in the complaint along with evidence where possible and suggested mode of verification.

SN	Violations	Evidence	Verification
1.	There are only two towers approved in the project by TCP, however mining/excavation work had been done for construction of 5 towers of which 3 towers are on licenced land and 2 towers are on land beyond the licenced land viz Towers A, B, C, D & E. That all the 5 towers have a combined common basement, thereby they are part of the same project – Vatika Tranquil Heights	Google Earth Image (Annexure 3)	Site Visit reqd in presence of complainant
2.	Of the 5 towers 2 were constructed upto 8 <sup>th</sup> floor and a third tower was constructed upto 11 <sup>th</sup> floor without prior EC as on 30 <sup>th</sup> Nov 2021.	RERA LC Report of March 2019 (Annexure 4)	Site Visit reqd in presence of complainant
3.	Of the 5 towers the remaining 2 towers had basement constructed and raised to ground level with all foundation work completed.	Site photographs (Annexure 5)	Site Visit reqd in presence of complainant

*Atarola*

4.	Builder made false declarations at various points in its EC application as enumerated in the NGT complaint and previously to Haryana-SPCB, SEIAA and CPCB in communication of December 2021. EC Application contains an approved site plan and a different unapproved plan basis which soil testing was done from other parcels of land beyond the site.	Documents and SEIAA Website (Annexure 6)	Examination of EC Application
5.	Builder had commenced construction prior to making EC application. And that this is public knowledge available on various public forums and to a number of allottees of the project and residents near the site. Any report made stating otherwise by any agency or authority or relied upon here needs to be verified for authenticity, context, content and intent. Copies of Email from Builder alongwith site photographs and Demand Notice to Allottees already put before NGT.	Timestamped discussions on public forum accompanied with site photographs on the forum (Annexure 7)	Onsite interviews of residents living nearby.
6.	Project's EC Application on SEIAA website is showing status as - 'Delisted' and yet the entire demolition work is not completed.	SEIAA Website (Annexure 8)	Online
7.	The demolition work of any construction done without EC approval was not undertaken by the builder voluntarily, rather demolition started in March 2022, after numerous complaints made by me since Dec 2021 to various agencies and after receiving notice from such agencies in 2022. And that such demolition is not completed rather ongoing.	Copy of CPCB's direction to SEAC/SEIAA dated 31 <sup>st</sup> Dec 2021 (Annexure 9)	Onsite interviews of residents living nearby.
8.	The developer with disregard to environment may be dumping debris generated through demolition at a site not duly allocated for the same by Haryana SPCB, unless monitored.	Investigation, monitoring and certification from Haryana SPCB required	

As a complainant and one of the necessary parties in the matter, I plead once again to look fairly into the violations and conduct another site-visit in my presence on an urgent basis, so that the committee may be able to provide a comprehensive and fair assessment to the NGT.

Yours Sincerely,



Aashish Sardana

Contact: +91-8800780473

Email: aashish.sardana@gmail.com

Address: Flat 7E, BB-Block, Janakpuri, Delhi - 110058

ANNEXURE - 1

Item No. 03

(Court No. 1)

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

(By Video Conferencing)

Original Application No.215/2022  
(I.A. No. 65/2022)

Aashish Sardana

Applicant

Versus

M/s Vatika Ltd. &amp; Anr.

Respondent(s)

Date of hearing: 12.04.2022

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON  
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER  
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER  
HON'BLE PROF. A. SENTHIL VEL, EXPERT MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Mr. Uday Bedi, Advocate

**ORDER**

1. Grievance in this application is against illegal construction in Village Sikhopur, Tehsil and District Gurugram by M/s Vatika Ltd, Gurugram. According to the applicant, the project in question requires Environmental Clearance (EC) for which R-1 itself filed an application on 12.10.2016. Though EC was recommended, it has not yet been granted, as shown by the website. Thus, according to the applicant, ongoing construction of the project without prior EC is in violation of Notification dated 14.09.2006.

2. In view of averments made in the Application, we find it necessary to require a joint Committee comprising of SEIAA Haryana, State PCB and District Magistrate, Gurugram to undertake visit to the site, interact

with the stakeholders and give a report to this Tribunal. Based on facts found, the statutory regulators may take remedial action in the matter. If the Committee finds that construction is going on without requisite EC, on such fact being verified, the District Magistrate may ensure that further construction does not take place. State PCB will be the nodal agency for coordination and compliance. An action taken report may be furnished within two months by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

List for further consideration on 22.07.2022.

A copy of this order be forwarded to SEIAA Haryana, State PCB and District Magistrate, Gurugram by email for compliance.

The applicant may serve a set of papers on SEIAA Haryana, State PCB and District Magistrate, Gurugram and the project proponent and file affidavit of service within one week.

**I.A No. 65/2022** is of a formal nature and will stand disposed of in view of order passed on merits.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Arun Kumar Tyagi, JM

Prof. A. Senthil Vel, EM

Dr. Afroz Ahmad, EM

April 12, 2022  
Original Application No.215/2022  
(I.A. No. 65/2022)  
AB

ANNEXURE - 2



Aashish Sardana &lt;aashish.sardana@gmail.com&gt;

## Follow-up on NGT Interim-Order dated 12.04.2022 in O.A. No 215/2022

Aashish Sardana &lt;aashish.sardana@gmail.com&gt;

Tue, May 24, 2022 at 11:19 AM

To: dcgrg@gov.in, sameersrow@hotmail.com, commgrg@gov.in, selaa-21.env@hry.gov.in, kaushalsanjeev@hry.nic.in, hspcbho@gmail.com, hspcb@hry.nic.in, hspcbms@gmail.com

Cc: adcgrg@hry.nic.in, ctmgrg@gmail.com, rbaskar@ignou.ac.in, bishtsarita876@gmail.com, ccb.cpcb@nic.in, secy-moef@nic.in, mscb.cpcb@nic.in, adaba.cpcb@nic.in, hspcbcoordination@gmail.com, hspcbsolidwaste@gmail.com, hspcbsee1@gmail.com, see2hspcb@gmail.com, Uday Bedi <uday.bedi@outlook.com>, Anita Sardana <anita.k.sardana@gmail.com>

Hon'ble Sir(s)/Ma'am(s),

It is brought to your kind attention that the operative part of the NGT Interim Order (attached here) dated 12.04.2022 in O.A. No. 215 of 2022 with regards to the Vatika Tranquill Heights, Sector 82/82A project is -

**"...a joint Committee comprising of SEIAA Haryana, State PCB and District Magistrate, Gurugram to undertake visit to the site, interact with the stakeholders and give a report to this Tribunal."**

**"If the Committee finds that construction is going on without requisite EC, on such fact being verified, the District Magistrate may ensure that further construction does not take place. State PCB will be the nodal agency for coordination and compliance."**

**"An action taken report may be furnished within two months by email"**

As clearly reproduced above -

1. Haryana PCB is the nodal agency appointed for formation of a joint Committee comprising of SEIAA, Haryana PCB and District Magistrate Gurugram.
2. Further, this committee
  - o must visit the project site.
  - o interact with stakeholders
  - o ascertain what is going on at the project site and its current status, etc as that with regards to EC
  - o report to the Tribunal
3. It is the responsibility of the District Magistrate to halt any work in progress at the project site. if it is being carried on without EC.

I would like to point out that since the order dated 12.04.2022 and till date, I - who is one of the stakeholders and the complainant in O.A. No. 215 of 2022 have not been called upon for any interaction by the said committee that was to be formed nor am aware of any such committee having been formed by the agencies listed above in the said matter.

Further, as per the photographs attached here, there has been construction and demolition work ongoing at the project site which to my best of knowledge is being undertaken without due monitoring by any agency listed/entrusted by the NGT in its aforementioned order.

And finally, there is sludge and debris accumulating at the project site which is being disposed-off in a manner (without due monitoring) that may only further deteriorate the environment - if not at the instant site then elsewhere.

It is the onus of the agencies mentioned above to provide details of how and/or accompanied with photographs the debris from the project site is being disposed-off and an undertaking that this is being done under their monitoring.

As per the site pictures attached -

- On the date of 12.04.2022 - there were 5 towers at the project site where Tower A was constructed till Floor 11, Tower B till floor 8, Tower C till floor 8, Tower D basement with work ongoing for 1st Floor and Tower E basement with work ongoing for 1st Floor.
- On the date of 24.04.2022 - of the above towers the top 4 floors of Tower C were razed while the remaining structures were as is.
- On the date of 20.05.2022 - of the above towers the 6 floors of Tower C had been razed and the top floor of Tower B was razed.

I await intimation from the committee thus formed for interaction with me, so that I may apprise it fully of the facts of the case and the harm being done by the Project / its Proponent to the environment.

I fear that the project site may not be restored in full manner and the demolition is being carried out in such a manner that the builder may once again commence reconstruction without EC as soon as heat is turned away from it for its irregularities and illegalities, as it has done in the past in its other projects.

Further, I fear that all work at the project site on the other towers (A, D & E) has not halted.

Also I take this opportunity to once again bring to the kind attention of the committee and SEIAA that a complaint in this regard was also raised before CPCB in December 2021 on the basis of which SEIAA was directed by CPCB to take appropriate action against the builder and apprise me of the same.

This letter from CPCB to SEIAA dated 31.12.2021 is also attached here for reference and any communication from SEIAA-Haryana or HSPCB in this regard is also still awaited at my end.

Yours Sincerely,  
Aashish Sardana

+91-8800780473  
Flat 7E, BB-Block, Janakpuri, Delhi - 110058

P.S.: List of officers of the agencies (or their offices) marked in this email -

1. Commissioner Gurugram (Shri Rajeev Ranjan)
2. DC Gurugram / District Magistrate (Shri Nishant K. Yadav)
3. Add; DC Gurugram (Shri Vishram K. Meena)
4. Chairman, SEIAA (Shri Sameel Pal SROW)
5. Member, SEIAA (Dr. R. Baskar)
6. Member Secretary, SEIAA (Shri S. Narayanan)
7. Chief Secretary, Haryana (Mr Sanjeev Kaushal)
8. Office of Chairman, HSPCB (Shri P. Raghavendra Rao)
9. Office of Member Secretary, HSPCB (Shri S. Narayanan)

---

#### 5 attachments



Site Pic - dtd 20-05-2022.jpeg  
198K



Site Pic 1 - dtd 24-04-2022.jpeg  
252K



Site Pic 2 - dtd 24-04-2022.jpeg  
222K

 NGT - 215 - 2022.pdf  
91K

 CPCB-dtd-31-12-2021.pdf  
425K





New PWD Rest House, Civil Lines, Gurugram, Haryana

नया पी. एच.पी.डी. विभाग गुरु गुरुग्राम

**COMPLAINT DETAILS**

S. No.	Particulars	Details
1.	Complaint number	497/2018
2.	Complainant	Aashish Sardana
3.	Respondent	M/s Vatika Limited
4.	Date of site visit	18.03.2019

**INDEX**

S. No.	Particulars	Page No.
1.	Report	1-7
2.	Attendance Sheet (Annex-A)	8
3.	SEAC & SEIAA meetings copies (Annex-B)	9-17
4.	Site photographs (Annex-C)	18-31

*[Signature]*  
29.03.2019  
**Engineer Executive**

**In the complaint case of Mr. Aashish Sardana Versus M/s Vatika Limited.**

It is in reference to the appointment of local commissioner on dated 27.02.2019 in the complaint case of Aashish Sardana Versus M/s Vatika Limited, the Hon'ble Authority has directed me to visit the site of project and submit the physical status of the project and dispute w.r.t. environment clearance of the project.

The complainant and senior executive litigation in person on behalf of respondent were informed on mobile phone and through email on 11.03.2019 to be present at site on dated 18.03.2019 at 11:00 AM.

Sh. Aashish Sardana complainant was present during inspection on 18.03.2019 and Ms. Radhika Verma senior executive litigation in person on behalf of respondent was also present during site inspection on 18.03.2019. In addition to the above other two representatives (Sh. Vikas Sharma on behalf of complainant) and (Sh. Vipin K. Marya on behalf of respondent) were also present during site inspection.

The attendance sheet duly signed by both complainant and respondent representatives is attached herewith as annex-A.

The detailed report of site visit is discussed further:

**1. Details of project:**

S. No.	Particulars	Details
1.	Name of project	Tranquil Heights
2.	Nature of project	Group Housing
3.	Location of project	Sector - 82A
4.	Name of developer	M/s Vatika Limited
5.	RC no.	359 of 2017



6.	RC validity	30.04.2021
7.	Area of project	11.218 Acres
8.	Area of project registered (phase I)	22646.293 sqm (FAR)
9.	Whether project is new or ongoing	Ongoing
10.	DTCP license no.	22 of 2011
11.	Name of licence holder	Shiv Ganesh Buildtech Pvt. Ltd. & others, C/o Vatika Ltd.

## 2. Details of license:

S. No.	Licence no.	Date of issue of licence	Licence renewed up to	Remarks
1.	22 of 2011	24.03.2011	23.03.2019	Expired

## 3. Details of towers:

The project consists of two towers as follows:

S. No.	Tower Name	No. of Floors to be casted
1.	Tower A	Ground + 39
2.	Tower B	Ground + 8

## 4. Details of complainant unit:

S. No.	Particulars	Details
1.	Tower	Tower-B

2.	Unit no	702
3.	Floor	Seventh
4.	Type	4 BHK + Servant (Type D)
5.	Super area	3335 sqft

### 5. Physical status of project:

The physical status of project is checked during inspection on the basis of site plan provided by respondent and described in detailed as further:

Physical status of project "Tranquil Heights"				
S. No.	Description	Tower A	Tower B	Remarks
1.	RCC Structure	Complete upto 10 <sup>th</sup> floor	Complete upto 8 <sup>th</sup> floor	
2.	Brick Work / Block Work	Partially upto 7 <sup>th</sup> floor	Partially upto 4 <sup>th</sup> floor	
3.	Internal Plaster	Not started	Not started	
4.	External Plaster	Not started	Not started	
5.	Electrical Conduit	Partially upto 10 <sup>th</sup> floor	Partially upto 8 <sup>th</sup> floor	
6.	Flooring	Not started	Not started	
7.	Doors and Windows	Not started	Not started	
8.	Electrical Wiring	Not started	Not started	

9.	<b>Kitchen (work top, flooring, wall tiles)</b>	Not started	Not started	
10.	<b>Bathroom</b> A. Floor/wall tiles B. CPVC/UPVC fittings C. Sanitary wares	Not started Not started Not started	Not started Not started Not started	
11.	<b>Wall Putty</b>	Not started	Not started	
12.	<b>Internal Painting</b>	Not started	Not started	
13.	<b>External Painting</b>	Not started	Not started	
14.	<b>Plumbing</b>	Not started	Not started	
15.	<b>M.S. Railing</b> A. Balcony B. Stairs	Not started Not started	Not started Not started	
16.	<b>Lift Door Stone Cladding</b>	Not started	Not started	
17.	<b>Lift Lobby Floor</b>	Not started	Not started	
18.	<b>Lift</b>	Not installed	Not installed	
19.	<b>Main Stairs</b>	Only concrete steps	Only concrete steps	
20.	<b>Fire stairs</b>	Only concrete steps	Only concrete steps	



21.	<b>Basement</b>	Only structure work	Only structure work	
22.	<b>RCC Water storage tank on terrace</b>	Not started	Not started	
23.	<b>Fire Fighting</b>	Not started	Not started	
24.	<b>EWS (Economically Weaker Section)</b>	The work is not started.		
25.	<b>Community Building</b>	The plan provided by respondent doesn't show the location of community building in the project.		
26.	<b>Swimming Pool</b>	The work is not started.		
27.	<b>STP (Sewerage Treatment Plant)</b>	The work is not started.		
28.	<b>Underground Water Storage Tank</b>	The structure work of underground tank is progressing.		
29.	<b>Solar Energy Panel</b>	The work is not started.		
30.	<b>Gensets</b>	Gensets are not installed till now.		
31.	<b>Internal Roads</b>	The work is not started.		
32.	<b>Street Light</b>	The work is not started.		
33.	<b>Rain Water Harvesting</b>	The work is not started.		
34.	<b>Landscaping</b>	The work is not started.		

35.	<b>Boundary Wall</b>	The work is not started.
36.	<b>Entrance Gates</b>	The work is not started.
37.	<b>Storm Water Drains</b>	The work is not started.
38.	<b>Water Supply Lines</b>	The work is not started.
39.	<b>Sewer Lines</b>	The work is not started.

Fourteen number of photographs captured during site inspection are attached herewith as annex-C.

**6. Observations:**

During site inspection, it is observed that the construction of third tower is also progressing on the project land which is not approved in the plan provided by respondent.

**7. Environment Clearance:**

The respondent was asked to provide the letter regarding environment clearance of the project but, they have provided a copy of minutes of 150<sup>th</sup> meeting on 07.04.2017 held by State Expert Appraisal Committee (SEAC) wherein at sr. no. 150.20 this project has been recommended to State Environment Impact Assessment Authority (SEIAA) for grant of environmental clearance under EIA notification dated 14.09.2006. M/s vatika ltd. has provided a photocopy of their letter dated 04.07.2017 addressed by them to The Chairman, SEIAA for environmental clearance of their project in reference to SEAC recommendations dated 07.04.2017. Except the above two documents no other document has been provided by the promoter. However, the complainant has provided the copy of 102<sup>nd</sup> meeting of SEIAA held on 20.04.2017 wherein the project under reference has been referred back to SEAC for site visit and verification of various

compliances. Another copy of minutes of 153<sup>rd</sup> meeting of SEAC held on 07.07.2017 is submitted wherein a committee has been constituted with the directions to submit the desired site report within 15 days. Since the promoter has not provided any copy of environmental clearance so far therefore as on date no environmental clearance has been issued by the competent authority for this project. Copy of meetings are attached herewith as annex-B.

### 8. Conclusion:

Respondent were misbehaving and not co-operating during site inspection but the site was inspected and it is concluded that the physical progress of the project is as follows.

1. The physical progress of the tower-B in which unit of complainant is located is approximately 25-30 percent.
2. The physical progress of overall project is approximately 20 percent.

As per the documents provided by respondent and complainant it is concluded that no environmental clearance has been granted to M/s Vatika Ltd. by the competent authority till now.

  
29.03.2019  
Engineer Executive

New PWD Rest House, Civil Lines, Gurugram, Haryana

न्या. को. इन्स्यू. की. विधान नृक विहित लक्षित गुरुग्राम, हरियाणा

**ATTENDANCE SHEET**

Day And Date	Monday, 18.03.2019
Complaint Number	497/2018
Complainant	Mr. Ashish Sardana
Respondent	M/S Vatika Ltd.

**COMPLAINANT**

S. No.	Name	Mobile No.	Signature
1.	Aashish Sardana	8800 780473	<i>Aashish Sardana</i>
2.	VIKAS SHARMA	9818061104	<i>[Signature]</i>

**RESPONDENT**

S. No.	Name	Mobile No.	Signature
1.	RADHIKA VERMA	9910864356	<i>[Signature]</i>
2.	Vipin K. Marya	8179672224	<i>[Signature]</i>

ANNEXURE - 5

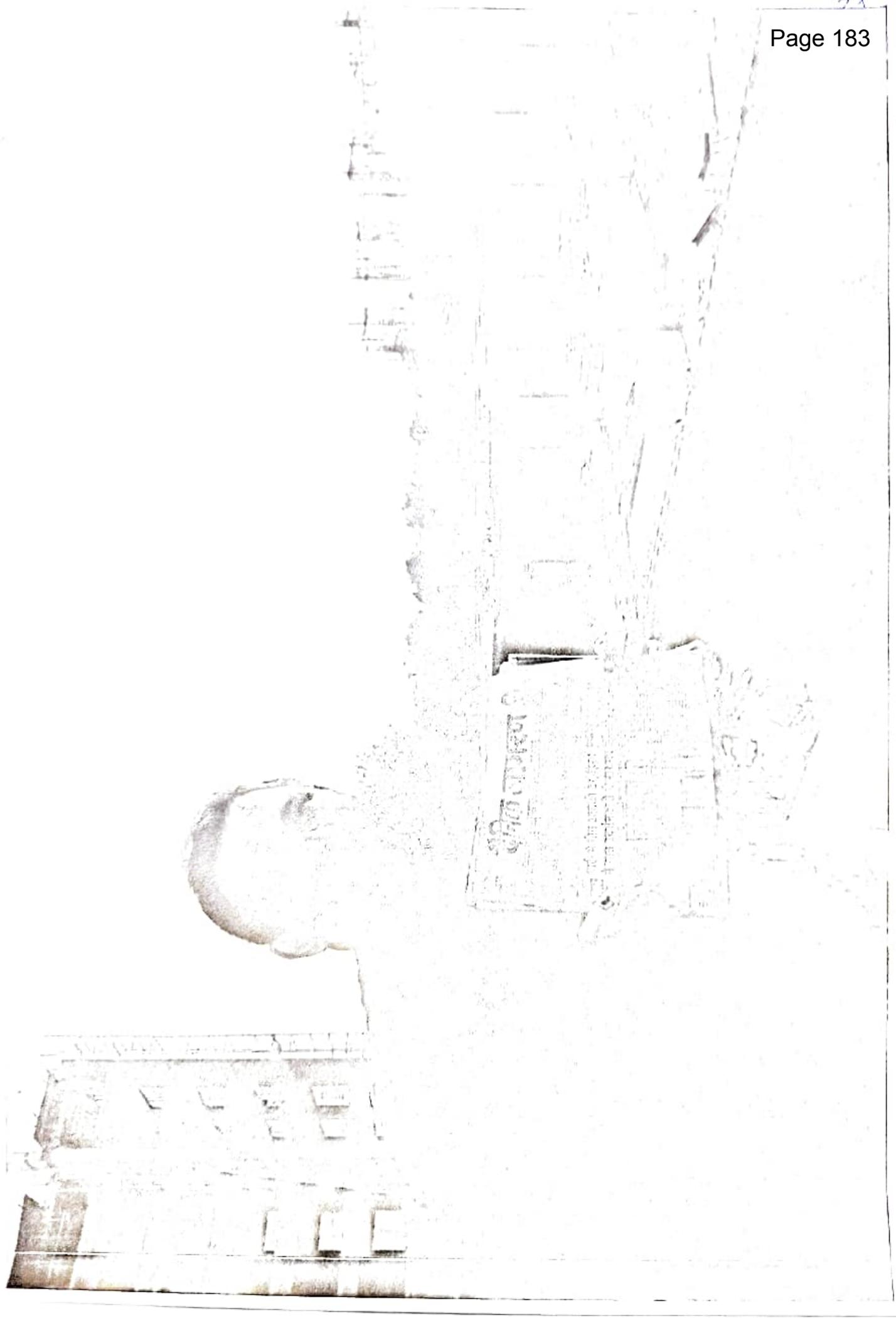
Pg. 19

ANNEXURE - 5





दैनिक जागरण  
मुंबई में भी आरम्भ हो जाएगा  
एक सप्ताह में ही पूरा देश



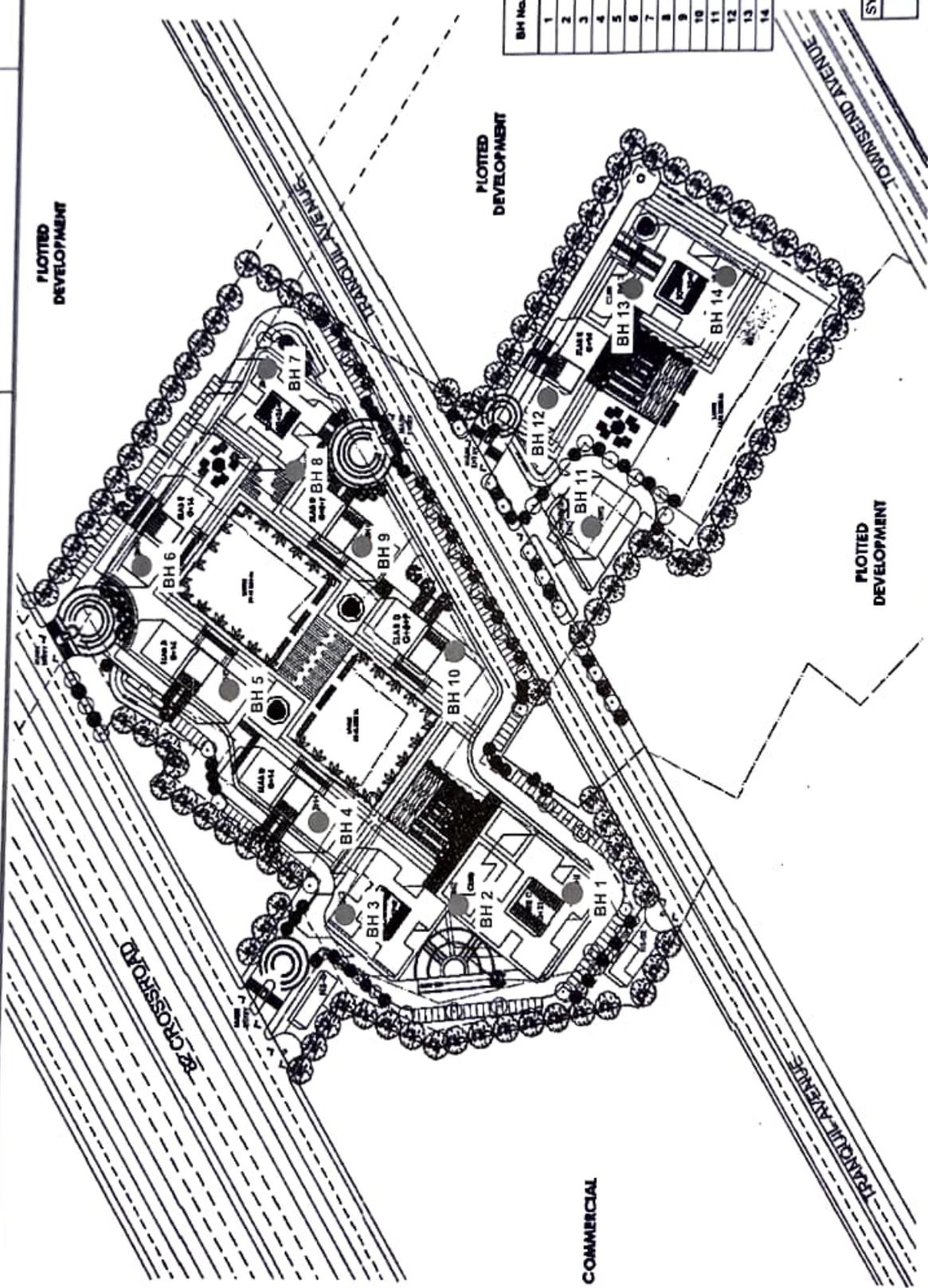




CENGRS GEOTECHNICA PVT. LTD.

Job No. 214077

Fig No. 1a



BH No.	Survey Coordinates	
	E	N
1	9872.888	18738.513
2	9868.188	18732.454
3	9866.112	18826.548
4	9839.364	18826.545
5	9827.358	18872.661
6	9834.155	18908.287
7	10007.608	18860.188
8	9968.787	18848.115
9	9941.247	18821.838
10	9981.540	18784.888
11	9947.368	18731.818
12	9884.818	18748.888
13	10034.857	18748.888
14	10038.328	18860.947

LEGEND

SYMBOL	TYPE OF TEST
●	Borehole (BH)

Plan of Field Investigation  
 Proposed Tranquil Heights Project (HSG020) Site at Sector-82A, Vatika India Next, Gurgaon, Haryana

ZONING PLAN OF THE GROUP HOUSING COLONY MEASURING 11.218 ACRES (LICENCE NO. 22 OF 2011 DATED 24.03.2011) IN SECTOR-82A, GURGAON, MAHESAR URBAN COMPLEX BEING DEVELOPED BY STANWAY DEVELOPERS PVT. LTD. AND OTHERS IN COLLABORATION WITH VATIKA LTD.

FOR THE PURPOSE OF BLUE (MHP) AND (RZ) OF THE PUNJAB SCHEDULED ROADS AND CONTROLLED AREAS RESTRICTION OF UNREGULATED DEVELOPMENT RULES,1965.

1. **SCALE 1:500**  
The plan is drawn to the scale of 1:500 as indicated on the drawing.

2. **DATE OF PREPARATION**  
The plan is prepared on the date of 11.03.2011.

3. **PREPARED BY**  
The plan is prepared by the Architectural Firm of M/s. Stanway Developers Pvt. Ltd. and M/s. Vatika Ltd.

4. **APPROVED BY**  
The plan is approved by the Municipal Corporation, Gurgaon.

5. **REMARKS**  
The plan is prepared in accordance with the provisions of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965.

6. **GENERAL NOTES**  
The plan is prepared in accordance with the provisions of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965.

7. **LEGEND**  
The plan is prepared in accordance with the provisions of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965.

8. **CONCLUSION**  
The plan is prepared in accordance with the provisions of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965.

9. **REVISIONS**  
The plan is prepared in accordance with the provisions of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965.

10. **APPENDICES**  
The plan is prepared in accordance with the provisions of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965.

11. **REFERENCES**  
The plan is prepared in accordance with the provisions of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965.

12. **CONTACT INFORMATION**  
The plan is prepared in accordance with the provisions of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965.

13. **DISCLAIMER**  
The plan is prepared in accordance with the provisions of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965.

14. **NOTES**  
The plan is prepared in accordance with the provisions of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965.

15. **CONCLUSION**  
The plan is prepared in accordance with the provisions of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965.

16. **REVISIONS**  
The plan is prepared in accordance with the provisions of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965.

17. **APPENDICES**  
The plan is prepared in accordance with the provisions of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965.

18. **REFERENCES**  
The plan is prepared in accordance with the provisions of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965.

19. **CONTACT INFORMATION**  
The plan is prepared in accordance with the provisions of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965.

20. **DISCLAIMER**  
The plan is prepared in accordance with the provisions of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965.

21. **NOTES**  
The plan is prepared in accordance with the provisions of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965.

22. **CONCLUSION**  
The plan is prepared in accordance with the provisions of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965.

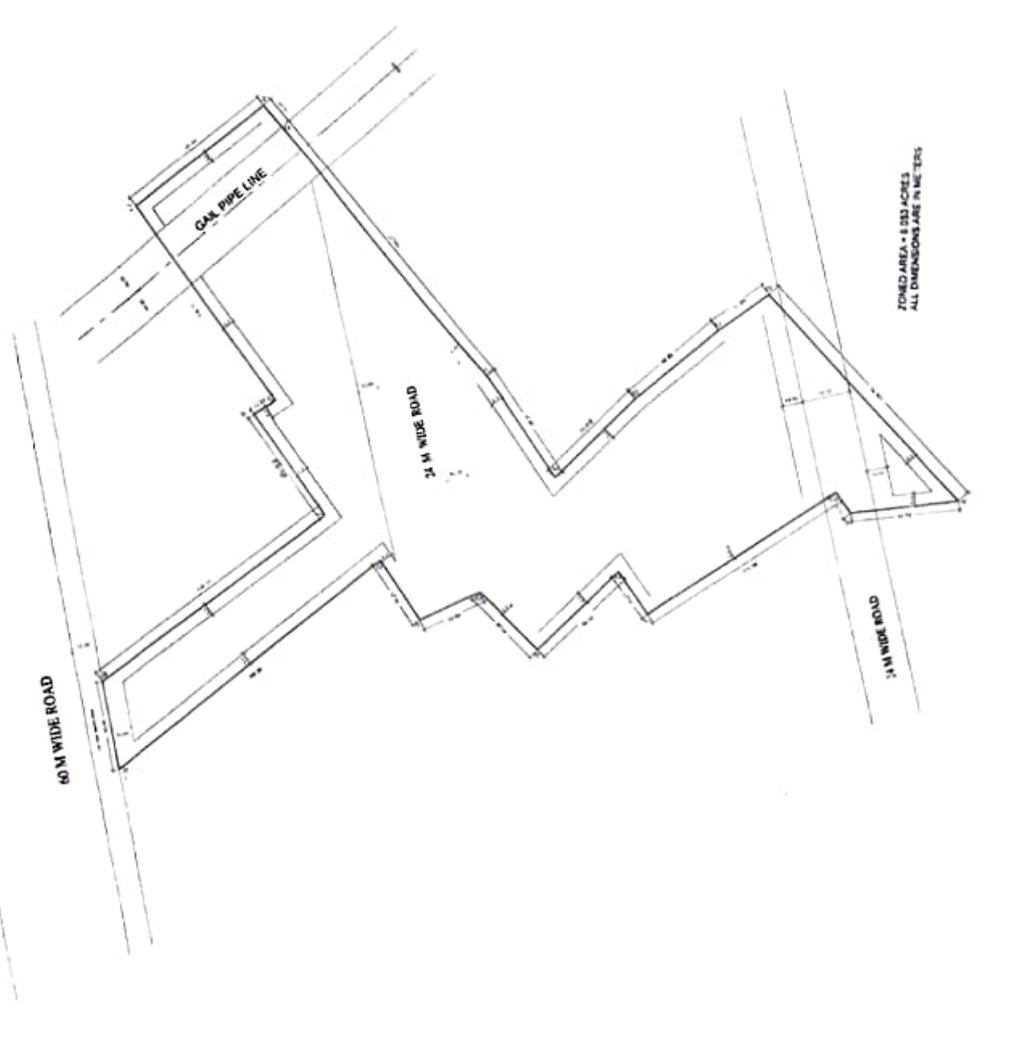
23. **REVISIONS**  
The plan is prepared in accordance with the provisions of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965.

24. **APPENDICES**  
The plan is prepared in accordance with the provisions of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965.

25. **REFERENCES**  
The plan is prepared in accordance with the provisions of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965.

26. **CONTACT INFORMATION**  
The plan is prepared in accordance with the provisions of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965.

27. **DISCLAIMER**  
The plan is prepared in accordance with the provisions of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965.



ZONED AREA = 4.033 ACRES  
ALL DIMENSIONS ARE IN METERS

Professional stamps and signatures of the architects and engineers involved in the plan's preparation and approval.

ANNEXURE 7

Home Forum City Forums NCR Real Estate Gurgaon Real Estate

**Tranquil Heights, Vatika Group, Sector 82A, Gurgaon**

Last updated January 21 2021 1658 | Posts 213454 | Views Share

20005403

[Start Discussion](#)

[Post Reply](#)

[Previous](#) 1 96 136 144 145 146 147 148 155 [Next](#) [Filter](#)

Filtered by [Show : All](#)

August 2 2016 11:45 AM

81451

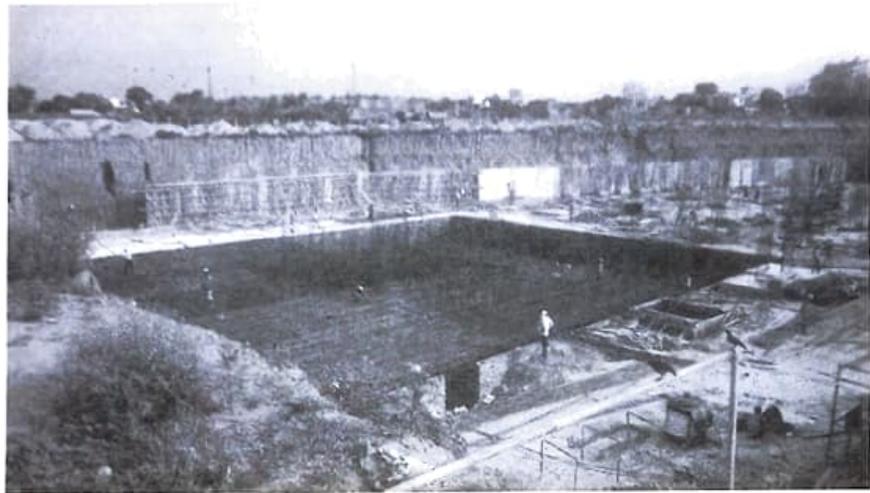
**Re : Tranquil Heights, Vatika Group, Sector 82A, Gurgaon**

Finally some action on the site



**SalvorHa**  
Senior Member

Join Date: Aug 2009  
Posts: 843



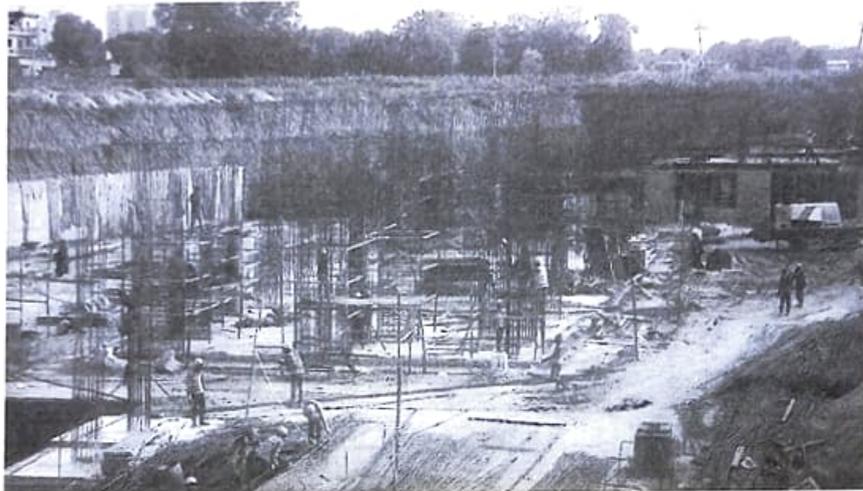
Search for projects, builder, localities and topics

anita.7943

Have any questions or thoughts about this?

[Post Reply](#)

[Start Discussion](#)



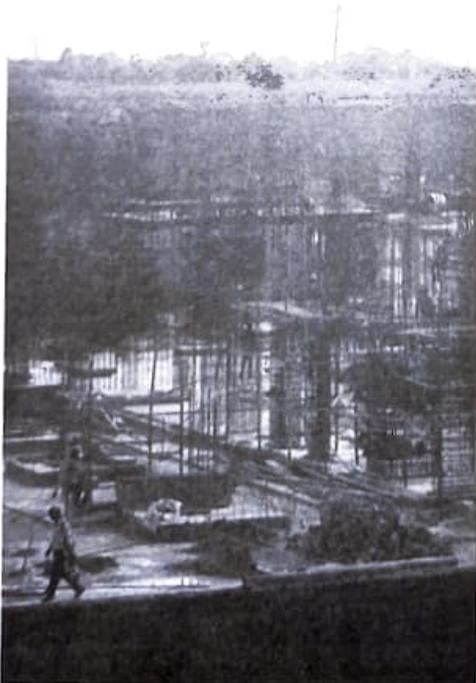
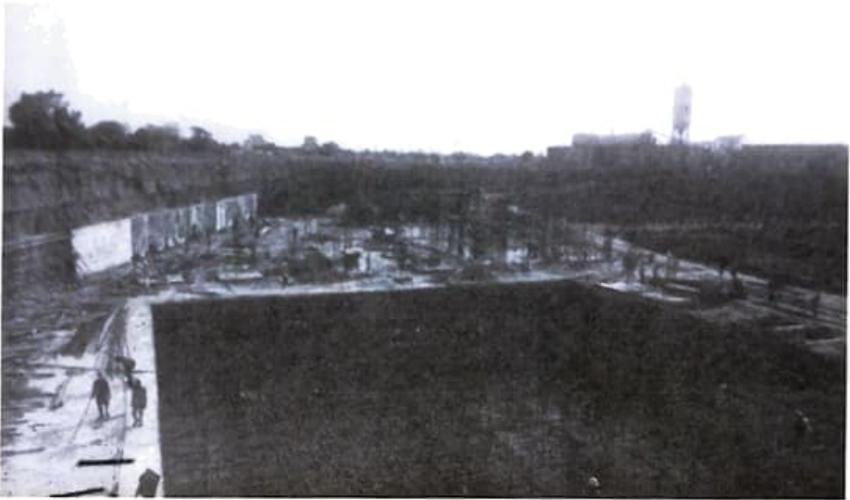
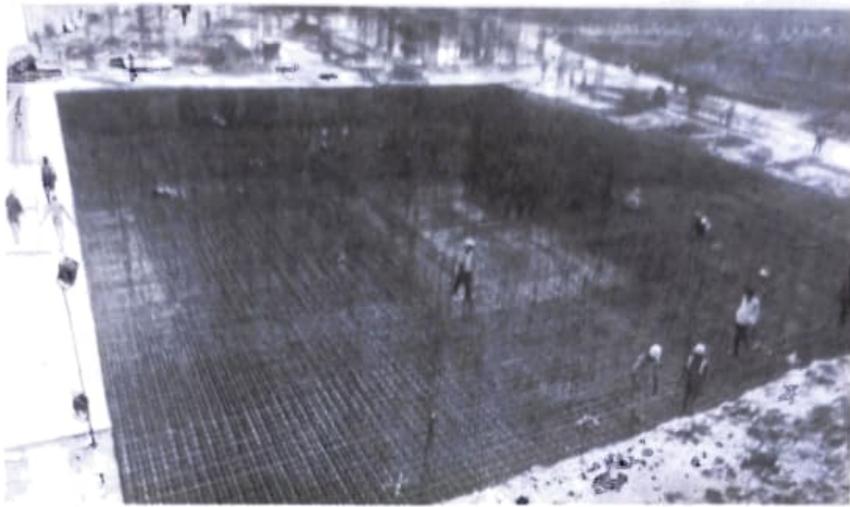
Search for projects, builder, localities and topics

anita.7943 

Have any questions or thoughts about this?

Post Reply

Start Discussion



Search for projects, builder, localities and topics

anita.7943 

Have any questions or thoughts about this?

Post Reply

Start Discussion



Like Comment Quote 1

Flag

August 3 2016, 02:11 AM

#1452



Re : Tranquil Heights, Vatika Group, Sector 82A, Gurgaon

Thanks @SalvorHardin;  
This is good news indeed. I am still awaiting for foundation demand for Tower E.

jtin0904  
New Member

Join Date: Oct 2014  
Posts: 35

Last edited August 3 2016, 09:26 AM Reason: User tagging.

Like Comment Quote 0

Flag

August 3 2016, 03:30 AM

#1453



Re : Tranquil Heights, Vatika Group, Sector 82A, Gurgaon

Work is going on at good pace. The challenge is Vatika's attitude towards bank loan and also the high price that we booked at. I hope the quality will justify the price.

amitgup  
Member

Join Date: Aug 2011  
Posts: 488

Last edited August 3 2016, 09:25 AM Reason: formatting

Like Comment Quote 0

Flag

August 4 2016, 07:35 AM

#1454



Re : Tranquil Heights, Vatika Group, Sector 82A, Gurgaon

Search for projects, builder, localities and topics

anita.7943

Have any questions or thoughts about this?

Post Reply

Start Discussion

Join Date: Mar 2013  
Posts: 78

Not sure if the problems of land issues with villagers been sorted out as yet which may be the real reason of Tower E not being commenced.

Like Comment Quote 0

Flag

August 5 2016, 12:28 AM

#1455



kumarhady  
New Member

Re : Tranquil Heights, Vatika Group, Sector 82A, Gurgaon

Tower E has land issues and the reason for no construction. Despite several emails Vatika is not clearly advising the reason for delays for tower E and has been advising that all the towers will be handed over simultaneously. When I met the site engineers they advised that indeed there is issue for tower E which is being worked out. This is also the reason the banks are not approving the loan as even the portion of the land is disputed the banks will not approve the loan for the project.

Join Date: Apr 2016  
Posts: 2

Like Comment Quote 0

Flag

August 5 2016, 03:26 PM

#1456



SalvorHa...  
Senior Member

Re : Tranquil Heights, Vatika Group, Sector 82A, Gurgaon

Originally posted by akdillip  
Is this confirmed and sure pictures taken from the site of Tranquil height?

Yes. by my brother in law who also has a unit in the project. Pictures are from Aug 2 2016

Join Date: Aug 2009  
Posts: 843

Like Comment Quote 0

Flag

August 5 2016, 02:17 AM

#1457



SalvorHa...  
Senior Member

Re : Tranquil Heights, Vatika Group, Sector 82A, Gurgaon

Originally posted by akdillip  
Site status is updated by magicbricks on 6 April 2016, there is showed only just landscaping even nowhere piling work lacked off so without piling work how they can complete such big foundation work within short period of 3 months. Since piling work, itself takes 6 months to complete.

[http://www.\\*/vatika-t...35303131363233](http://www.*/vatika-t...35303131363233)

No clue about piling work or any thing. I went their personally about 6-8 weeks back, and at that time the complete foundation was already dug. 3 days back, my brother in law went to check the progress and the pics taken that day are posted above. May be a good idea for you to go and visit yourself (or ask someone you trust to do the same) in case you are having a tough time believing it.

Like Comment Quote 0

Flag

August 6 2016, 01:44 PM

#1458



SalvorHa...  
Senior Member

Re : Tranquil Heights, Vatika Group, Sector 82A, Gurgaon

Vatika seems to have started advertising about this project as well. Attached is the newspaper insert from Vatika in HT south Delhi

Join Date: Aug 2009  
Posts: 843

Attached Files

Search for projects, builder, localities and topics

anita.7943



Like Comment Quote 0

Flag

August 12 2016, 09:46 AM

#1458

Re : Tranquil Heights, Vatika Group, Sector 82A, Gurgaon



akhilm123  
New Member

Vatika people have again uploaded the latest pics of other projects on their website, besides VTH. I don't know why they don't upload the pics of our project.

Join Date: Sep 2014  
Posts: 13

Last edited August 12 2016, 11:27 AM

Like Comment Quote 0

Flag

Search for projects, builder, localities and topics

anita.7943

Have any questions or thoughts about this?

Post Reply

Start Discussion



**Zeus19**  
New Member

Join Date: Jan 2014  
Posts: 3

Dear Friends,

Unfortunately I am stuck in VTH project too. Vatika told me to get the loan approved through India Bulls as this is the only company doing that. Can somebody please guide me on this. Should we pay Vatika more or just sit and wait?

Thanks  
Vishal

Last edited August 13 2016, 04:25 PM

Like Comment Quote 0

Flag

Previous 1 96 136 144 145 146 147 148 155 Next

Write something

Cancel Preview Post Reply

Tags: [Sector 82A](#) [Tranquil Heights](#) [Vatika Group](#)

### Similar Topics

- |   |   |
|---|---|
| Vatika Emilia, Vatika Group, Sector 82, Gurgaon                               | Vatika INXT, Vatika Group, Sector 82C, Gurgaon                    |
| Vatika Emilia Floors Vatika Group Sector 83 Gurgaon                           | Vatika Lifestyle Homes, Vatika Group, Sector 83, Gurgaon          |
| Vatika City Homes, Vatika Group, Sector 84, Gurgaon                           | Vatika Emilia Floors, Vatika Group, Sector 83, Gurgaon            |
| Vatika Lifestyle Homes Vatika Group Sector 83 Gurgaon                         | Vatika Independent Floors, Vatika Group, Sector 82, Gurgaon       |
| Vatika Emilia Floors Vatika Group Sector 83 Gurgaon                           | Vatika Lifestyle Homes, Vatika Group, Sector 83, Gurgaon          |
| Vatika Urban Homes, Vatika Group, Sector 82, Gurgaon                          | Vatika Iris Floors Vatika Group Sector 82 Gurgaon                 |
| Vatika Floors, Sector 83, Vs Vatika Floors, Sector 82, Vatika Group - Gurgaon | Vatika India Next TOWNSHIP Sector 82, 82A, 83, 84 and 85, GURGAON |
| Vatika Seven Lamps, Vatika Group, Sector 82 A, Gurgaon                        | Emilia Floors, Vatika Group, Sector 82, Gurgaon                   |
| Tranquil Heights by Vatika  |   |

### This Might Be Of Interest To You

- |                                    |                             |
|------------------------------------|-----------------------------|
| Tranquil Heights by Vatika Reviews | Sector 82A, Gurgaon Reviews |
| Projects in Sector 82A, Gurgaon    | Vatika Group Reviews        |

- Real Estate Group Buying
- Indian Property Laws
- Home Loans in India
- NRI Real Estate
- Vasu B. Home Improvement
- SWI Topic Discussion

- Property in Delhi
- Property in Gurgaon
- Property in Haryana
- Property in Rajasthan
- Property in Chhattisgarh
- Property in Karnataka

- Property in Pune
- Property in Bangalore
- Property in Chennai
- Property in Ahmedabad
- Property in Kolkata
- Property in Hyderabad

- Property in Chandigarh
- Property in Lucknow
- Property in Jaipur
- Property in Nagpur
- Property in Madhya Pradesh
- Property in Uttar Pradesh

- Property in Indore
- Property in Gwalior
- Property in Kochi
- Property in Kerala
- Property in Coimbatore
- Property in Bhubaneswar

- Property in Mysore
- Property in Mangalore
- Properties in other cities
- Real Estate India
- Property in India

- Housing.com
- PropertyForYou.com
- Announcements
- About Us
- FAQs
- Promotions
- Feedback
- Contact Us
- Change to new theme

Delhi Gurgaon Noida Mumbai Pune Bangalore Chennai Kolkata Greater Noida Faridabad More

Home Forum City Forums NCR Real Estate Gurgaon Real Estate

## Tranquil Heights, Vatika Group, Sector 82A, Gurgaon

Last updated: January 21 2021 | 1658 | Posts | Share

SUBSCRIBE

Start Discussion

Post Reply

Previous | 98 | 138 | 146 | 147 | 148 | 149 | 150 | 155 | Next | Filter

Filtered by Show - All

December 31 2016, 10:34 AM

#1471



homingp...  
New Member

Join Date: Aug 2015  
Posts: 20

Re : Tranquil Heights, Vatika Group, Sector 82A, Gurgaon

I tried asking Vatika CRM for project update pictures on Tower E and was refused the same per company process. No pictures on website or customer portal login and denial of site visit citing safety issues. Finally decided to just go to the site itself to try & see for myself on 29th Dec 16 afternoon.

- 1) The site people say there is some land issue near TH main entry gate, where Tower E is supposed to be constructed...which they say company is trying to sort out. May be entry gate will be on opposite side between Tower B & C ...
- 2) Tower A, B & C have some construction progress as is visible in pictures clicked...Tower E has not completed excavation to lay the foundation piles (though Vatika claims excavation is over on e-mail)
- 3) Site people say Tower E excavation may start in January 16 and then to be followed by foundation 2 months later...but Vatika claims a lot of things and has neither true information on progress or delivery standards.

Last edited December 31 2016, 11:42 AM.

Like Comment Quote 1

Flag

January 3 2017, 02:36 PM

#1472



Sohnapark  
Member

Join Date: Mar 2013  
Posts: 78

Re : Tranquil Heights, Vatika Group, Sector 82A, Gurgaon

The pictures clicked are not attached here. Do you have the pictures of construction work as on 29 Dec

Like Comment Quote 0

Flag

January 8 2017, 02:52 PM

#1473



Ranvijay...  
New Member

Join Date: Jul 2016  
Posts: 12

Re : Tranquil Heights, Vatika Group, Sector 82A, Gurgaon

Complain in CM window

Like Comment Quote 0

Flag

January 14 2017, 09:37 PM

#1474



homingp...  
New Member

Join Date: Aug 2015  
Posts: 20

Re : Tranquil Heights, Vatika Group, Sector 82A, Gurgaon

Here goes - Tower A,B,C basements are progressing to completion of B -1 level. Tower C, D, E visible in photo...



Last edited January 14 2017, 09:55 PM

Like Comment Quote 0

Flag

Have any questions or thoughts about this?

Post Reply

Start Discussion

Search for projects, builder, localities and topics

anita.7943

Delhi Gurgaon Noida Mumbai Pune Bangalore Chennai Kolkata Greater Noida Faridabad More

homingp...  
New Member



Join Date: Aug 2015  
Posts: 20

Like Comment Quote 0

Flag

January 14 2017, 09:42 PM

#1475



Re : Tranquil Heights, Vatika Group, Sector 82A, Gurgaon

Tower E excavation doesn't seem complete...only levelling stage is done, no excavation completed for laying of foundation...been a year plus since installation was taken

homingp...  
New Member



1 Photo

Join Date: Aug 2015  
Posts: 20

Like Comment Quote 0

Flag

January 14 2017, 09:44 PM

#1477



Re : Tranquil Heights, Vatika Group, Sector 82A, Gurgaon

Tower D as one can see has foundation done and basement level - 2 constructed

homingp...  
New Member



2 Photos

Join Date: Aug 2015  
Posts: 20

Like Comment Quote 0

Flag

January 14 2017, 09:46 PM

#1478



Re : Tranquil Heights, Vatika Group, Sector 82A, Gurgaon

Tower E just has this old well on it's site and no further progress. Now Vatika says 3-4 months instead of the 2 months stated end-Dec for foundation to start

homingp...  
New Member



1 Photo

Join Date: Aug 2015  
Posts: 20

Last edited January 14 2017, 09:53 PM.

Like Comment Quote 1

Flag

January 14 2017, 09:52 PM

#1479



Re : Tranquil Heights, Vatika Group, Sector 82A, Gurgaon

With some effort one can approach the project even from outside if Vatika doesn't allow site visits...to check for oneself, given the road space on site boundary

homingp...  
New Member

Join Date: Aug 2015  
Posts: 20

Last edited January 14 2017, 09:56 PM.

Like Comment Quote 1

Flag

January 28 2017, 06:42 PM

#1480



Re : Tranquil Heights, Vatika Group, Sector 82A, Gurgaon

From 2013 to 2017...the project is moving very slow as expected. But Im worried as there is NO promotion of this project and no marketing buzz. Why should Vatika keep this project low on visibility? Till now no Bank is ready to give loan except India Bulls. I've

Have any questions or thoughts about this?

Post Reply Start Discussion

Search for projects, builder, localities and topics

anila.7943

Delhi Gurgaon Noida Mumbai Pune Bangalore Chennai Kolkata Greater Noida Faridabad More

Like Comment Share 0

Previous 1 98 138 146 147 148 149 150 155 Next

Write something

Cancel Preview Post Reply

Tags: Sector 82A Tranquil Heights Vatika Group

### Similar Topics

- Vatika Emilia, Vatika Group, Sector 82, Gurgaon
- Vatika Emilia Floors Vatika Group Sector 83 Gurgaon
- Vatika City Homes, Vatika Group, Sector 84, Gurgaon
- Vatika Lifestyle Homes Vatika Group Sector 83 Gurgaon
- Vatika Emilia Floors Vatika Group Sector 83 Gurgaon
- Vatika Urban Homes, Vatika Group, Sector 82, Gurgaon
- Vatika Floors, Sector 83, Vs Vatika Floors, Sector 82, Vatika Group - Gurgaon
- Vatika Seven Lamps, Vatika Group, Sector 82 A, Gurgaon
- Tranquil Heights by Vatika

- Vatika INXT, Vatika Group, Sector 82C, Gurgaon
- Vatika Lifestyle Homes, Vatika Group, Sector 83, Gurgaon
- Vatika Emilia Floors, Vatika Group, Sector 83, Gurgaon
- Vatika Independent Floors, Vatika Group, Sector 82, Gurgaon
- Vatika Lifestyle Homes, Vatika Group, Sector 83, Gurgaon
- Vatika Iris Floors Vatika Group Sector 82 Gurgaon
- Vatika India Next TOWNSHIP Sector 82, 82A, 83, 84 and 85, GURGAON
- Emilia Floors, Vatika Group, Sector 82, Gurgaon

### This Might Be Of Interest To You

- Tranquil Heights by Vatika Reviews
- Projects in Sector 82A,Gurgaon

- Sector 82A,Gurgaon Reviews
- Vatika Group Reviews

- Real Estate Group Buying
- Indian Property Laws
- Home Loans in India
- NRI Real Estate
- Vacuo & Home Improvement
- Q/A Topic Discussion

- Property in Pune
- Property in Bangalore
- Property in Chennai
- Property in Ahmedabad
- Property in Kolkata
- Property in Hyderabad

- Property in Indore
- Property in Goa
- Property in Kochi
- Property in Kerala
- Property in Coimbatore
- Property in Bhubaneswar

- Housing.com
- PropertyForYou.com
- Announcements
- About Us
- FAQs
- Promotions
- Feedback
- Contact Us
- Change to new theme

- Property in Delhi
- Property in Gurgaon
- Property in Noida
- Property in Greater Noida
- Property in Ghaziabad
- Property in Faridabad

- Property in Chandigarh
- Property in Lucknow
- Property in Jaipur
- Property in Nagpur
- Property in Vadodha
- Property in Surat

- Property in Mysore
- Property in Mangalore
- Properties in other cities
- Real Estate India
- Property in India

Rules, Terms of Use, Copyright Policy

Copyright © 2015 indianrealstateforum.com | All Rights Reserved

Have any questions or thoughts about this?

Post Reply Start Discussion



### Environment Clearance Status Query Form

\* Status : EC v      Year : -All Years- v  
 \* Category : -All Category- v      State : Haryana v  
 Enter text for Search :   
SEARCH

List of the proposals as per above given/selected query (As on 04-07-2022)

Help : \* Kindly click on image button to open the attached files ( e.g. Form I, PFR, TOR letter, Form I for EC, EIA/EMP Report, Public hearing, EC letter, Additional Information, Compliance Report, Monitoring Report etc.)

S.No	Proposal Details	Location	Important Dates	Category	Company/Proponent	Current status	* Attached Files	View TimeLine Details
1	Proposal No : SIA/HR/NCP/70154/2017 File No : Proposal Name :	State : Haryana District : Gurgaon Tehsil : Gurgaon	Date of Submission for TOR : Date of Submission for EC : 06 Oct 2017	INFRA-1	EXPERION DEVELOPERS PRIVATE LIMITED	Delisted		
2	Proposal No : SIA/HR/MIS/98417/2019 File No : Proposal Name :	State : Haryana District : Gurgaon Tehsil : Gurgaon	Date of Submission for TOR : Date of Submission for EC : 26 Apr 2019	INFRA-2	SUNSAT INFOTECH PVT LTD	Delisted		
3	Proposal No : SIA/HR/MIS/192630/2021 File No : SEIAA/HR/2020/360 Proposal Name :	State : Haryana District : Gurgaon Tehsil : Sohna	Date of Submission for TOR : Date of Submission for EC : 12 Jan 2021	INFRA-2	SIGNATURE GLOBAL HOMES PVT. LTD.	Delisted		
4	Proposal No : SIA/HR/NCP/28478/2017 File No : SEIAA/HR/MO/18/21 dated 23.04.2018. Proposal Name : Spazee Corporate Park.	State : Haryana District : Gurgaon Tehsil : Gurgaon	Date of Submission for TOR : 28 Jun 2018 Date of Submission for EC : 30 Jul 2018	INFRA-1	SPACE TOWERS PVT LTD	Delisted		
5	Proposal No : SIA/HR/NCP/47898/2016 File No : File no. SEIAA/HR/16/263 dated 26.02.2016. Please Proposal Name :	State : Haryana District : Sirsa Tehsil : Sirsa	Date of Submission for TOR : Date of Submission for EC : 03 Feb 2016	INFRA-1	TDI INFRASTRUCTURE LTD	Delisted		
6	Proposal No : SIA/HR/MIS/104031/2019 File No : Proposal Name :	State : Haryana District : Gurgaon Tehsil : Gurgaon	Date of Submission for TOR : Date of Submission for EC : 01 May 2019	INFRA-2	TITAN INFRACON LLP	Delisted		
7	Proposal No : SIA/HR/NCP/10803/2015 File No : file no. SEIAA/HR/15/179 dated 31.08.2015. Proposal Name : Residential Plotted Colony - "DWARAKADHIS CITY" at village - Maheshwari, Sector - 22 & 23, Dharuhera, Rewari, Haryana	State : Haryana District : Rewari Tehsil : Rewari	Date of Submission for TOR : 08 Oct 2015 Date of Submission for EC : 21 Mar 2016	INFRA-1	DWARAKADHIS BUILDWELL PVT LTD	Delisted		
8	Proposal No : SIA/HR/NCP/16684/2015 File No : SEIAA/HR/15/201 Dated 31.08.2015 Proposal Name : Expansion of Residential Plotted Colony	State : Haryana District : Gurgaon Tehsil : Gurgaon	Date of Submission for TOR : 11 Jan 2016 Date of Submission for EC : 07 Jul 2016	INFRA-1	M/S. CHINTELS INDIA LTD.	Delisted		
9	Proposal No : SIA/HR/MIS/111415/2019 File No : Proposal :	State : Haryana District : Gurgaon Tehsil : Gurgaon	Date of Submission for TOR : Date of : 09 Sep	INFRA-2	FRENCH BUILD MART PVT LTD	Delisted		

				Submission for EC	2019					
10	Proposal No : SIA/HR/NCP/25726/2018 File No : SEJAA/HR/18/407 dated 23.04.2018. Proposal Name : Township project 470.673 Acres in Sector-21 & 22, Sina, Haryana by Haryana Urban Development Authority	State : Haryana District : Sina Tehsil : Sina	Date of Submission for TOR : 01 Mar 2017 Date of Submission for EC : 08 Feb 2018	INFRA-1	HARYANA URBAN DEVELOPMENT AUTHORITY DEV NO II	Deleted				
11	Proposal No : SIA/HR/MIS/1635/2015 File No : Proposal Name :	State : Haryana District : Gurgaon Tehsil : Sohna	Date of Submission for TOR : Date of Submission for EC : 21 Oct 2015	INFRA-1	SUPERTECH LTD	Deleted				
12	Proposal No : SIA/HR/NCP/35845/2015 File No : File no. SEJAA/HR/16/256 dated 02.02.2016. Please Proposal Name :	State : Haryana District : Yamunanagar Tehsil : Jagadri	Date of Submission for TOR : Date of Submission for EC : 14 Jan 2016	INFRA-1	GROUP HOUSING COLONY BY PANDIT LAND INFRASTRUCTURE PVT LTD	Deleted				
13	Proposal No : SIA/HR/NCP/58232/2016 File No : SEJAA/HR/16/280 Dated 10.08.2016 Proposal Name :	State : Haryana District : Rewari Tehsil : Rewari	Date of Submission for TOR : Date of Submission for EC : 10 Aug 2016	INFRA-1	GOPAL HITECH INFRA DEVELOPERS PVT LTD	Deleted				
14	Proposal No : SIA/HR/NCP/73696/2018 File No : SEJAA/HR/16/402 dated 12.04.2018. Please submit th Proposal Name :	State : Haryana District : Gurgaon Tehsil : Gurgaon	Date of Submission for TOR : Date of Submission for EC : 11 Apr 2018	INFRA-1	M/S MUNJAL HOSPITALITY PVT. LTD.	Deleted				
15	Proposal No : SIA/HR/NCP/75964/2018 File No : SEJAA/HR/18/448 dated 27.07.2018 Proposal Name :	State : Haryana District : Gurgaon Tehsil : Manesar	Date of Submission for TOR : Date of Submission for EC : 27 Jul 2018	INFRA-1	INTEGRA URBAN INFRASTRUCTURE PVT. LTD.	Deleted				
16	Proposal No : SIA/HR/MIS/104055/2019 File No : SEJAA/HR/19/152 Proposal Name :	State : Haryana District : Gurgaon Tehsil : Gurgaon	Date of Submission for TOR : Date of Submission for EC : 17 May 2019	INFRA-2	TTAN INFRACON LLP	Deleted				
17	Proposal No : SIA/HR/TH/4259/2019 File No : SEJAA/HR/19/260 Proposal Name : Proposed 28 MW Copen power plant	State : Haryana District : Panipat Tehsil : Israna	Date of Submission for TOR : 17 Aug 2020 Date of Submission for EC : 05 Jan 2022	Thermal Projects	PANIPAT COOPERATIVE SUGAR MILLS LIMITED	Deleted				
18	Proposal No : SIA/HR/MIS/101009/2019 File No : Proposal Name :	State : Haryana District : Gurgaon Tehsil : Gurgaon	Date of Submission for TOR : Date of Submission for EC : 30 Apr 2019	INFRA-2	M/S MAHTRA BUILDTech PRIVATE LIMITED	Deleted				
19	Proposal No : SIA/HR/MIS/31318/2019 File No : SEJAA/HR/19/17 Hard Copy to be submitted Proposal Name : Common Bio Medical Waste Treatment Facility (CBWTF)-Meerut	State : District : Tehsil :	Date of Submission for TOR : 15 Mar 2017 Date of Submission for EC : 21 Dec 2018	INFRA-2	M/S SYNERGY WASTE MANAGEMENT PVT, LTD	Deleted				
20	Proposal No : SIA/HR/MIS/143472/2020 File No : SEJAA/HR/2020/289 hard copy to be submitted Proposal Name :	State : Haryana District : Gurgaon Tehsil : Gurgaon	Date of Submission for TOR : Date of Submission for EC : 25 Jun 2020	INFRA-2	M/S MAGIC EYE DEVELOPERS PVT.LTD.	Deleted				
21	Proposal No : SIA/HR/NCP/67950/2017 File No : Proposal Name :	State : Uttar Pradesh District : Gautam Buddha Nagar Tehsil : Gautam Buddha Nagar	Date of Submission for TOR : Date of Submission for EC : 08 Sep 2017	INFRA-1	MG HOUSING PVT. LTD.	Deleted				
22	Proposal No : SIA/HR/NCP/59619/2016 File No : File no. SEJAA/HR/16/312 dated 23.12.2016 Proposal Name :	State : Haryana District : Gurgaon Tehsil : Gurgaon	Date of Submission for TOR : Date of Submission for EC : 22 Dec 2016	INFRA-1	VATIKA LIMITED	Deleted				
23	Proposal No : SIA/HR/MIS/28263/2015 File No : SEJAA/HR/15/86 dated 31.08.2015	State : Haryana District : Sonapat Tehsil : Sonapat	Date of Submission for TOR : 10 Mar 2015 Date of : 16 Jul	INFRA-1	ANSAL PROPERTIES & INFRASTRUCTURE LTD.	Deleted				

	Proposal No	File No	Proposal Name	State	District	Tehsil	Date of Submission for TOR	Date of Submission for EC					
24	SIA/HR/MIS/13860/2020	SEIAA/HR/2020/252 hand copy to be submitted		Haryana	Gurgaon	Gurgaon	30 Jan 2020		INFRA-2	UNITECH LIMITED	Deleted		
25	SIA/HR/NCP/63218/2017	SEIAA/HR/17/323 dated 29.03.2017. please submit ha		Haryana	Gurgaon	Gurgaon	27 Mar 2017		INFRA-1	MS ARTHEMIS MEDICARE SERVICES PVT LTD	Deleted		
26	SIA/HR/MIS/31301/2019	SEIAA/HR/19/04 Hand copy to be submitted IT Park "Gateway Tower" by M/s Dove Infrastructure Pvt Ltd		Haryana			16 Apr 2018	25 Sep 2018	INFRA-2	DOVE INFRASTRUCTURE PVT LTD	Deleted		
27	SIA/HR/MIS/110154/2019	SEIAA/HR/19/178		Haryana	Gurgaon	Sohna	05 Jul 2019		INFRA-2	M/S LION INFRADEVELOPERS LLP	Deleted		
28	SIA/HR/MIN/18291/2015	SEIAA/HR/MIN/15/130 dated 27.11.2015 Boulder, Gravel and Sand minor mineral "Narsipur Block, PG. B 19"		Haryana	Panchkula	Panchkula	30 Sep 2015	01 May 2017	Non-Cool Mining	M/S PINDORE ROYALTY COMPANY	Deleted		
29	SIA/HR/NCP/70920/2017	SEIAA/HR/17/364 dated 14.11.2017		Haryana	Sonapat	Sonapat		13 Nov 2017	INFRA-1	MAX HEIGHTS TOWNSHIP AND PROJECTS PRIVATE LIMITED	Deleted		
30	SIA/HR/NCP/1636/2015			Haryana	Gurgaon	Gurgaon		21 Oct 2015	INFRA-1	REVITAL REALITY PVT LTD	Deleted		
31	SIA/HR/NCP/6173/2016	SEIAA/HR/16/252 dated 12.01.2016, you are advised IA/HR/MIS/27435/2015		Haryana	Gurgaon	Gurgaon	19 Jun 2016	12 Jan 2016	INFRA-1	MALIBU ESTATE PVT. LTD.	Deleted		
32	SIA/HR/NCP/75924/2018	SEIAA/HR/18/ 447 dated 25.07.2018.		Haryana	Faridabad	Faridabad		24 Jul 2018	INFRA-1	FIDATO BUILDCON PVT LTD	Deleted		
33	SIA/HR/IND/31058/2017	SEIAA/HR/19/37 Please submit the hard copy EC FOR EXPANSION OF ADDITIONAL STORAGE TANKS AT REWARI TERMINAL, HARYANA		Haryana	Rewari	Rewari	03 Aug 2018	05 Feb 2019	Industrial Projects - 2	INDIAN OIL CORPORATION LIMITED MARKETING DIVISION	Deleted		
34	SIA/HR/NCP/18615/2016	SEIAA/HR/16/287 dated 10.08.2016 Modification of Group Housing Project		Haryana	Gurgaon	Gurgaon	09 Sep 2016	20 Feb 2017	INFRA-1	M/S. CHINTELS INDIA LTD.	Deleted		
35	SIA/HR/MIS/9408/2015	File no. SEIAA/HR/16/258 dated 06.02.2016. Please "Common Bio-medical Waste Treatment Facility"		Haryana	Hewat	Nuh	25 Jun 2015	25 Jan 2016	INFRA-2	VULCAN WASTE MANAGEMENT PVT LTD	Deleted		
36	SIA/HR/NCP/28191/2017	SEIAA/HR/15/57 dated 31.08.2015 Commercial Complex "Spaze Arrow"		Haryana	Gurgaon	Gurgaon	16 Apr 2018	11 Jul 2018	INFRA-1	SPAZE TOWERS PVT LTD	Deleted		

Proposal No	File No	Proposal Name	State	District	Tehsil	Date of Submission for TOR	Date of Submission for EC	INFRA-1	EMAS No	Delisted
	SEIAA/HR/18/180 dated 18.01.2018. Please submit it			Chhatisgarh	Rajnandgaon		15 Jan 2018			
38	SEIAA/HR/18/05 Hard copy to be submitted Commercial Colony	SIA/HR/MS/31302/2019				07 Aug 2018	25 Sep 2018	INFRA-2	SUNSHIN BUILDERS PVT LTD	Delisted
39	SEIAA/HR/2020/305	SIA/HR/MS/154031/2020		Haryana	Rajjain		08 Aug 2020	INFRA-2	ARMY WELFARE HOUSING ORGANISATION	Delisted
40	SEIAA/HR/10/18/25 dated 18.07.2018 Spaze Boulevard I	SIA/HR/NCP/28186/2017		Haryana	Gurgaon	07 Jun 2018	11 Jul 2018	INFRA-1	SPACE TOWERS PVT LTD	Delisted
41	SEIAA/HR/10/18/26 dated 18.07.2018 Spaze Boulevard II	SIA/HR/NCP/28187/2017		Haryana	Gurgaon	16 Apr 2018	11 Jul 2018	INFRA-1	SPACE TOWERS PVT LTD	Delisted
42	File no. SEIAA/HR/16/279 Dated 17.06.2016. Please	SIA/HR/NCP/55793/2016		Haryana	Gurgaon		09 Jun 2016	INFRA-1	ANSAL PROPERTIES AND INFRASTRUCTURE LTD.	Delisted
43	SEIAA/HR/15/56 dated 31.08.2015 Spaze Privy A74	SIA/HR/NCP/28188/2017		Haryana	Gurgaon	04 Apr 2018	11 Jul 2018	INFRA-1	SPACE TOWERS PVT LTD	Delisted
44	SEIAA/HR/18/ 435 dated 18.07.2018	SIA/HR/NCP/75126/2018		Haryana	Gurgaon		07 Jul 2018	INFRA-1	MARIANA INFRASTRUCTURE LIMITED	Delisted
45	SEIAA/HR/10/18/14 dated 19.04.2018 Expansion of Artemis Hospital	SIA/HR/NCP/28134/2018		Haryana	Gurgaon	26 Jul 2018	26 Jul 2018	INFRA-1	ARTEMIS MEDIGARE SERVICES LIMITED	Delisted



BHARAT



Ministry of Environment, Forest and Climate Change



The online portal of India  
india.gov.in



MeitY



### TimeLine Details

Proposal received date at each stage of flow.

Proposal No.\* : SIA/HR/NCP/59619/2016

Project Name\* : GROUP HOUSING COLONY project Sector 82A Gurgaon

Project Sector\* : INFRA-1

Date of submission\* : 22 Dec 2016

Submitted by Proponent	Query for Shortcoming(if any) by SEIAA	Resubmission of Proposal by Proponent	Accepted by SEIAA and forwarded to SEAC	Query for Shortcoming(if any) by SEAC	Resubmission of Proposal by Proponent	Accepted by SEAC	Forwarded to SEIAA for EC	EC Letter Uploaded On/EC Granted
22/12/2016	21/11/2016	22/12/2016	23/12/2016	N/A	N/A	03/01/2017	31/08/2017	N/A



File No: CP-29/21/2021-UPC-I-HO-CPCB-HO

दिनांक: 31 दिसम्बर, 2021

सेवा में,

मा. सदस्य सचिव महोदय

राज्य पर्यावरण प्रभाव आकलन प्राधिकरण, हरियाणा [SEIAA Haryana].  
बेज नं. 55-58, 1<sup>st</sup> फ्लोर, प्रयातन भवन,  
सेक्टर - 2, पंचकुला, हरियाणा

विषय: मैसर्स वाटिका लिमिटेड के द्वारा पर्यावरण मंजूरी (ईसी) शर्तों के उल्लंघन के संबंध में  
शिकायत ।

संदर्भ सं.: पंजीकरण सं. MOEAF/E/2021/02352, दिनांक 23/12/2021

महोदय,

कृपया उपरोक्त विषय के संबंध में श्री आशिष सरदाना, फ्लैट 7E BB-ब्लॉक, जनकपुरी  
दिल्ली - 110058 के द्वारा प्राप्त शिकायत की एक प्रति संलग्नक के रूप में प्राप्त करें, जो कि  
उपरोक्त विषय पर आत्म व्याख्यात्मक है ।

आपसे अनुरोध है कि इस मामले में उचित समझी जाने वाली कार्यवाही की जाए। तदनुसार  
की गई कार्यवाही की एक प्रति शिकायतकर्ता को एवं इस कार्यालय को उपलब्ध कराने हेतु अनुरोध  
किया जाता है।

संलग्नक - यथोपरि

भवदीय

[एन के गुप्ता]

प्रभागीय प्रमुख यू.पी.सी.- ।

प्रतिलिपि सूचनार्थः

1. श्री आशिष सरदाना,  
फ्लैट 7E BB-ब्लॉक,  
जनकपुरी दिल्ली - 110058
2. प्रभागीय प्रमुख - पी. आर. विभाग  
कें.प्र.नि.बो., दिल्ली - 110032

